# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, July, 19, 2021/Ashadha 28, 1943 (Saka)

No. 115

#### 11.00 A.M.

#### 1. National Anthem

The National Anthem was played.

#### 11.01 A.M.

#### 2. Oath

The following members took the oath, signed the Roll of members and took their seats in the House:-

SI. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1	2	3	4	5	6
1.	Shri Maddila Gurumoorthy	Tirupati	Andhra Pradesh	Oath	Telugu
2.	Smt. Mangal Suresh Angadi	Belgaum	Karnataka	Oath	Kannada
3.	Shri M.P. Abdussamad Samadani	Malappuram	Kerala	Oath	English
4.	Shri Vijayakumar (Alias) Vijay Vasanth	Kanniyakumari	Tamil Nadu	Oath	Tamil

#### 11.08 A.M.

#### 3. Introduction of Ministers

The Prime Minister laid on the Table a copy of the Introduction\* of the Members of the Union Council of Ministers.

<sup>\*</sup>Laid at 11.12 A.M. For details, kindly see the debates of the day.

<sup>\*</sup>At 11.32 A.M., Shri Rajnath Singh, Minister of Defence spoke about the healthy tradition of the House during introduction of Ministers by Prime Minister which was broken this time due to interruptions.

#### 11.13 A.M.

### 4. Obituary References

The Speaker made references to the passing away of Shri Skariah Thomas, member of the Sixth and Seventh Lok Sabhas; Shri Harish Narayan Prabhau Zantye, member of the Tenth Lok Sabha; Shri Mukhtar Anees, member of the Eleventh Lok Sabha; Shri Shyama Charan Gupta, member of the Fourteenth and Sixteenth Lok Sabhas; Shri Digvijay Sinh, member of the Seventh and Eighth Lok Sabhas; Shri Ajmeera Chandulal, member of the Eleventh and Twelfth Lok Sabhas; Shri Bachi Singh Rawat; member of the Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabhas; Shri Jagdish Singh Rana, member of the Fifteenth Lok Sabha; Shri Shyam Bihari Mishra; member of the Tenth, Eleventh, Twelfth and Thirteenth Lok Sabhas; Shri Suresh Pasi, member of the Thirteenth Lok Sabha; Prof. Dukha Bhagat, member of the Thirteenth Lok Sabha; Shri Sugrib Singh; member of the Fourteenth Lok Sabha; Shri Rameshwar Patidar, member of the Sixth, Ninth, Tenth, Eleventh and Twlefth Lok Sabhas; Shri M. Satyanarayana Rao, member of the Fifth, Sixth and Seventh Lok Sabhas; Smt. Karuna Shukla, member of the Fourteenth Lok Sabha; Shri S.B. Sidnal, member of the Seventh, Eighth, Ninth and Tenth Lok Sabhas; Shri Eknath M. Gaikwad, member of the Fourteenth and Fifteenth Lok Sabhas; Shri Kamla Prasad Rawat, member of the Eighth and Fourteenth Lok Sabhas; Shri Laxman Giluwa, member of the Thirteenth and Sixteenth Lok Sabhas; Dr. Mohammed Shahabuddin, member of the Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabhas; Shri Ram Charita Nishad, member of the Sixteenth Lok Sabha; Shri Jorawar Ram, member of the Ninth Lok Sabha; Shri Sabbam Hari, member of the Fifteenth Lok Sabha; Shri Jai Narayan Roat, Seventh Lok Sabha; Shri Jagmohan, member of the Eleventh, Twelfth and Thirteenth Lok Sabhas; Shri Ajit Singh, member of the Ninth, Tenth, Eleventh, Thirteenth, Fourteenth and Fifteenth Lok Sabhas; Shri R.L. Bhatia, member of the Fifth, Seventh, Eighth, Tenth, Eleventh and Thirteenth Lok Sabhas; Prof. Rasa Singh Rawat, member of the Ninth, Tenth, Eleventh, Thirteenth and Fourteenth Lok Sabhas; Shri Sambhajirao Kakade, member of the Sixth and Eighth Lok Sabhas; Shri Ramendra Kumar Yadav, member of the Ninth Lok Sabha; Shri Rajiv Shankarrao Satav, member of the Sixteenth Lok Sabha; Shri K. Thulasiah Vandayar, member of the Tenth Lok Sabha; Prof. Chaman Lal Gupta, member of the Eleventh, Twelfth and Thirteenth Lok Sabhas; Shri Jagannath Pahadia, member of the Second, Fourth, Fifth and Seventh Lok Sabhas; Shri Krishna, member of the Eleventh Lok Sabha; Shri T.M. Kaliyannan, member of the Provisional Parliament; Shri Hemendra Singh Banera, member of the Fifth and Ninth Lok Sabhas; Shri Shankar Sakharam Nath, member of the Twelfth Lok Sabha; Shri Deen Bandhu Verma, member of the Seventh Lok Sabha and; Shri Sharad Tripathi, member of the Sixteenth Lok Sabha.

He also made references to the passing away of Shri Milkha Singh, one of the greatest sportspersons in athletics and; Shri Dilip Kumar, one of the greatest artists of film Industry and also former member of the Rajya Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 11.35 A.M.

### 5. Starred Questions

Starred Question No. 1 was orally answered orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.36 A.M. and re-assembled at 2.00 P.M.)

#### 2.00 P.M.

Replies to Starred Question Nos. 2–20 were laid on the Table.

### 6. Unstarred Questions

Replies to Unstarred Question Nos. 1–230 were laid on the Table.

#### 2.00 P.M.

#### 7. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy of the explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Tribunals Reforms (Rationalisation and Conditions of Service) Ordinance, 2021 (No.2 of 2021).

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (1) The Tribunals Reforms (Rationalisation and Conditions of Service) Ordinance, 2021 (No.2 of 2021) promulgated by the President on 4<sup>th</sup> April, 2021.
- (2) The Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 (No.3 of 2021) promulgated by the President on 4<sup>th</sup> April, 2021.
- (3) The Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 (No. 4 of 2021) promulgated by the President on 13<sup>th</sup> April, 2021.
- (4) The Indian Medicine Central Council (Amendment) Ordinance, 2021 (No. 5 of 2021) promulgated by the President on 22<sup>nd</sup> April, 2021.
- (5) The Homoeopathy Central Council (Amendment) Ordinance, 2021 (No. 6 of 2021) promulgated by the President on 16<sup>th</sup> May, 2021.
- (6) The Essential Defence Services Ordinance, 2021 (No. 7 of 2021) promulgated by the President on 30<sup>th</sup> June, 2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Tribal Affairs (Smt. Renuka Singh Saruta) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2019-2020.
  - (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2019-2020.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2020-2021.

#### 2.01 P.M.

#### 8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

(1) Shri Sudhakar Tukaram Shrangre regarding need to open new sections in Class from First to Tenth in Kendriya Vidyalaya, BSF, Chakur in Latur parliamentary constituency, Maharashtra.

- (2) Smt. Diya Kumari regarding need to developing Tiger Reserve in Kumbhalgarh, Rajasthan.
- (3) Dr. Sujay Radhakrishna Vikhepatil regarding Notification of Ministry of Defence regarding restricted zones.
- (4) Smt. Sangeeta Kumari Singh Deo regarding grant of CCS Pension to Navodaya Vidyalaya Staff.
- (5) Shri Mansukhbhai D. Vasava regarding need to provide irrigation facilities under Pradhan Mantri Krishi Sinchai Yojana in backward areas in Bharuch parliamentary constituency, Gujarat.
- (6) Smt. Raksha Nikhil Khadse regarding need to formulate an appropriate export-import policy for the betterment of onion growers.
- (7) Smt. Aparajita Sarangi regarding increase in number of doctors and hospital beds in Odisha.
- (8) Shri Janardan Singh Sigriwal regarding need to develop waterlogged low land in Bahiyara in Maharajganj parliamentary constituency, Bihar as a fishing hub.
- (9) Shri Ramdas C. Tadas regarding need to include OBC census in Census 2021.
- (10) Smt. Heena Vijaykumar Gavit regarding updating the Scheduled Areas (Maharasthra) Order, 1985.
- (11) Shri Hibi Eden regarding protest in Union Territory of Lakshdweep over draft policy changes promulgated by the Administrator.
- (12) Shri V.K. Sreekandan regarding road accidents in Palakkad district.
- (13) Shri Kodikunnil Suresh regarding compassionate employment for eligible family members of Covid-19 deceased employees.
- (14) Shri S. Jagathrakshakan regarding concrete action to check inflation.
- (15) Shri Vallabbhaneni Balashowry regarding doubling of Farmers' income.
- (16) Smt. Pratima Mondal regarding need to construct a platform shed at the canning Railway station in West Bengal.

- (17) Dr. Alok Kumar Suman regarding inclusion of road from Mangalpur (Gopalganj) to Saran Border in Bihar under National Highway.
- (18) Shri Chandra Sekhar Sahu regarding setting up of a permanent bench of the High Court in Berhampur, Odisha.
- (19) Shri Malook Nagar regarding need to ensure payment of sugarcane arrears to farmers by sugar mills in Uttar Pradesh.
- (20) Shri Kotha Prabhakar Reddy regarding development of Mega Tourism near Kaleshwaram Lift Irrigation project, Telangana.
- (21) Shri Shriniwas Dadasaheb Patil regarding Railway projects causing discontent among farmers.
- (22) Shri M. Selvaraj regarding introduction of daily express train between Chennai and Karaikkudi and passenger trains between Thiruvarur and Karaikudi.

(Due to interruptions, Lok Sabha adjourned at 2.02 P.M. and re-assembled at 3.30 P.M.)

#### 3.30 P.M.

### 9. Suo Motu Statement by the Minister

The Minister of Railways; Minister of Communications; and Minister of Electronics and Information Technology made a suo motu statement regarding alleged use of spyware Pegasus to compromise phone data of some persons as reported in media on 18<sup>th</sup> July, 2021.

#### 3.37 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Tuesday, the 20<sup>th</sup> July, 2021.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Tuesday, July, 20, 2021/Ashadha 29, 1943 (Saka)

No. 116

#### 11.00 A.M.

#### 1. Starred Questions

Starred Question No. 21 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 2.01 P.M.)

Replies to Starred Question Nos. 22–40 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

#### 2.01 P.M.

# 3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Antibiotics Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy of the corrigenda (Hindi and English versions) dated 5<sup>th</sup> April, 2021 to the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 (No.3 of 2021) under article 123 (2) (a) of the Constitution.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2019-2020, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table :-

- (1) A copy of Notification No. S.O.1050 (Hindi and English versions) published in Gazette of India dated 4<sup>th</sup> March, 2021 specifying the rights to which OCI cardholders are entitled to under Section sub-section (3) of Section 7B of the Citizenship Act, 1955.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Disaster Management Act, 2005:-

- (i) G.S.R.452(E) published in Gazette of India dated 30<sup>th</sup> June, 2021 containing corrigendum to the Notification No. G.S.R. No.621(E) (in Hindi version only) dated 9<sup>th</sup> October, 2020.
- (ii) G.S.R.453(E) published in Gazette of India dated 30<sup>th</sup> June, 2021 containing corrigendum to the Notification No. G.S.R. No.620(E) (in Hindi version only) dated 9<sup>th</sup> October, 2020.
- (iii) G.S.R.454(E) published in Gazette of India dated 30<sup>th</sup> June, 2021 containing corrigendum to the Notification No. G.S.R. No.621(E) (in English version only) dated 9<sup>th</sup> October, 2020.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under sub-clause (2) of Clause 2 of the Foreigners Order, 1948:-
  - (i) S.O.928(E) published in Gazette of India dated 2<sup>nd</sup> March, 2020, appointing the Senior Immigration Officer (Bureau of Immigration) as the "Civil Authority" for the purpose of the said Order for the Agartala Land Immigration Check Post located at West Tripura District of Tripura State with effect from 02.03.2020.
  - (ii) S.O.930(E) published in Gazette of India dated 2<sup>nd</sup> March, 2020, appointing the Senior Immigration Officer (Bureau of Immigration) as the "Civil Authority" for the purpose of the said Order for the Ghojadanga Land Immigration Check Post located at North 24 Parganas Distrcit of West Bengal State with effect from 02.03.2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under sub-rule (b) of Rule 3 of the Passport (Entry into India) Rules, 1950:-
  - (i) S.O.927(E) published in Gazette of India dated 2<sup>nd</sup> March, 2020, designating Agartala Land Check Post of West Tripura District of

Tripura State as an authorized Land Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.

- (ii) S.O.929(E) published in Gazette of India dated 2<sup>nd</sup> March, 2020, designating Ghojadanga Land Check Post, District North 24 Parganas of West Bengal State as an authorized Land Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) A copy of the Review\* (Hindi and English versions) by the Government of the working of the National Academy of Agricultural Sciences, New Delhi, for the year 2017-2018.
- (2) A copy of the Review\*\* (Hindi and English versions) by the Government of the working of the National Academy of Agricultural Sciences, New Delhi, for the year 2018-2019.
- (3) A copy of the Review\*\*\* (Hindi and English versions) by the Government of the working of the Indian Agricultural Universities Association, New Delhi, for the year 2018-2019.

<sup>\*</sup>Annual Report and Audited Accounts for the year 2017-2018 was laid on the Table on 18.12.2018.

<sup>\*\*</sup>Annual Report and Audited Accounts for the year 2018-2019 was laid on the Table on 03.12.2019.

<sup>\*\*\*</sup> Annual Report and Audited Accounts for the year 2018-2019 was laid on the Table on 17.03.2020.

#### 4. Assent to Bills

- (I) Secretary General laid on the Table following eleven Bills passed by the Houses of Parliament during the Fifth Session of Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 10<sup>th</sup> March, 2021:-
  - (1) The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2021;
  - (2) The Appropriation Bill, 2021;
  - (3) The Insurance (Amendment) Bill, 2021;
  - (4) The Appropriation (No.2) Bill, 2021;
  - (5) The Medical Termination of Pregnancy (Amendment) Bill, 2021;
  - (6) The Jammu and Kashmir Appropriation (No. 2) Bill, 2021;
  - (7) The Puducherry Appropriation (Vote on Account) Bill, 2021;
  - (8) The Puducherry Appropriation Bill, 2021;
  - (9) The Jammu and Kashmir Appropriation Bill, 2021;
  - (10) The Finance Bill, 2021; and
  - (11) The National Commission for Allied and Healthcare Professions Bill, 2021.
- (II) Secretary General also laid on the Table one copy each, duly authenticated by the Secretary General, Rajya Sabha, of the following five Bills passed by the Houses of Parliament and assented to by the President:-
  - (1) The Arbitration and Conciliation (Amendment) Bill, 2021;
  - (2) The Government of National Capital Territory of Delhi (Amendment) Bill, 2021;
  - (3) The Mines and Minerals (Development and Regulation) Amendment Bill, 2021;

- (4) The National Bank for Financing Infrastructure and Development Bill, 2021; and
- (5) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2021.

#### 5. Reports of Public Accounts Committee

Dr. Satya Pal Singh presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2021-22):-

- (1) \*36<sup>th</sup> Report on "Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Twelfth Report (17th Lok Sabha) on "Management of Funds".
- (2) \*37<sup>th</sup> Report on "Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Thirteenth Report (17th Lok Sabha) on "Doubtful Recovery of Outstanding Dues because of Failure of Fiduciary Duty-Bangalore International Airport Limited, Bangalore (BIAL)".
- (3) 38<sup>th</sup> Report on "Action taken by the Government on the Recommendations/Observations of the Committee contained in their 42<sup>nd</sup> Report (16<sup>th</sup> Lok Sabha) on "Non-Compliance by Ministries/ Departments in Timely Submission of Action Taken Notes on the Non-selected Audit Paragraphs (Civil and other Ministries)".

<sup>\*</sup> The Thirty- sixth and Thirty- seventh Reports were presented to Hon'ble Speaker, Lok Sabha on 13<sup>th</sup> April 2021 under Direction 71A when the House was not in Session and the Speaker ordered the Printing, Publication and Circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha. The matter was duly notified *vide* Lok Sabha Bulletin Part - II No. 2483 dated 15<sup>th</sup> April, 2021.

#### **6.** Statement by Minister

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1<sup>st</sup> Report of the Standing Committee on Rural Development on Demands for Grants (2019-20) pertaining to the Department of Rural Development, Ministry of Rural Development.

# 7. Motion for Election of one Member of Lok Sabha to the Committee on Official Language

Shri Ajay Kumar Mishra on behalf of Shri Amit Shah moved the following motion:-

"That in pursuance of sub-section 2 of Section 4 of the Official Languages Act, 1963, the members of this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from amongst themselves to be a member of the Committee on Official Language *vice* Shri Ram Swaroop Sharma expired on 17 March, 2021."

The motion was adopted.

## 8. Supplementary Demands for Grants

Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants - First Batch for 2021-2022.

#### 9. Demands for Excess Grants

Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) showing Demands for Excess Grants for 2017-2018.

#### 2.08 P.M.

#### **10.** Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Subhash Chandra Baheria regarding need to set up a Rail Coach Factory in Bhilwara Parliamentary constituency, Rajasthan.
- (2) Shri Parbatbhai Savabhai Patel regarding grievances of farmers related to Bharatmala Project in Banaskantha parliamentary constituency, Gujarat.
- (3) Shri Raju Bista regarding security scenario in Darjeeling.
- (4) Shri Rajesh Verma regarding need to undertake construction work of extension of platform and foot over bridge at Shankarpur Railway Station in Sitapur parliamentary constituency, Uttar Pradesh.
- (5) Shri Rajiv Pratap Rudy regarding Mega river linking Project in Saran, Bihar.
- (6) Dr. Nishikant Dubey regarding Deoghar-Pirpainti via Godda Railway line.
- (7) Shri Mohan Mandavi regarding fixing price of forest produce in Chhattisgarh.
- (8) Shri Chunni Lal Sahu regarding alleged illegal mining of sand and stone in rivers in Chhattisgarh.
- (9) Shri Parvesh Sahib Singh regarding water crisis in Delhi.
- (10) Shri Naranbhai Kachhadiya regarding need to provide financial assistance to people affected due to Cyclone Tauktae (TauTe) in Gujarat particularly in Amreli parliamentary constituency, Gujarat.

- (11) Shri Jugal Kishore Sharma regarding need to provide adequate compensation to farmers whose lands have been acquired for fencing purpose in border areas of Jammu and Kashmir.
- (12) Shri Jagdambika Pal regarding need to include Bhojpuri, Rajasthani and Bhoti language in the Eighth Schedule to the Constitution.
- (13) Shri Ravi Kishan regarding need to run a Vande Bharat train between Gorakhpur and Delhi.
- (14) Shri (Adv.) Adoor Prakash regarding recurring accidents at Muthlappozhi fishing harbour in Attingal, Kerala.
- (15) Shri V. Kalanidhi regarding relaying of Sewage and water lines in North Chennai.
- (16) Shri C.N. Annadurai regarding train connectivity between Chennai and Tiruvannamalai.
- (17) Prof. Saugata Roy regarding inclusion of petroleum products under GST.
- (18) Shri Omprakash Bhupalsingh alias Pavan Rajenimbalkar regarding need to provide financial assistance to farmers who suffered loss due to heavy rains in Osmanabad parliamentary constituency, Maharashtra.
- (19) Shri Dileshwar Kamait regarding need to provide a permanent solution to annual floods in Bihar.
- (20) Shri Mahesh Sahoo regarding Talcher Thermal Power Station.
- (21) Shri (Adv.) A.M. Ariff regarding withdrawal of regulations in Lakhshadweep.
- (22) Shri Thomas Chazhikadan regarding demolition of a Church in Delhi.

(Due to interruptions, Lok Sabha adjourned at 2.09 A.M. and re-assembled at 3.00 P.M.)

### 3.00 P.M.

### **11.** Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Twenty-second Report of the Business Advisory Committee.

#### 3.01 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Thursday, the 22<sup>nd</sup> July, 2021.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, July, 22, 2021/Ashadha 31, 1943 (Saka)

No. 117

#### 11.00 A.M.

### 1. Starred Questions

Starred Question Nos. 41, 42 (48, 50 and 60 clubbed with 42) were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.11 A.M. and re-assembled at 12.00 Noon.)

Replies to Starred Question Nos. 43–47, 49 and 51–59 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

## \*3. Observation by Speaker

The Speaker appealed to all sections of the Members to maintain decorum and dignity of the House.

<sup>\*</sup>Made at 11.10 A.M. Original in Hindi. For details, please see the debates for the day.

#### **12.00 Noon**

#### 4. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Tribal Affairs; and Minister of State in the Ministry of Jal Shakti (Shri Bishweswar Tudu) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2019-2020.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Mission for Clean Ganga, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

# 5. Reports of Committee on Welfare of Other Backward Classes

Shri Rajesh Verma presented the following Reports\* (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

(1) Third Report of the Committee (2019-20) on the Subject "Measures undertaken to secure representation of OBCs in employment and for

- their welfare in Coal India Ltd. (CIL), Northern Coalfields Limited (NCL) and South Eastern Coalfields Limited (SECL)" pertaining to the Ministry of Coal.
- (2) Fourth Report of the Committee (2019-20) on the Subject "Measures undertaken to secure representation of OBCs in employment in Rashtriya Chemicals & Fertilizers Limited (RCF)" pertaining to the Ministry of Chemicals & Fertilizers.
- (3) Fifth Report of the Committee (2019-20) on the Subject "Measures undertaken to secure representation of OBCs in employment and for their welfare in National Fertilizers Limited (NFL)" pertaining to the Ministry of Chemicals & Fertilizers.
- (4) Sixth Report of the Committee (2019-20) on the Subject "Measures undertaken to secure representation of OBCs in admissions in Ph.D and appointment of teachers in Delhi University" pertaining to the Ministry of Human Resource Development (Department of Higher Education).
- (5) Seventh Report of the Committee (2019-20) on Action Taken by the Government on the Observations/Recommendations contained in their Twentieth Report (Sixteenth Lok Sabha) on "Measures undertaken to secure representation of OBCs in employment and their welfare in Central Public Works Department (CPWD)" pertaining to the Ministry of Housing and Urban Affairs.
- (6) Eighth Report of the Committee (2019-20) on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-first Report (Sixteenth Lok Sabha) on "Rationalisation of Creamy Layer in Employment for OBCs in Services and Posts under the control of Government of India including Union Territories, PSUs etc." pertaining to the Ministry of Social Justice and Empowerment.

<sup>\*</sup>These Reports were presented to Hon'ble Speaker, Lok Sabha on 13.06.2020 and 25.07.2020 under Direction 71A of the Directions by the Speaker, Lok Sabha. The Speaker was pleased to order the printing, publication and circulation of the Reports under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

#### 6. Reports of Standing Committee on Labour

Shri Bhola Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Labour (2020-21):-

- (1) Twentieth Report on 'Functioning of National Institute of Fashion Technology (NIFT)'.
- (2) Twenty-first Report on Action taken by the Government on the Observations/ Recommendations of the Committee contained in their 44<sup>th</sup> Report (Sixteenth Lok Sabha) on the Subject 'Safety, Security and Welfare of TV/Broadcasting/ Digital Entertainment/ Advertisement Industry Workers'.
- (3) Twenty-second Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their 45<sup>th</sup> Report (Sixteenth Lok Sabha) on the Subject `Scheduled/Non-Scheduled/ Test Flying Air Operators/ Maintenance, Repair and Overhaul (MRO) companies/Air Ports Operators Safety, Social Security Measures and norms for their Workers/ Employees especially in the context of those who are associated with flying the Aircraft in Civil Aviation Sector'.
- (4) Twenty-third Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their 52<sup>nd</sup> Report (Sixteenth Lok Sabha) on the Subject 'Compliance with the prescribed provisions of deduction and deposit of PF, ESI and TDS (of Income Tax, etc.) by the Employers'.
- (5) Twenty-fourth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their 57<sup>th</sup> Report (Sixteenth Lok Sabha) on the Subject 'Guidelines, Monitoring, Rating and Regulatory System, Status of Investment in Bonds and such Instruments [example of Infrastructure Leasing and Financial Services (IL&FS)] by PF Funds, Pension Funds'.

# 7. Report of Standing Committee on Transport, Tourism and Culture

Shri Sunil Baburao Mendhe laid on the Table the Two Hundred Ninety-second Report (Hindi and English versions) on 'The Airports Economic Regulatory Authority of India (Amendment) Bill, 2021' of the Standing Committee on Transport, Tourism and Culture.

#### 8. Motion

Shri Pralhad Joshi moved the following motion:-

"That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on 20<sup>th</sup> July, 2021."

The motion was adopted.

#### 12.06 P.M.

#### 9. Government Bills – Introduced

(i) The Inland Vessels Bill, 2021

#### 12.09 P.M.

(ii) The Essential Defence Services Bill, 2021

Shri N.K. Premachandran opposed the introduction of the Bill and sought clarification from the Minister.

The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) on behalf of the Minister of Defence (Shri Raj Nath Singh) replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

The motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 12.13 P.M. and re-assembled at 2.00 P.M.)

#### 2.00 P.M.

#### 10. Statement Regarding Ordinance — Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Essential Defence Services Ordinance, 2021 (No.7 of 2021) was laid on the Table.

#### 2.01 P.M.

#### 11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Unmesh B. Patil regarding one district one product Scheme.
- (2) Shri Vishnu Dayal Ram regarding need to provide compensation to farmers who suffered loss due to damage to their crops caused by Nilgai in Palamu parliamentary constituency, Jharkhand.
- (3) Shri Gopal Chinayya Shetty regarding pre-poll alliance by political parties.
- (4) Shri Ganesh Singh regarding need to develop tourist or pilgrimage sites in Satna district, Madhya Pradesh.
- (5) Shri Ashok Kumar Rawat regarding quality of road construction work from Sandila to Mehandighat via Gausganj in Misrikh parliamentary constituency, Uttar Pradesh.
- (6) Shri Sushil Kumar Singh regarding need to convert National Highway No. 19 passing through Aurangabad district in Bihar into six lane and also repair the river bridges which are part of the National Highway.
- (7) Shri Devji M. Patel regarding need to replenish ground water level in Jalore and Sirohi districts in Rajasthan.

- (8) Smt. Rama Devi regarding need to provide adequate compensation to people affected by floods in Sheohar, Sitamarhi and East Chanmparan districts in Bihar.
- (9) Shri Chhedi Paswan regarding need to expedite irrigation project for channelizing water of Telhar Kund to Jagdahwah dam in Kaimur parliament constituency, Bihar.
- (10) Shri Arun Sao regarding need to accelerate the pace of development of Bilaspur city, Chhattisgarh as a Smart City.
- (11) Shri Bidyut Baran Mahato regarding need to re-categorise certain Panchayats under Jamshedpur parliamentary constituency, Jharkhand as Gram Panchayats.
- (12) Shri Su Thirunavukkarasar regarding resumption of train services on Karaikui-Aranthangi-Tiruvarur BG Section.
- (13) Shri Deepak Baij regarding need to provide adequate fertilizer to farmers in Chhattisgarh.
- (14) Dr. T. Sumathy (A) Thamizhachi Thangapandian regarding Mekedatu project.
- (15) Smt. Apparupa Poddar regarding reservation for women in Legislature.
- (16) Shri Kotagiri Sridhar regarding ban on single use plastic.
- (17) Smt. Vanga Geetha Vishwanath regarding price hike in respect of domestic gas, petrol and diesel.
- (18) Shri Chandeshwar Prasad regarding need to declare and develop Madhushrava in Arwal district in Bihar as a tourist place.
- (19) Shri Kunwar Danish Ali regarding need to shift the MNC in Gajaraula, Uttar Pradesh which had poisonous gas leakage in June 2020, to a place far from human settlements.

- (20) Shri Jayadev Galla regarding privatization of Visakhapatnam Steel Plant.
- (21) Shri Hanuman Beniwal regarding need to accord approval to the proposal for construction of roads under Pradhan Mantri Gram Sadak Yojana in Nagaur parliamentary Constituency, Rajasthan.

(Due to interruptions, Lok Sabha adjourned at 2.02 P.M. and re-assembled at 4.00 P.M.)

4.01 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M., Friday, the 23<sup>rd</sup> July, 2021.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Friday, July, 23, 2021/Sravana 1, 1943 (Saka)

No. 118

#### 11.00 A.M.

### 1. Reference by the Speaker

The Speaker, on behalf of the House, conveyed the best wishes to the Indian Contingent for their participation in the 32<sup>nd</sup> Summer Olympics to be held in Tokyo, Japan from 23<sup>rd</sup> July, 2021.

#### 11.01 A.M.

### 2. Starred Questions

Starred Question Nos. 61 and 62 (68 and 73 clubbed with 62) were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.17 A.M. and re-assembled at 12.00 Noon.)

Replies to Starred Question Nos. 63–67, 69–72 and 74–80 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

#### **12.00 Noon**

#### 4. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Environment, Forest and Climate Change; and Minister of Labour and Employment (Shri Bhupender Yadav) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of AtomicEnergy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy of the Ministry of Science and Technology, Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Appointment and Salary and Allowances of Director) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.40 in Gazette of India dated 15<sup>th</sup> March, 2021 under section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini KumarChoubey) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
  - (i) The Environment (Protection) Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.243(E) in Gazette of India dated 1<sup>st</sup> April, 2021.
  - (ii) The Lead Stabilizer in Polyvinyl Chloride (PVC) Pipes and Fittings Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.228(E) in Gazette of India dated 31<sup>st</sup> March, 2021.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Environment (Protection) Act, 1986:-
  - (i) G.S.R.350(E) published in Gazette of India dated 28<sup>th</sup> May, 2021 regarding sale and use of pet coke in lime kilns in NCR.
  - (ii) S.O.2(E) published in Gazette of India dated 1<sup>st</sup> January, 2021 regarding amendments, mentioned therein, in Island Coastal Regulation Zone (ICRZ).
  - (iii) S.O.2239(E) published in Gazette of India dated 10<sup>th</sup> June, 2021 regarding amendments, mentioned therein, in Island Coastal Regulation Zone (ICRZ).
  - (iv) S.O.2353(E) published in Gazette of India dated 17<sup>th</sup> June, 2021 constituting the Karnataka Coastal Zone Management Authority for a period of three years with effect from the date of publication of this order, in the Official Gazette.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

# **5.** Reports of Standing Committee on Commerce

Dr. Manoj Rajoria laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 161<sup>st</sup> Report on 'Review of the Intellectual Property Rights Regime in India'.
- (2) 162<sup>nd</sup> Report on Action Taken by Government on the Recommendations/
  Observations of the Committee contained in its One Hundred and Fiftyfourth Report on 'Export of Agricultural and Marine Products, Plantation
  Crops, Turmeric and Coir'.

#### 6. Report of Standing Committee on Transport, Tourism and Culture

Shri Tirath Singh Rawat laid on the Table the Two Hundred Ninety-third Report (Hindi and English versions) on 'Status of Aviation Connectivity in the country' of the Standing Committee on Transport, Tourism and Culture.

### 7. Statements by Minister

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid the following statements (Hindi and English versions) regarding:-

- (1) the status of implementation of the recommendations contained in the 333<sup>rd</sup> Report of the Standing Committee on Science & Technology, Environment, Forests & Climate Change on Demands for Grants (2020-21) pertaining to the Ministry of Earth Sciences.
- (2) the status of implementation of the recommendations contained in the 342<sup>nd</sup> Report of the Standing Committee on Science & Technology, Environment, Forests & Climate Change on Demands for Grants (2021-22) pertaining to the Department of Biotechnology, Ministry of Science and Technology.

# 8. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the week commencing Monday, the 26<sup>th</sup> July, 2021.

# 9. Motion for Election of one Member of Lok Sabha to the Committee on Public Undertakings (2021-22)

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion:-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Public Undertakings for the un-expired portion of the term of the Committee *vice* Smt. Meenakashi Lekhi appointed as Minister." The motion was adopted.

# 10. Motion for Election of one Member of Lok Sabha to the Committee on Estimates (2021-22)

Shri Girish Bhalchandra Bapat moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Estimates Committee for the un-expired portion of the term of the Committee *vice* Shri Ajay Bhatt appointed as Minister."

# 11. Motion for Election of two Members of Lok Sabha to the Committee on Public Accounts (2021-22)

Dr. Satya Pal Singh moved following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from amongst themselves to serve as the members of the Committee on Public Accounts for the un-expired portion of the term of the Committee *vice* Smt. Darshana Jardosh and Shri Ajay Misra Teni appointed as Ministers."

The motion was adopted.

# 12. Motion for Association of two Members of Rajya Sabha with the Committee on Public Accounts (2021-22)

Dr. Satya Pal Singh moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the un-expired portion of the term of the Committee *vice* Shri Bhupender Yadav and Shri Rajeev Chandrasekhar appointed as Ministers and do communicate to this House the name of the members so nominated by Rajya Sabha."

# 13. Motion for Election of three Members of Lok Sabha to the Committee on Welfare of Scheduled Castes and Scheduled Tribes (2021-22)

Shri Tapir Gao moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, three members from amongst themselves to serve as the members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the un-expired portion of the term of the Committee *vice* Shri A. Narayanaswami, Shri Bhanu Pratap Singh Verma and Shri Er. Bishweswar Tudu appointed as Ministers."

The motion was adopted.

# 14. Motion for Election of two Members of Lok Sabha to the Committee on Welfare of Other Backward Classes (2021-22)

Shri Rajesh Verma moved the following motion :-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from amongst themselves to serve as the members of the Committee on Welfare of Other Backward Classes for the un-expired portion of the term of the Committee *vice* Shri Sanjay Seth resigned and Shri Kapil Moreshwar Patil appointed as Minister."

# 15. Motion for Association of two Members of Rajya Sabha with the Committee on Welfare of Other Backward Classes (2021-22)

Shri Rajesh Verma moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two members from Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes of the House for the unexpired portion of the term of the Committee *vice* Shri K.K. Ragesh retired from Rajya Sabha and Shri B.L. Verma appointed as Minister and do communicate to this House the name of the members so nominated by Rajya Sabha."

The motion was adopted.

# 16. Motion regarding Report of Joint Committee on the Personal Data Protection Bill, 2019 - Extension of Time

Shri P.P. Chaudhary moved the following motion:-

"That this House do extend upto the first week of the Winter Session of Parliament, 2021, the time for presentation of the Report of the Joint Committee on the Personal Data Protection Bill, 2019 "

#### 12.16 P.M.

#### 17. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Arjun Lal Meena regarding need to include places associated with great historical personalities of Rajasthan under 'PRASAD' and 'SWADESH DARSHAN' schemes and also install the statue of Raja Rana Punja.
- (2) Shri Ranjeetsinha Hindurao Naik Nimbalkar regarding need to expedite construction of cannel for channelizing water of Niradevghar Dam in Maharashtra.
- (3) Shri Rahul Kaswan regarding inclusion of all the farmers under Pradhan Mantri Fasal Bima Yojana in Churu parliamentary constituency, Rajasthan.
- (4) Dr. Sukanta Majumdar regarding better road connectivity between districts of West Bengal and Garo Hills.
- (5) Shri Sumedhanand Saraswati regarding need to protect the interest of students falling prey to unrecognised Universities and Institutes mushrooming in the country.
- (6) Shri Pratap Chandra Sarangi regarding need to sanction additional houses under Pradhan Mantri Awas Yojana in Odisha particularly in Balasore parliamentary constituency.
- (7) Shri (Adv.) Dean Kuriakose regarding GST and Import charges waiver on medicines.
- (8) Dr. A. Chellakumar regarding new dam construction over Markandeya river in Karnataka.

- (9) Shri K. Raghu Rama Krishna Raju regarding financial crisis in Andhra Pradesh.
- (10) Shri Shrirang Appa Barne regarding need to set up a Bench of High Court of Bombay at Pune.
- (11) Shri Sunil Kumar Pintu regarding need to build a temple of Mata Sita, wife of Lord Rama in Sitamarhi, Bihar and also run a train from Ayodhya to Janakpur via Sitamarhi.
- (12) Shri Bhartruhari Mahtab regarding declaration of Durgadevi settlement, Balasore as a protected site.
- (13) Shri N.K. Premachandran regarding National Level Research Institute for Nano Textile Technology.

#### 12.17 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Monday, the 26<sup>th</sup> July, 2021.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, July, 26, 2021/Sravana 4, 1943 (Saka)

No. 119

#### 11.00 A.M.

## 1. Reference by the Speaker

The Speaker, on behalf of the House, paid homage to the martyrs of Kargil War on the 22<sup>nd</sup> Anniversary of the Kargil Vijay.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the martyrs of Kargil War.

#### 11.03 A.M.

## 2. Felicitations by the Speaker

The Speaker, on behalf of the House, congratulated Indian Weightlifter Chanu Saikhom Mirabai for winning Silver medal in Weightlifting. He also conveyed the best wishes of the House to other Indian Contingents participating in the 32<sup>nd</sup> Summer Olympics.

#### 11.03 A.M.

## 3. Starred Questions

Question Nos. 81, 82 (94 clubbed with 82), 83 (100 clubbed with 83) and 84 (96 clubbed with 84) were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.24 A.M. and re-assembled at 2.00 P.M.)

Replies to Starred Question Nos. 85–93, 95 and 97–99 were laid on the Table.

## 4. Unstarred Questions

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

#### 2.00 P.M.

## 5. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Environment, Forest and Climate Change; and Minister of Labour and Employment (Shri Bhupender Yadav) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. N-12/13/1/2019-P&D (Hindi and English versions) published in Gazette of India dated 6<sup>th</sup> April, 2021 amending Atal Beemit Vyakti Kalyan Yojna under sub-section (4) of Section 97 of the Employees' State Insurance Act, 1948.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) to lay on the Table:-

- (1) A copy of the Petroleum (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.196(E) in Gazette of India dated 17<sup>th</sup> March, 2021 under sub-section (4) of Section 29 of the Petroleum Act, 1934.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
  - (i) The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices)(Amendment) Order,

- 2021 published in Notification No. G.S.R.203(E) in Gazette of India dated 23<sup>rd</sup> March, 2021.
- (ii) The Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of Use in Automobiles Amendment Order, 2021 published in Notification No. G.S.R.463(E) in Gazette of India dated 1<sup>st</sup> July, 2021.
- (iii) S.O.2133(E) published in Gazette of India dated 2<sup>nd</sup> June, 2018, directing that the Oil Companies shall sell Ethanol Blended Petrol with percentage of ethanol up to twenty per cent as per the Bureau of Indian Standards specifications in the whole of the States and Union Territories.

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy of Notification No. 38/2021-Customs (Hindi and English versions) dated 26<sup>th</sup> July, 2021, together with an explanatory memorandum making certain amendments in Notification No. 50/2017-Cus dated 30.06.2017 so as to (a) reduce the BCD from 10% to Nil on Lentils (Masur)[HS 0713 40 00] originated in or exported from countries other than USA and (b) to reduce the BCD from 30% to 20% on Lentils (Masur) [HS 0713 40 00] originated in or exported from USA and Notification No. 11/2021-Cus dated 01.02.2021 so as to reduce the AIDC on all Lentils (Masur) [HS 0713 40 00] from present rate of 20% TO 10% under Section 159 of the Customs Act, 1962. The above amendments will be effective from 27.07.2021

# 6. Report of Standing Committee on Transport, Tourism and Culture

Shri Anto Antony laid on the Table the Two Hundred Ninety-fourth Report (Hindi and English versions) on 'Development and Conservation of Museums and Archaeological Sites – Challenges and Opportunities' of the Standing Committee on Transport, Tourism and Culture.

### 7. Government Bill – Introduced

The Insolvency and Bankruptcy Code (Amendment) Bill, 2021

## 8. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 (No.3 of 2021) was laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 2.06 P.M. and re-assembled at 2.45 PM.)

(Due to continued interruptions, Lok Sabha adjourned at 2.48 P.M. and re-assembled at 3.00 P.M.)

#### 3.00 P.M.

#### 9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ranjeet Singh Hindurao Naik Nimbalkar regarding need to issue caste certificate to people belonging to 'Dhangar' caste.
- (2) Shri Kunar Hembram regarding construction of a Road Bridge over Dulung river, West Bengal.
- (3) Shri R.K. Singh Patel regarding need to create a new 'Vindhya-Bundelkhand' State.
- (4) Dr. Umesh G. Jadhav regarding including Kalaburagi city corporation under PMJVK.
- (5) Shri Rajesh Verma regarding need to undertake survey of historical temples, monasteries and forts in Sitapur and Lakhimpur Kheri districts and bring them under culture department.
- (6) Shri Dilip Saikia regarding need to review the current status of families eligible for Pradhan Mantri Awas Yojana.
- (7) Shri Chhedi Paswan regarding construction of road from Akbarpur (Rohtas district) to Aghaura (Kaimur district), Bihar.
- (8) Kunwar Pushpendra Singh Chandel regarding need to constitute a Board for creation of small states.
- (9) Shri Sumedhanand Saraswati regarding merger of services of North East Express (train No. 12505/12506) and Sainik Express (train no. 14021/14022).

- (10) Shri Ravindra Kushwaha regarding need to establish a Women's College in Deoria district, Uttar Pradesh.
- (11) Shri Ashok Kumar Rawat regarding alleged shoddy construction of NH-99 road in Misrikh parliamentary constituency, Uttar Pradesh.
- (12) Shri Khagen Murmu regarding need to formulate a plan to prevent annual flood and land erosion in Malda district of West Bengal.
- (13) Shri S. Ramalingam regarding NH-45C from Vikravandi to Thanjavur.
- (14) Dr. B.V. Satyavathi regarding setting up of Mobile sector health institutions in Andhra Pradesh.
- (15) Prof. Saugata Roy regarding judicial commission on Pegasus spyware snooping.
- (16) Dr. Arvind Sawant regarding privatization of Mazagaon Dock Shipbuilders Limited.
- (17) Dr. Alok Kumar Suman regarding need to construct a ring road connecting NH-27 to NH 531 in Gopalganj parliamentary constituency, Bihar.
- (18) Shri Kunwar Danish Ali regarding need to release sugarcane arrears to farmers of Amroha parliamentary constituency, Uttar Pradesh.
- (19) Shri M. Selvaraj regarding establishment of an Airport in Nagapattinam.

#### 3.02 P.M.

#### 10. Government Bills - Passed

(i) The Factoring Regulation (Amendment) Bill, 2020

Time Taken: 13 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

#### 3.15 P.M.

(ii) The National Institutes of Food Technology, Entrepreneurship and Management Bill, 2021, as passed by Rajya Sabha

Time Taken: 06 Mts.

The motion for consideration of the Bill was moved by Shri Pashupati Kumar Paras.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clauses 7 to 10 were adopted.

Clause 11 was adopted.

Clauses 12 and 13 were adopted.

Clauses 14 to 41 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed was moved by Shri Pashupati Kumar Paras.

The motion was adopted and the Bill was passed.

#### 3.21 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Tuesday, the 27<sup>th</sup> July, 2021.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Tuesday, July, 27, 2021/Sravana 5, 1943 (Saka)

No. 120

#### 11.00 A.M.

## 1. Obituary References\*

The Speaker made references to the passing away of Sir Anerood Jugnauth, former President and former Prime Minister of the Republic of Mauritius and; Dr. Kenneth David Buchizhya Kaunda, Founding Father and First President of the Republic of Zambia.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

#### 11.03 A.M.

## 2. Starred Questions

Question Nos. 101-103 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.25 A.M. and re-assembled at 11.45 A.M.)

Question No. 104 was orally answered.

#### 11.45 A.M.

(Due to continued interruptions, Lok Sabha adjourned at 11.48 A.M. and re-assembled at 12.01 P.M.)

<sup>\*</sup>Original in Hindi. For details, please see the debate of the day.

Replies to Starred Question Nos. 105–120 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

#### 12.01 P.M.

## 4. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:-

- (1) 70<sup>th</sup> Annual Report of the Union Public Service Commission, New Delhi, for the year 2019-2020.
- (2) Memorandum explaining reasons for non-acceptance of Commission's advice in respect of cases reported in Chapter 9 of the Report.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini KumarChoubey) laid on the Table:-

- (1) A copy of the Bureau of Indian Standards (Conformity Assessment) Third Amendment Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. BS/11/11/2021 in Gazette of India dated 4<sup>th</sup> June, 2021 under Section 40 of the Bureau of Indian Standards Act, 2016.
- (2) A copy of the Consumer Protection (E-Commerce)(Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.328(E) in Gazette of India dated 17<sup>th</sup> May, 2021 under Section 105 of the Consumer Protection Act, 2019.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
  - (i) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2020 published in Notification No. S.O.3776(E) in Gazette of India dated 23<sup>rd</sup> October, 2020.
  - (ii) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Amendment) Order, 2021 published in Notification No. S.O.2674(E) in Gazette of India dated 2<sup>nd</sup> July, 2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Bharat Rural Livelihoods Foundation, New Delhi, for the year

- 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bharat Rural Livelihoods Foundation, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Delhi Police Housing Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 394 of the Companies Act, 2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Ministry of Home Affairs, National Investigation Agency Ministerial Cadre Group 'B' posts (Senior Private Secretary, Section Officer/Office Superintendent, Assistant, Stenographer Grade-I and Accountant) Recruitment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.391(E) in Gazette of India dated 7<sup>th</sup> June, 2021 under Section 26 of the National Investigation Agency Act, 2008.
- (4) A copy of the Delhi Police (Punishment and Appeal)(Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. F. 16/01/2019/HP-I/Estt./6113 to 6118 in Delhi Gazette dated 4<sup>th</sup> March, 2020 under sub-section (2) of Section 148 of the Delhi Police Act, 1978.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary)laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2019-2020.
  - (ii) A copy of the Review (Hindi and English versions) on the Annual Report of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Agrinnovate India Limited, New Delhi, for the year 2019-2020.
  - (ii) Annual Report of the Agrinnovate India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Reports (Hindi and English versions) of the Dr. Rajendra Prasad Central Agricultural University, Samastipur, for the years 2016-2017 to 2019-2020, alongwith Reviews and delay statements.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the

Table a copy of the 51<sup>st</sup> Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table a copy of the Food Safety and Standards (Prohibition and Restrictions on Sales) Third Amendment Regulations, 2021 (Hindi and English versions) published in Notification No. Stds/SP-15/T[T(IMST)] in Gazette of India dated 8<sup>th</sup> March, 2021 under Section 93 of the Food Safety and Standards Act, 2006.

#### 5. Statement of Committee on External Affairs

Shri P.P.Chaudhary laid on the table the Statement (Hindi and English versions) showing Further Action Taken by the Government on the Observations/Recommendations contained in the Fourth Report of the Committee on External Affairs on the replies to the Observations/Recommendations contained in the Twenty-third Report on the subject 'Issues relating to migrant workers including appropriate legislative framework and skill development initiatives for prospective emigrants'.

## **6.** Report of Standing Committee on Industry

Shri Bidyut Baran Mahato laid on the table the 308<sup>th</sup> Report (Hindi and English versions) on 'Impact of Covid-19 Pandemic on MSME Sector & Mitigation Strategy adopted to counter it' of the Standing Committee on Industry.

# 7. Report of Standing Committee on Transport, Tourism and Culture

Shri Ramesh Chandra Majhi laid on the Table the Two Hundred Ninety-fifth Report (Hindi and English versions) on 'Potential of Tourist Spots in the country – Connectivity and Outreach' of the Standing Committee on Transport, Tourism and Culture.

(Due to interruptions, Lok Sabha adjourned at 12.05 P.M. and re-assembled at 12.30 P.M.)

#### 12.30 P.M.

(Due to continued interruptions, Lok Sabha adjourned at 12.31 P.M. and re-assembled at 2.00 P.M.)

#### 2.00 P.M.

#### 8. Matters Under Rule 377

- (1) Smt. Jaskaur Meena raised a matter regarding the powers of Gram Sarpanch in Rajasthan.
- (2) Dr. Nishikant Dubey raised a matter regarding cultural tourism in Deoghar, Jharkhand.
- (3) Shri Mansukhbhai D. Vasava raised a matter regarding upliftment of SC/ST.

(Due to interruptions, Lok Sabha adjourned at 2.06 P.M. and re-assembled at 2.30 P.M.)

#### 2.30 P.M.

- (4) Shri Prabhubhai Nagarbhai Vasava raised a matter regarding need to expedite payment of export subsidy to sugar mills in Bardoli parliamentary constituency, Gujarat.
- (5) Shri Ramdas C. Tadas raised a matter regarding need to ensure purchase of 'Chana Harbhara' by NAFED in Wardha parliamentary constituency, Maharashtra.

- (6) Shri Mukesh Rajput raised a matter regarding need to prohibit web series on internet depicting objectionable content.
- (7) Shri Mohan Mandavi raised a matter regarding religious conversion of Adivasi people in Sukma district of Chhattisgarh.
- (8) Smt. Riti Pathak raised a matter regarding need to start Singrauli Jabalpur Inter-City railway service.
- (9) Shri Nihal Chand Chauhan raised a matter regarding need to include Rajasthani Languauge in the Eighth Schedule to the Constitution.
- (10) Shri Krishna Pal Singh raised a matter regarding need to put Sri Krishna Janam Bhoomi outside the ambit of Places of Worship Act, 1991.

(Due to interruptions, Lok Sabha adjourned at 2.38 P.M. and re-assembled at 3.00 P.M.)

## 3.00 P.M.

- (11) Dr. Heena Vijaykumar Gavit raised a matter regarding release of water for Maharashtra as per award of NWDP.
- (12) Shri Vivek Narayan Shejwalkar raised a matter regarding Farmers protest.
- (13) Shri Sunil Kumar Singh raised a matter regarding need to provide stoppage of trains at Barwadih, Latehar and Chhipadohar Railway Stations in Chatra Parliamentary Constituency, Jharkhand.
- (14) Shri Chandra Sekhar Sahu raised a matter regarding reopening window of Awas + mobile App for one more month in Odisha.

(Due to interruptions, Lok Sabha adjourned at 3.06 P.M. and re-assembled at 3.29 P.M.)

#### 3.29 P.M.

- (15) Shri Girish Bhalchandra Bapat raised a matter regarding withdrawal of money by depositors from RCBL.
- (16) Shri Sushil Kumar Singh raised a matter regarding developments in Gaya and Aurangabad Districts in Bihar under Aspirational Districts Programme.
- (17) Shri Mitesh Rameshbhai Patel raised a matter regarding need to construct a railway line between Tarapur and Arnej.

(Due to interruptions, Lok Sabha adjourned at 3.35 P.M. and re-assembled at 4.00 P.M.)

#### 4.00 P.M.

- (18) Smt. Goddeti Madhavi raised a matter regarding enhancing construction cost for constructing homes under Prime Minister Awas Yojana.
- (19) Smt. Kavita Singh raised a matter regarding need to revive the Rajendra Kushth Sewa Ashram, Siwan in Bihar.

(Due to continued interruptions, Lok Sabha adjourned at 4.03 P.M.) and re-assembled at 4.30 P.M.)

#### 4.30 P.M.

(20) Shri Jayadev Galla raised a matter regarding issue of Notification regulating the use of RO Purifier.

#### 4.33 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M., Wednesday, the 28<sup>th</sup> July, 2021.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, July, 28, 2021/Sravana 6, 1943 (Saka)

No. 121

#### 11.00 A.M.

## 1. Starred Questions

Question Nos. 121–125, 127, 129, 130, 133 and 137 were orally answered. Replies to Question Nos. 126, 128, 131, 132, 134–136 and 138-140 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

#### **12.00 Noon**

## 3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2019-2020.
  - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2019-2020, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
  - (i) The Mines and Minerals (Contribution to District Mineral Foundation) Amendment Rules, 2021 published in Notification No. G.S.R.437(E) in Gazette of India dated 25<sup>th</sup> June, 2021.
  - (ii) The Minerals (Other than Atomic and Hydro Carbons Energy Minerals)
     Concession (Amendment) Rules, 2021 published in Notification No.
     G.S.R.209(E) in Gazette of India dated 24<sup>th</sup> March, 2021.
  - (iii) The Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Third Amendment) Rules, 2021 published in Notification No. G.S.R.397(E) in Gazette of India dated 10<sup>th</sup> June, 2021.
  - (iv) The Mineral (Auction) Amendment Rules, 2021 published in Notification No. G.S.R.195(E) in Gazette of India dated 17<sup>th</sup> March, 2021.
  - (v) The Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Second Amendment) Rules, 2021 published in Notification No. G.S.R.254(E) in Gazette of India dated 8<sup>th</sup> April, 2021.
  - (vi) The Mineral (Auction) Second Amendment Rules, 2021 published in Notification No. G.S.R.422(E) in Gazette of India dated 18<sup>th</sup> June, 2021.
  - (vii) The Minerals (Evidence of Mineral Contents) Amendment Rules, 2021 published in Notification No. G.S.R.421(E) in Gazette of India dated 18<sup>th</sup> June, 2021.
  - (viii) G.S.R.425(E) published in Gazette of India dated 22<sup>nd</sup> June, 2021, notifying the Hutti Gold Mines Company Limited, Karnataka for the purpose of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
  - (ix) G.S.R.438(E) published in Gazette of India dated 25<sup>th</sup> June, 2021, rescinding Notification No. G.S.R.516(E) dated 29<sup>th</sup> June, 2015.

(x) G.S.R.399(E) published in Gazette of India dated 11<sup>th</sup> June, 2021, reserving the area, mentioned therein, to the extent of 1144.06.18 hectares for Beach Sand Minerals in District Kanyakumari in favour of M/s IREL (India) Limited).

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2019-2020.
  - (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2020, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
  - (i) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2021 published in Notification No. G.S.R.464(E) in Gazette of India dated 1<sup>st</sup> July, 2021.

- (ii) The Indian Administrative Service (Pay) Third Amendment Rules, 2021 published in Notification No. G.S.R.465(E) in Gazette of India dated 1<sup>st</sup> July, 2021.
- (4) A copy each of the following Notifications (Hindi and English versions) under clause (5) of article 309 of the Constitution of India:-
  - (i) The Union Public Service Commission (Exemption from Consultation)
    Amendment Regulations, 2021 published in Notification No. G.S.R.10(E)
    in Gazette of India dated 7<sup>th</sup> January, 2021.
  - (ii) The Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 2021 published in Notification No. G.S.R.398(E) in Gazette of India dated 11<sup>th</sup> June, 2021.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Railways; Minister of State in the Ministry of

Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rail Land Development Authority, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rail Land Development Authority, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Railway Protection Force (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.500(E) in Gazette of India dated 20<sup>th</sup> July, 2021 under sub-section (3) of Section 21 of the Railway Protection Force Act, 1957.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2019-2020.
- (2) A copy of the Copyright (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.225(E) in Gazette of India dated 30<sup>th</sup> March, 2021 under sub-section (3) of Section 78 of the Copyright Act, 1957.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister

of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table a copy of the Notification No. S.R.O.15 (Hindi and English versions) published in Gazette of India dated 27<sup>th</sup> March, 2021, declaring that service or duty in the Union territory of Andaman and Nicobar Islands shall be 'active service' within the meaning and for the purpose of the Navy Act, 1957 for a period of five years, with effect from 13<sup>th</sup> January, 2020 under Section 185 of the Navy Act, 1957.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Telecommunications, Ministry of Communications, for the year 2021-2022.

## 4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 27<sup>th</sup> July, 2021, Rajya Sabha agreed without any amendment to the Marine Aids to Navigation Bill, 2021, as passed by the Lok Sabha.

## 5. Report of Standing Committee on Transport, Tourism and Culture

Shri Rahul Kaswan laid on the Table the Two Hundred Ninety-sixth Report (Hindi and English versions) on 'Role of Highways in Nation Building' of the Standing Committee on Transport, Tourism and Culture.

## **6.** Statements by Ministers

- (1) The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) on behalf of Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of the Recommendations/
    Observations contained in the 220<sup>th</sup> Report of the Standing
    Committee on Home Affairs on Working Conditions in Non-Border
    Guarding Central Armed Police Forces (Central Reserve Police Force,
    Central Industrial Security Force and National Security Guard)
    pertaining to the Ministry of Home Affairs.
  - (ii) the status of implementation of the Recommendations/
    Observations contained in the 221<sup>st</sup> Report of the Standing
    Committee on Home Affairs on Working Conditions in Border
    Guarding Central Armed Police Forces (Border Security Force, IndoTibetan Border Police, Sashastra Seema Bal & Assam Rifles)
    pertaining to the Ministry of Home Affairs.
- (2) The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 232<sup>nd</sup> Report of the Standing Committee on Home Affairs on Demands for Grants (2021-22) pertaining to the Ministry of Development of North Eastern Region.

#### 12.05 P.M.

#### 7. Matters under Rule 377

(1) \*Shri Jugal Kishore Sharma raised a matter regarding need to provide funds for projects under CRF in Jammu, Poonch and Rajouri in J&K.

(Due to interruptions, Lok Sabha adjourned at 12.07 P.M. and re-assembled at 12.31 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 12.32 P.M. and re-assembled at 2.02 P.M.)

#### 2.02 P.M.

- (2) Shri Rodmal Nagar raised a matter regarding need to set up a Mega Food Park and a Food Processing Unit in Rajgarh parliamentary constituency, Madhya Pradesh.
- (3) Shri Chunni Lal Sahu raised a matter regarding need to make available bamboo to Kamar tribe in Mahasamund parliamentary constituency, Chhattisgarh for manufacturing bamboo products and also provide market for their products.
- (4) Dr. (Prof.) Kirit P. Solanki raised a matter regarding facilitating SC/ST students to pursue education in foreign countries.
- (5) Shri Raju Bista raised a matter regarding demands of the people from Darjeeling hills, Terai and Dooars region.

(Due to interruptions, Lok Sabha adjourned at 2.09 P.M. and re-assembled at 2.31 P.M.)

<sup>\*</sup>He resumed his speech after the House re-assembled at 12.31 P.M.

#### 2.31 P.M.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Aparajita Sarangi regarding increase in police per Lakh Population Ratio (PPR) in Odisha.
- (2) Shri Gopal Jee Thakur regarding Pradhan Mantri Gram Sadak Yojana in Bihar.
- (3) Shri Santosh Pandey regarding setting up of IT sector on NTC land in Rajnandgaon parliamentary constituency.
- (4) Shri Janardan Singh Sigriwal regarding need to run classes in two shifts in Kendriya Vidyalaya Mashrak, Saran district, Bihar.
- (5) Shri Satyadev Pachauri regarding need to release arrears of salaries, gratuity and other allowances in respect of employees of Lal Imli Mill, Kanpur, Uttar Pradesh.
- (6) Dr. Ramapati Ram Tripathi regarding need to extend the services of Intercity train (02529/30) upto Deoria district, Uttar Pradesh.
- (7) Shri Bidyut Baran Mahato regarding need to expedite setting up of an Airport at Dhalbhumgarh in Jamshedpur parliamentary constituency, Jharkhand.
- (8) Shri Sudarshan Bhagat regarding need to establish an AIIMS in Itaki, Ranchi, Jharkhand.
- (9) Shri P.P. Chaudhary regarding need to construct railway line between Bilara and Bar in Rajasthan.
- (10) Shri Ratansinh Magansingh Rathod regarding need to convert Godhra-Shamlaji Highway into six lane.

- (11) Shri Ashok Mahadeorao Nete regarding stoppage of trains at Wadsa railway station, Gadchiroli district.
- (12) Shri T.N. Prathapan regarding shortage of vaccines in Kerala.
- (13) Shri Ravneet Singh regarding opening a new ESI Hospital in Ludhiana.
- (14) Shri T. Sumathy (A) Thamizhachi Thangapandian regarding handing over HLL Biotech Limited unit to Tamil Nadu.
- (15) Shri Margani Bharat regarding inclusion of eligible persons under NFSA.
- (16) Dr. Shrikant Eknath Shinde regarding Pension under EPS-95 Scheme.
- (17) Shri Chandeshwar Prasad regarding need to expedite the implementation of city gas distribution scheme in Bihar.
- (18) Shri N.K. Premachandran regarding utilization of land vested with HPCL at Edapallycottah, Kollam.

#### 2.32 P.M.

## 8. (i) Statutory Resolution – Not Moved

(ii) The Insolvency and Bankruptcy Code (Amendment) Bill, 2021—Passed

Time Taken: 05 Mts.

The motion for consideration of the Bill was moved by Shri Rao Inderjit Singh on behalf of Smt. Nirmala Sitharaman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 18 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Rao Inderjit Singh.

The motion was adopted and the Bill was passed.

(Due to interruptions, Lok Sabha adjourned at 2.37 P.M. and re-assembled at 3.00 P.M.)

#### 3.00 P.M.

## 9. (I) Supplementary Demands for Grants — First Batch for 2021-2022

(II) Demands for Excess Grants for 2017-18

Time Taken: 9 mts.

The following items of business were taken up together :-

- (I) Supplementary Demands for Grants Nos. 3,4,6 to 10, 15, 17, 20, 24, 25, 27 to 29, 31, 34, 35, 40, 42 to 46, 50, 54, 55, 59, 61, 64, 67, 69, 73, 75, 77, 84 to 88, 91, 92, 94, 95, 97, 100 and 101
- (II) Demands for Excess Grants Nos. 20, 21 and 39
- (I) All the Supplementary Demands for Grants Nos. 3,4,6 to 10, 15, 17, 20, 24, 25, 27 to 29, 31, 34, 35, 40, 42 to 46, 50, 54, 55, 59, 61, 64, 67, 69, 73, 75, 77, 84 to 88, 91, 92, 94, 95, 97, 100 and 101 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants First Batch for 2021-2022 were voted in full.
- (II) All the Demands for Excess Grants Nos. 20, 21 and 39 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Excess Grants for 2017-18 were voted in full.

#### 3.04 P.M.

#### 10. Government Bill – Introduced

The Appropriation (No.4) Bill, 2021

#### 11. Government Bill – Passed

The Appropriation (No.4) Bill, 2021

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

#### 3.06 P.M.

#### 12. Government Bill – Introduced

The Appropriation (No.3) Bill, 2021

#### 13. Government Bill – Passed

The Appropriation (No.3) Bill, 2021

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

(Due to interruptions, Lok Sabha adjourned at 3.09 P.M. and re-assembled at 4.00 P.M.)

#### 4.02 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M., Thursday, the 29<sup>th</sup> July, 2021.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, July, 29, 2021/Sravana 7, 1943 (Saka)

No. 122

#### 11.00 A.M.

## 1. \*Observation by the Speaker

The Speaker made an observation regarding condemnable incident which took place in the House yesterday and appealed to Members to maintain dignity and decorum for smooth functioning of the House.

(Due to interruptions, Lok Sabha adjourned at 11.06 A.M. and re-assembled at 11.30 A.M.)

#### 11.30 A.M.

## 2. Starred Questions

Question Nos. 141–143 (151 clubbed with 143) and 145 were orally answered. Replies to Question Nos. 144 and 146–150 and 152–160 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 1611–1840 were laid on the Table.

<sup>\*</sup>Original in Hindi. For details, please see the debate of the day.

#### 12.01 P.M.

## 4. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Ports, Shipping and Waterways; and Minister of AYUSH (Shri Sarbananda Sonowal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. IMU/HQ/ADM/Notification/2021/01 (Hindi and English versions) published in Gazette of India dated 21<sup>st</sup> June, 2021, relating to eight ordinances on administrative and academic matters of the Indian Maritime University under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Information and Broadcasting; and Minister of Youth Affairs and Sports (Shri Anurag Singh Thakur) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Road Transport and Highways; and Minister of State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
  - (i) S.O.1250(E) published in Gazette of India dated 18<sup>th</sup> March, 2021, regarding fee notification for the project of 4 laning of Gwalior to Jhansi Section from Km. 0.000 to Km. 103.000 (revised section Km. 16.000 to Km. 98.455) of NH75 (New NH-44) in the State of Madhya Pradesh and Uttar Pradesh.
  - (ii) S.O.1251(E) published in Gazette of India dated 18<sup>th</sup> March, 2021, regarding User Fee notification for the project of 4-lane of Laddowal Bypass Section from Km. 0.000 to Km. 17.041 of NH-95 linking NH-95 with NH-1 via Laddowal seed farm at Ludhiana in the State of Punjab.
  - (iii) S.O.1252(E) published in Gazette of India dated 18<sup>th</sup> March, 2021, regarding User fee notification for the project of 2 lane to 4 lane of Nalbari-Bijni to Guwahati Section from design Km. 1013.000 to Km. 1040.300 (existing Km. 1013.000 to Km. 1040.300) of NH-31 (New NH-27) under NHDP Phase-II in the State of Assam.

- (iv) S.O.1253(E) published in Gazette of India dated 18<sup>th</sup> March, 2021, regarding User fee notification for the project of Four laning of Parwanoo-Solan Section from design Km. 67.000 to Km. 106.139 (existing Km. 67.000 to Km. 106.000) of NH-22 (New NH-05 in the State of Himachal Pradesh.
- (v) S.O.1254(E) published in Gazette of India dated 18<sup>th</sup> March, 2021, regarding User fee notification for the project of 4/6 laning of Raipur-Simga Section from design Km. 0.000 to Km. 48.580 (existing Km. 0.000 to Km. 45.700) of NH-30 (Old NH-200) in the State of Chhattisgarh.
- (vi) S.O.1403(E) published in Gazette of India dated 30<sup>th</sup> March, 2021, regarding User Fee Notification for the project of Shujalpur –Ashta Section from Km. 41.800 to Km. 82.300 of NH-752C in the State of Madhya Pradesh.
- (vii) S.O.1404(E) published in Gazette of India dated 30<sup>th</sup> March, 2021, regarding User fee notification for the project of 2/4 lane of Khajuwala to Poogal Section from design Km. 0.00 to design Km. 30.812 and Poogal Dantour Jaggasar Gokul Goddu Ranjeetpura charanwala Naukh Bap Section from design Km. 1.430 to design KM. 182.725 of NH-911 in the State of Rajasthan.
- (viii) S.O.1405(E) published in Gazette of India dated 30<sup>th</sup> March, 2021, regarding User fee notification for the project of 4/6 laning of Ranchi-Rargaon Section from design Km. 140.000 to Km. 217.300 (Existing from Km. 140.000 to Km. 217.300) of National Highways-33 in the State of Jharkhand.

- (ix) S.O.1656(E) published in Gazette of India dated 16<sup>th</sup> April, 2021, regarding User Fee Notification for the project of Biharsharif-Barbigha-Mokama Section from km 94.478 to km 149.053 of NH-82 in State of Bihar.
- (x) S.O.1701(E) published in Gazette of India dated 27<sup>th</sup> April, 2021, regarding User Fee Notification for Aurangabad to Karodi Section from km 290.200 to km 320.640 of NH-52 (Old NH-211) in the State of Maharashtra.
- (xi) S.O.1702(E) published in Gazette of India dated 27<sup>th</sup> April, 2021, regarding User Fee Notification for the project of Chikhali Khamgaon Section from Km 43.963 to Km 100.065 of NH-548CC in the State of Maharashtra.
- (xii) S.O.1711(E) published in Gazette of India dated 29<sup>th</sup> April, 2021, regarding User Fee Notification for the project of Chikhali-Tarsod Section from Km. 300.000 to Km. 422.700 of NH-53 (Old NH-6) in State of Maharashtra.
- (xiii) S.O.1712(E) published in Gazette of India dated 29<sup>th</sup> April, 2021, regarding User Fee Notification for the project of Shamlaji-Motachiloda- Nanachiloda Section from Km. 489.185 to Km 555.905 of NH-48 in the State of Gujarat.
- (xiv) S.O.1713(E) published in Gazette of India dated 29<sup>th</sup> April, 2021, regarding User Fee Notification for the project of Waranga Mahagaon Section from Km. 253.700 to Km. 320.580 of NH-361 in State of Maharashtra.
- (xv) S.O.1714(E) published in Gazette of India dated 29<sup>th</sup> April, 2021, regarding User Fee Notification for the project of Karaikudi –

- Ramanathapuram Section from Km. 94.000 to Km. 173.500 of NH-536 (Old NH-210) in the State of Tamil Nadu.
- (xvi) S.O.1715(E) published in Gazette of India dated 29<sup>th</sup> April, 2021, regarding User Fee Notification for the project of Aligarh-Kanpur Section from Km. 195.733 to Km. 240.897 of NH-91 in the State of Uttar Pradesh.
- (xvii) S.O.1804(E) published in Gazette of India dated 7<sup>th</sup> May, 2021, regarding User Fee Notification for the project of Pachore-Suljapur Section from Km. 2.700 to Km. 33.000 of NH-752C in the State of Madhya Pradesh.
- (xviii) S.O.1805(E) published in Gazette of India dated 7<sup>th</sup> May, 2021, regarding User Fee Notification for Aligarh-Kanpur Section from Km. 240.897 to Km. 302.108 of NH-91 in the State of Uttar Pradesh.
- (xix) S.O.1851(E) published in Gazette of India dated 12<sup>th</sup> May, 2021, regarding User Fee Notification for the project of Nagpur-Umred Section from Km. 7.300 to Km. 48.400 of NH-353D in the State of Maharashtra .
- (xx) S.O.1905(E) published in Gazette of India dated 17<sup>th</sup> May, 2021, regarding User Fee Notification for the project of Dindigul Theni
   Kumili Section from Km. 2.750 to Km. 136.543 of NH-183 in the State of Tamil Nadu.
- (xxi) S.O.1951(E) published in Gazette of India dated 24<sup>th</sup> May, 2021, regarding User Fee Notification for the project of Binjabahal Teliebani from Km. 414.982 to Km. 493.300 of NH-49 (Old-6) in the State of Odisha..

- (xxii) S.O.2248(E) published in Gazette of India dated 11<sup>th</sup> June, 2021, regarding User Fee Notification for the project of Silchar-Balachera Section from Km. 275.000 to Km. 300.760 of NH-27 (Old- 54) in the State of Assam.
- (xxiii) S.O.2345(E) published in Gazette of India dated 16<sup>th</sup> June, 2021, regarding User Fee Notification for the project of Bameetha-Panna-Nagod-Satna Section from Km. 88.600 to Km. 155.000 of NH-39 (Old 75) in the State of Madhya Pradesh.
- (xxiv) S.O.2436(E) published in Gazette of India dated 21<sup>st</sup> June, 2021, regarding User Fee Notification for the project of Chittoor-Mallavaram Section from Km. 0.000 to Km. 61.128 of NH-140 in the State of Andhra Pradesh.
- (xxv) S.O.2479(E) published in Gazette of India dated 22<sup>nd</sup> June, 2021, regarding User Fee Notification for the project of Nakrekal Tanamcherla Section from Km. 0.600 to Km. 65.963 of NH-365 in the State of Telangana.
- (xxvi) S.O.2585(E) published in Gazette of India dated 28<sup>th</sup> June, 2021, regarding User Fee Notification for the project of Jabalpur-Hiran River Section from Km. 10.400 to Km. 66.000 of NH-45(Old 12) in the State of Madhya Pradesh.
- (xxvii) S.O.2448(E) published in Gazette of India dated 22<sup>nd</sup> June, 2021, regarding User Fee Notification for the project of Jhansi Khajuraho Section from Km. 76.603 to Km. 124.732 of NH-39 (Old 75) in the State of Madhya Pradesh.
- (xxviii)S.O.2582(E) published in Gazette of India dated 28<sup>th</sup> June, 2021, regarding User Fee Notification for the project of Thikri Anjad

- from Km. 0.000 to Km. 34.560 of NH-347B in the State of Madhya Pradesh.
- (xxix) S.O.2650(E) published in Gazette of India dated 1<sup>st</sup> July, 2021, regarding User Fee Notification for the project of Morena Ambah- Porsa Section from Km. 254.370 291.800 of NH-552 Extn. in the State of Madhya Pradesh.
- (xxx) S.O.2651(E) published in Gazette of India dated 1<sup>st</sup> July, 2021, regarding User Fee Notification for the project of Khamgaon Shegaon Section from Km. 0.000 to Km. 41.500 of NH-548C in the State of Maharashtra.
- (xxxi) S.O.2652(E) published in Gazette of India dated 1<sup>st</sup> July, 2021, regarding User Fee Notification for the project of Saoner-Dhapewada-Kalmeshwar-Gondkhairi Section from Km. 4.700 to Km. 33.575 of NH-547E in the State of Maharashtra .
- (xxxii) S.O.2648(E) published in Gazette of India dated 1<sup>st</sup> July, 2021, regarding User Fee Notification for the project of Rewa –Sirmour Section from Km. 0.000 to Km. 36.710 of NH-135B in the State of Madhya Pradesh.
- (xxxiii)S.O.2649(E) published in Gazette of India dated 1<sup>st</sup> July, 2021, regarding User Fee Notification for the project of Quazigund Banihal Section from Km. 189.350 to Km. 205.618 of NH-44 (Old 1A) in the State of Jammu & Kashmir.
- (xxxiv)S.O.2690(E) published in Gazette of India dated 5<sup>th</sup> July, 2021, regarding User Fee Notification for the project of Ghoshpukur Dhupguri Section from Km. 0.000 to Km. 83.785 of NH-31D in the State of West Bengal.

- (xxxv) S.O.2691(E) published in Gazette of India dated 5<sup>th</sup> July, 2021, regarding User Fee Notification for the project of Porsa-Ater-Bhind Section 295.200 to Km 343.800 of NH-552 Extn. in the State of Madhya Pradesh.
- (xxxvi) S.O.2698(E) published in Gazette of India dated 5<sup>th</sup> July, 2021, regarding User Fee Notification for the project of Varanasi-Hanumana Section from Km. 15.100 to Km. 140.200 of NH-7 in the State of Uttar Pradesh.
- (xxxvii) S.O.2743(E) published in Gazette of India dated 8<sup>th</sup> July, 2021, making certain amendments in the Notification No. S.O.1760(E) dated 15<sup>th</sup> December, 2021.
- (xxxviii) S.O.492(E) published in Gazette of India dated 2<sup>nd</sup> February, 2021, declaring Highway No. 588 as new National Highways in the State of Jharkhand.
- (xxxix) S.O.514(E) published in Gazette of India dated 3<sup>rd</sup> February, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xl) S.O.515(E) published in Gazette of India dated 3<sup>rd</sup> February, 2021, entrusting the stretches of National Highways, mentioned therein, to National Highways Authority of India.
- (xli) S.O.516(E) published in Gazette of India dated 3<sup>rd</sup> February, 2021, making certain amendments in the Notification No. S.O.383(E) dated 24<sup>th</sup> January, 2019.
- (xlii) S.O.517(E) published in Gazette of India dated 3<sup>rd</sup> February, 2021, declaring Highway No. 589 as new National Highways in the State of Andhra Pradesh.

- (xliii) S.O.657(E) published in Gazette of India dated 12<sup>th</sup> February, 2021, declaring Highway No. 590 as new National Highways in the State of Uttarakhand.
- (xliv) S.O.833(E) published in Gazette of India dated 22<sup>nd</sup> February,
   2021, making certain amendments in the Notification No.
   S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (xlv) S.O.960(E) published in Gazette of India dated 26<sup>th</sup> February, 2021, declaring Highway No. 592 as new National Highways in the State of Andhra Pradesh.
- (xlvi) S.O.961(E) published in Gazette of India dated 26<sup>th</sup> February, 2021, declaring Highway No. 591 as new National Highways in the State of Andhra Pradesh.
- (xlvii) S.O.962(E) published in Gazette of India dated 26<sup>th</sup> February, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xlviii) S.O.1025(E) published in Gazette of India dated 3<sup>rd</sup> March, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (xlix) S.O.1043(E) published in Gazette of India dated 4<sup>th</sup> March, 2021, declaring Highway No. 593 as new National Highways in the State of Bihar.
- (I) S.O.1146(E) published in Gazette of India dated 11<sup>th</sup> March, 2021, declaring Highway No. 594 as new National Highways in the State of Bihar.
- (li) S.O.1278(E) published in Gazette of India dated 23<sup>rd</sup> March, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.

- (lii) S.O.1279(E) published in Gazette of India dated 23<sup>rd</sup> March, 2021, entrusting the stretches of National Highways No. NE 3 to National Highways Authority of India.
- (liii) S.O.1280(E) published in Gazette of India dated 23<sup>rd</sup> March, 2021, rescinding Notification No. S.O.1175(E) dated 22<sup>nd</sup> March, 2016.
- (liv) S.O.1298(E) published in Gazette of India dated 23<sup>rd</sup> March, 2021, declaring Highway Nos. 597 and 598 as new National Highways in the State of Andhra Pradesh.
- (Iv) S.O.1299(E) published in Gazette of India dated 23<sup>rd</sup> March, 2021, declaring Highway Nos. 595 and 596 as new National Highways in the State of Andhra Pradesh.
- (Ivi) S.O.1300(E) published in Gazette of India dated 23<sup>rd</sup> March, 2021, declaring Highway Nos. 600 and 601 as new National Highways in the State of Andhra Pradesh.
- (Ivii) S.O.1301(E) published in Gazette of India dated 23<sup>rd</sup> March, 2021, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (Iviii) S.O.1302(E) published in Gazette of India dated 23<sup>rd</sup> March, 2021, declaring Highway No. 599 as new National Highways in the State of Telangana.
- (lix) S.O.1385(E) published in Gazette of India dated 26<sup>th</sup> March, 2021, entrusting the stretches of National Highways Nos. 75 and 76 to National Highways Authority of India.
- (lx) S.O.1386(E) published in Gazette of India dated 26<sup>th</sup> March, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.

- (lxi) S.O.1494(E) published in Gazette of India dated 7<sup>th</sup> April, 2021, declaring Highway Nos. 602 and 603 as new National Highways in the State of Karnataka.
- (lxii) S.O.1585(E) published in Gazette of India dated 13<sup>th</sup> April, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (lxiii) S.O.1948(E) published in Gazette of India dated 21<sup>st</sup> May, 2021, declaring Highway No. 604 as new National Highways in the State of Andhra Pradesh.
- (lxiv) S.O.2037(E) published in Gazette of India dated 28<sup>th</sup> May, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (lxv) S.O.2038(E) published in Gazette of India dated 28<sup>th</sup> May, 2021, making certain amendments in the Notification No. S.O.4583(E) dated 17<sup>th</sup> December, 2020.
- (lxvi) S.O.2039(E) published in Gazette of India dated 28<sup>th</sup> May, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (lxvii) S.O.2040(E) published in Gazette of India dated 28<sup>th</sup> May, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (lxviii) S.O.2041(E) published in Gazette of India dated 28<sup>th</sup> May, 2021, entrusting the stretches of National Highways No. 327 Extension to National Highways Authority of India.
- (lxix) S.O.2042(E) published in Gazette of India dated 28<sup>th</sup> May, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.

- (lxx) S.O.2139(E) published in Gazette of India dated 3<sup>rd</sup> June, 2021, containing corrigendum to the Notification No. S.O.460(E) dated 30<sup>th</sup> March, 2006.
- (lxxi) S.O.2140(E) published in Gazette of India dated 3<sup>rd</sup> June, 2021, containing corrigendum to the Notification No. S.O.461(E) dated 30<sup>th</sup> March, 2006.
- (lxxii) S.O.2141(E) published in Gazette of India dated 3<sup>rd</sup> June, 2021, omitting New National Highway No. 148N and the entries relating thereto specified against serial number 524 in the Schedule to the National Highways Act, 1956 from the Schedule.
- (lxxiii) S.O.2142(E) published in Gazette of India dated 3<sup>rd</sup> June, 2021, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (lxxiv) S.O.2165(E) published in Gazette of India dated 7<sup>th</sup> June, 2021, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (lxxv) S.O.2178(E) published in Gazette of India dated 7<sup>th</sup> June, 2021, entrusting the stretches of National Highways No. 233 to National Highways Authority of India.
- (lxxvi) S.O.2179(E) published in Gazette of India dated 7<sup>th</sup> June, 2021, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (lxxvii) S.O.2435(E) published in Gazette of India dated 21<sup>st</sup> June, 2021, making certain amendments in the Notification No. S.O.689(E) dated 4<sup>th</sup> April, 2011.
- (lxxviii) S.O.2478(E) published in Gazette of India dated 22<sup>nd</sup> June, 2021, directing that the Border Roads Development Organization under

Border Road Development Board shall exercise the function relating to the development and maintenance of the stretch of the National Highway No. 109K in the State of Uttrakhand.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Aviation University, Amethi, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Aviation University, Amethi, for the year 2016-2017.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2019-2020.
  - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2019-2020.
  - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) A copy of the Union Territory of Ladakh Street Vendors (Protection of Livelihood and Regulation of Street Vending) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.483(E) in Gazette of India dated 8<sup>th</sup> July, 2021 under sub-section (3) of Section 36 of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014.
  - (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

# 5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 28<sup>th</sup> July, 2021, Rajya Sabha agreed without any amendment to the Juvenile Justice (Care and Protection of Children) Amendment Bill, 2021, as passed by the Lok Sabha.

### 6. Statements of Standing Committee on Energy

Shri Rajiv Ranjan Singh *alias* Lalan Singh laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy:-

- (1) Action taken by the Government on recommendations contained in Chapter – I of the Ninth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action taken by the Government on the recommendations contained in the Thirty-seventh Report (Sixteenth Lok Sabha) of the Committee on the subject 'Stressed/Non-performing Assets in Power Sector'.
- (2) Action taken by the Government on the recommendations contained in Chapter – I of the Tenth Report (Seventeenth Lok Sabha) of the Standing Committee on Energy on action taken by the Government on the recommendations contained in the Fortieth Report (Sixteenth Lok Sabha) of the Committee on the subject 'Impact of RBI's Revised Framework for Resolution of stressed assets on NPAs in the Electricity Sector'.

## 7. Statements by Ministers

- (1) The Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) on behalf of the Minister of Power; and Minister of New and Renewable Energy (Shri Raj Kumar Singh) laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of the recommendations contained in the 2<sup>nd</sup> Report of the Standing Committee on Energy on Demands for Grants (2019-20) pertaining to the Ministry of Power.

- (ii) the status of implementation of the recommendations contained in the 4<sup>th</sup> Report of the Standing Committee on Energy on Demands for Grants (2020-21) pertaining to the Ministry of Power.
- (iii)\* the status of implementation of the recommendations contained in the 20<sup>th</sup> Report of the Standing Committee on Energy on "Power Generation from Municipal Solid Waste" pertaining to the Ministry of New and Renewable Energy.
- (iv)\* the status of implementation of the recommendations contained in the 27<sup>th</sup> Report of the Standing Committee on Energy on Demands for Grants (2017-18) pertaining to the Ministry of New and Renewable Energy.
- (2) The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Food Processing Industries (Shri Prahalad Singh Patel) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 11<sup>th</sup> Report of the Standing Committee on Water Resources on Demands for Grants (2021-22) pertaining to the Department of Drinking Water & Sanitation, Ministry of Jal Shakti.

(Due to interruptions, Lok Sabha adjourned at 12.06 P.M. and re-assembled at 12.30 P.M.)

(Due to continued interruptions, Lok Sabha adjourned at 12.32 P.M. and re-assembled at 2.02 P.M.)

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<sup>\*</sup>Made at 12.31 P.M.

### 2.02 P.M.

### 8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Anurag Sharma regarding promotion of tourism in Jhansi and Lalitpur districts in Uttar Pradesh.
- 2) Shri Unmesh B Patil regarding grant of an additional chance to teachers in Maharashtra for clearing the Teachers Eligibility Test.
- 3) Dr. Sujay Radhakrishna Vikhepatil regarding need to construct Pune-Ahmednagar-Aurangabad-Jalgaon railway line.
- 4) Shri Gopal Chinayya Shetty regarding fixing appropriate Obstacle Clearance Altitude at Mumbai Airport to facilitate construction of houses under PMAY in the vicinity of the Airport.
- 5) Shri Hasmukhbhai Somabhai Patel regarding need to expedite construction of Ahmedabad-Himmatnagar stretch of NH-8 passing through Ahmedabad East parliamentary constituency, Gujarat.
- 6) Shri Vishnu Dayal Ram regarding construction of embankment to prevent land erosion caused by Sone River in Palamu parliamentary constituency, Jharkhand.
- 7) Shri Bhagirath Chaudhary regarding need to provide age relaxation for persons belonging to Economically Weaker section.
- 8) Shri Ganesh Singh regarding Watershed Development Project (WPC) under Pradhan Mantri Krishi Sinchayee Yojana in Satna parliamentary constituency, Madhya Pradesh.
- 9) Shri Arun Sao regarding conversion of people in Bastar and Sarguja, Chhattisgarh.
- 10) Shri Sudhakar Tukaram Shrangre regarding need to identify children who lost their parents due to Covid-19 and extend adequate financial help for their upbringing and education.

- 11) Shri Rahul Kaswan regarding need to provide Rajasthan its share of water from Ravi & Beas rivers.
- 12) Shri Arun Kumar Sagar regarding need to establish a Sainik School in memory of Shri Jadunath Singh, PVC in Sahajahanpur parliamentary constituency, Uttar Pradesh.
- 13) Smt. Keshari Devi Patel regarding need to declare 'Margashirsha Shukla Ekadasi' as 'Antarrashtriya Geeta Diwas'.
- 14) Shri Chhatar Singh Darbar regarding need to establish educational and technical institutes of high quality in Dhar parliamentary constituency, Madhya Pradesh.
- 15) Shri Su Thirunavukkarasar regarding setting up of a Kendriya Vidyalaya in Pudukkottai.
- 16) Dr. Mohammad Jawed regarding delay in sanctioning posts for Aligarh Muslim University Centre, Kishanganj.
- 17) Dr. T.R. Paarivendhar regarding construction of 6 lane elevated corridor from Tambaram to Chengalpattu and 8 laning from Chengalpattu to Tindivanam section of NH -45 in Tamil Nadu.
- 18) Shri V. Balashowry regarding setting up of Central Tribal University (CTU) at Salur, Andhra Pradesh.
- 19) Shri Ritesh Pandey regarding New Pension Scheme.
- 20) Shri P.R. Natarajan regarding collection of caste-wise data under Mahatama Gandhi National Rural Employment Guarantee Scheme.
- 21) Shri Naba Kumar Sarania regarding Bodoland Territorial Region Accord.

### 2.03 P.M.

### 9. Government Bills – Passed

(i) The Airports Economic Regulatory Authority of India (Amendment) Bill, 2021

Time Taken: 14 Mts.

The motion for consideration of the Bill was moved by Shri Jyotiraditya M. Scindia.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Jyotiraditya M. Scindia.

The motion was adopted and the Bill was passed.

### 2.17 P.M.

### (ii) The Inland Vessels Bill, 2021

Time Taken: 06 Mts.

The motion for consideration of the Bill was moved by Shri Sarbananda Sonowal.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 114 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Sarbananda Sonowal.

The motion was adopted and the Bill was passed.

### 2.23 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Friday, the 30<sup>th</sup> July, 2021.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Friday, July, 30, 2021/Sravana 8, 1943 (Saka)

No. 123

### 11.00 A.M.

### 1. Starred Questions

Question Nos. 161–163 and 165 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.33 A.M. and re-assembled at 12.00 Noon)

Replies to Question Nos. 164 and 166–180 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

### 12.01 P.M.

## 3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Information and Broadcasting; and Minister of Youth Affairs and Sports (Shri Anurag Singh Thakur) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2019-2020.
  - (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Cable Television Networks (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.416(E) in Gazette of India dated 17<sup>th</sup> June, 2021 under Section 22 of the Cable Television Networks (Regulation) Act, 1995.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

(1) A copy of the Notification No. S.O.1687(E) (Hindi and English versions) published in Gazette of India dated 23<sup>rd</sup> April, 2021 regarding constituting a

body to be known as Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 to exercise powers and functions, mentioned therein, issued under Section 3 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021.

(2) A copy of the Notification No. S.O.4259(E) (Hindi and English versions) published in Gazette of India dated 27<sup>th</sup> November, 2020 regarding constitution of 'Apex Committee for Implementation of Paris Agreement' with the composition, mentioned therein, issued under Sections 6 & 25 of the Environment (Protection) Act, 1986.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bengaluru, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-
  - (i) The Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2019 published in Notification No. F. No. Stds/F&VP/Notification(07)/FSSAI-2018 published in Gazette of India dated 9<sup>th</sup> July, 2019.
  - (ii) The Food Safety and Standards (Food Products Standards and Food Additives) Tenth Amendment Regulations, 2020 published in Notification No. F. No. 1-116/Scientific Committee/Notif./2010-FSSAI published in Gazette of India dated 29<sup>th</sup> December, 2020.
  - (iii) The Food Safety and Standards (Food Products Standards and Food Additives) First Amendment Regulations, 2021 published in Notification No. F. No. 1-116/Scientific Committee/Notif.27/2010-FSSAI(E) published in Gazette of India dated 4<sup>th</sup> March, 2021.
  - (iv) The Food Safety and Standards (Food Products Standards and Food Additives) Second Amendment Regulations, 2021 published in Notification No. F. No. Stds/O&F/Notification(5)/FSSAI-2017 published in Gazette of India dated 19<sup>th</sup> March, 2021.
  - (v) The Food Safety and Standards (Food Products Standards and Food Additives) Seventh Amendment Regulations, 2020 published in Notification No. F. No. Stds/O&F/Notification(5)/FSSAI-2017 published in Gazette of India dated 16<sup>th</sup> September, 2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

### 4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that its sitting held on the 29<sup>th</sup> July, 2021, Rajya Sabha agreed without any amendment to the Factoring Regulation (Amendment) Bill, 2021, as passed by the Lok Sabha.

# 5. Report of Business Advisory Committee

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi presented the Twenty-third Report of the Business Advisory Committee.

# **6.** Reports of Joint Committee on Offices of Profit

Smt. Aparajita Sarangi presented the First, Second and Third Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

### 7. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 344<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2021-22) pertaining to the Department of Science and Technology, Ministry of Science and Technology.

### 12.03 P.M.

# 8. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) presented a statement regarding Government Business during the week commencing Monday, the 2<sup>nd</sup> August, 2021.

### 12.05 P.M.

#### 9. Government Bill – Introduced

The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021

# **10.** Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Ordinance, 2021 (No.4 of 2021) was laid on the Table.

### 12.07 P.M.

### 11. Government Bill – Introduced

The General Insurance Business (Nationalisation) Amendment Bill, 2021

Sarvashri N.K. Premachandran and Santokh Singh Chaudhary opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

### 12.12 P.M.

### 12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Arjunlal Meena regarding Pradhan Mantri Gramin Awas Yojana in Udaipur Lok Sabha constituency, Rajasthan.
- 2) Shri Jagdambika Pal regarding need to transfer 'Asthi Kalash' of Lord Buddha from National Museum, Delhi to National Museum, Kapilvastu in Siddharthnagar district, Uttar Pradesh and also set up a Meditation centre at Kapilvastu for Buddhist pilgrims.
- 3) Shri Ramcharan Bohra regarding supply of 'Chana' to Aanganwadi Centres in Rajasthan.
- 4) Shri Pratap Chandra Sarangi regarding setting up of Saline water treatment plant in Balasore, Odisha.
- 5) Dr. Dhal Singh Bisen regarding need to start operation of COT plant set up in Malajkhand in Balaghat district, Madhya Pradesh.

- 6) Shri Ramesh Bidhuri regarding certain colonies of Delhi facing the threat of demolition.
- 7) Shri Rattan Lal Kataria regarding development of Ambala as a warehousing hub.
- 8) Shri Deepak Baij regarding need to shift headquarters of National Mineral Development Corporation Limited from Hyderabad to Bastar in Chhattisgarh.
- 9) Shri V.K. Sreekandan regarding provision of FTTH connections for online classes in Attappadi, Palakkad district in Kerala.
- 10) Shri C.N. Annadurai regarding expediting Tindivanam-Tiruvannamalai new broad gauge railway line project work.
- 11) Smt. Chinta Anuradha regarding building up of Dedicated Freight Corridor (DFC) between Kharaghpur (West Bengal) and Vijayawada in Andhra Pradesh.
- 12) Shri Bhartruhari Mahtab regarding ameliorating the condition of Anganwadi workers.
- 13) Shri Ram Shiromani regarding railway services in Shravasti parliamentary constituency, Uttar Pradesh.

### 12.12 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Monday, the 2<sup>nd</sup> August, 2021.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, August 2, 2021/Sravana 11, 1943 (Saka)

No. 124

### 11.00 A.M.

# 1. Felicitation<sup>#</sup> by the Speaker

The Speaker, on behalf of the House, congratulated Ms P.V. Sindhu for winning bronze medal in Badminton Women's Singles in Tokyo Olympics.

### 11.01 A.M.

### 2. Starred Questions

Question Nos. 181–185 and 187 were orally answered. Replies to Question Nos. 186 (196 clubbed with 186) and 188 were laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.38 A.M. and re-assembled at 12.00 Noon)

Replies to Question Nos. 189–200 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 2071–2300 were laid on the Table.

# 4. \*Observation by Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House.

<sup>#</sup>Original in Hindi. For details, please see the debate for the day.

<sup>\*</sup>Made at 11.37 A.M. Original in Hindi. For details, please see the debate for the day.

### **12.00 Noon**

### 5. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Environment, Forest and Climate Change; and Minister of Labour and Employment (Shri Bhupender Yadav) laid on the Table:-

- (1) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2021-2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Employees' Deposit-Linked Insurance (Amendment) Scheme, 2021 (Hindi and English versions) published in Notification No. G.S.R.299(E) in Gazette of India dated 3<sup>rd</sup> May, 2021 under sub-section (2) of Section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952, together with a corrigendum thereto (in Hindi version only) published in Notification No. G.S.R.315(E) dated 3<sup>rd</sup> May, 2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Rao Inderjit Singh) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insolvency and Bankruptcy Board of India, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-
  - (i) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2021 published in Notification No. IBBI/2021-22/GN/REG070 in Gazette of India dated 15<sup>th</sup> March, 2021.
  - (ii) The Insolvency and Bankruptcy Board of India (Pre-packaged Insolvency Resolution Process) Regulations, 2021 published in Notification No. IBBI/2021-22/GN/REG071 in Gazette of India dated 9<sup>th</sup> April, 2021.
  - (iii) The Insolvency and Bankruptcy Board of India (Information Utilities)(Amendment) Regulations, 2021 published in Notification No. IB-BI/2021-22/GN/REG072 in Gazette of India dated 13<sup>th</sup> April, 2021.
  - (iv) The Insolvency and Bankruptcy Board of India (Insolvency Professionals)(Amendment) Regulations, 2021 published in Notification No. IB-BI/2021-22/GN/REG073 in Gazette of India dated 27<sup>th</sup> April, 2021.
  - (v) The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Second Amendment) Regulations, 2021 published in Notification No. IB-BI/2021-22/GN/REG074 in Gazette of India dated 27<sup>th</sup> April, 2021.
  - (vi) The Insolvency and Bankruptcy (pre-packaged insolvency resolution process) Rules, 2021 published in Notification No. G.S.R.256(E) in Gazette of India dated 9<sup>th</sup> April, 2021.

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-
  - (i) G.S.R.415(E) published in Gazette of India dated 16<sup>th</sup> June, 2021, making certain amendments in the Notification G.S.R.835(E) dated 3<sup>rd</sup> November, 2015.
  - (ii) G.S.R.408(E) published in Gazette of India dated 15<sup>th</sup> June, 2021, making certain amendments in the Notification G.S.R.835(E) dated 3<sup>rd</sup> November, 2015.
- (5) A copy of the Notification No. 1 of June, 2021 (Hindi and English versions) published in Gazette of India dated 21<sup>st</sup> June, 2021 regarding election to fill casual vacancy of the Eastern India Regional Constituency of the 13<sup>th</sup> council, 2021 under Section 10A of the Company Secretaries Act, 1980.
- (6) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-
  - (i) The Chartered Accountants (Amendment) Regulations, 2021 published in Notification No. I-CA(7)/197/2021 in Gazette of India dated 8<sup>th</sup> July, 2021.
  - (ii) The Chartered Accountants (Amendment) Regulations, 2021 published in Notification No. I-CA(7)/196/2021 in Gazette of India dated 23<sup>rd</sup> June, 2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaowdhary) laid on the Table:-

(1) A copy of the 36<sup>th</sup> Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, June, 2021.

- (2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-
  - (i) The Income-tax (22<sup>nd</sup> Amendment) Rules, 2020 published in Notification No. G.S.R.610(E) in Gazette of India dated 1<sup>st</sup> October, 2020, together with an explanatory memorandum.
  - (ii) The Faceless Assessment (1<sup>st</sup> Amendment) Scheme, 2021 published in Notification No. S.O.741(E) in Gazette of India dated 17<sup>th</sup> February, 2021, together with an explanatory memorandum.
  - (iii) S.O.742(E) published in Gazette of India dated 17<sup>th</sup> February, 2021, together with an explanatory memorandum making certain amendments in Notification No. S.O.3265(E) dated 12<sup>th</sup> September, 2019.
  - (iv) The Income-tax (1<sup>st</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.155(E) in Gazette of India dated 5<sup>th</sup> March, 2021, together with an explanatory memorandum.
  - (v) The Income-tax (2<sup>nd</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.162(E) in Gazette of India dated 9<sup>th</sup> March, 2021, together with an explanatory memorandum.
  - (vi) The Income-tax (3<sup>rd</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.170(E) in Gazette of India dated 11<sup>th</sup> March, 2021, together with an explanatory memorandum.
  - (vii) The Income-tax (4<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.175(E) in Gazette of India dated 12<sup>th</sup> March, 2021, together with an explanatory memorandum.
  - (viii) The Income-tax (5<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.194(E) in Gazette of India dated 16<sup>th</sup> March, 2021, together with an explanatory memorandum.

- (ix) The Income-tax (6<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.212(E) in Gazette of India dated 26<sup>th</sup> March, 2021, together with an explanatory memorandum.
- (x) The Faceless Appeal (Amendment) Scheme, 2021 published in Notification No. S.O.1438(E) in Gazette of India dated 31<sup>st</sup> march, 2021, together with an explanatory memorandum.
- (xi) S.O.1439(E) published in Gazette of India dated 26<sup>th</sup> February, 2021, together with an explanatory memorandum making certain amendments in Notification No. S.O.3297(E) dated 25<sup>th</sup> September, 2020.
- (xii) The Income-tax (9<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.250(E) in Gazette of India dated 5<sup>th</sup> April, 2021, together with an explanatory memorandum.
- (xiii) The Income-tax (10<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.274(E) in Gazette of India dated 15<sup>th</sup> April, 2021, together with an explanatory memorandum.
- (xiv) The Income-tax (11<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.291(E) in Gazette of India dated 26<sup>th</sup> April, 2021, together with an explanatory memorandum.
- (xv) The Income-tax (12<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.301(E) in Gazette of India dated 30<sup>th</sup> April, 2021, together with an explanatory memorandum.
- (xvi) The Income-tax (13<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.314(E) in Gazette of India dated 3<sup>rd</sup> May, 2021, together with an explanatory memorandum.
- (xvii) The Income-tax (14<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.318(E) in Gazette of India dated 4<sup>th</sup> May, 2021, together with an explanatory memorandum.

- (xviii) The Income-tax (15<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.320(E) in Gazette of India dated 5<sup>th</sup> May, 2021, together with an explanatory memorandum.
- (xix) The Income-tax (16<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.338(E) in Gazette of India dated 24<sup>th</sup> May, 2021, together with an explanatory memorandum.
- (xx) The Income-tax (17<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.395(E) in Gazette of India dated 8<sup>th</sup> June, 2021, together with an explanatory memorandum.
- (xxi) S.O.2336(E) published in Gazette of India dated 15<sup>th</sup> June, 2021, together with an explanatory memorandum making certain amendments in Notification No. S.O.1790(E) dated 5<sup>th</sup> June, 2017.
- (xxii) The Income-tax (18<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.470(E) in Gazette of India dated 2<sup>nd</sup> July, 2021, together with an explanatory memorandum.
- (xxiii) The Income-tax (19<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.472(E) in Gazette of India dated 7<sup>th</sup> July, 2021, together with an explanatory memorandum.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 12 of the Direct Tax Vivad Se Vishwas Act, 2020:-
  - (i) S.O.3847(E) published in Gazette of India dated 27<sup>th</sup> October, 2020, together with an explanatory memorandum notifying the date for filing of declaration under the Direct Tax Vivad Se Vishwas Scheme, 2020.
  - (ii) S.O.4804(E) published in Gazette of India dated 31<sup>st</sup> December, 2020, together with an explanatory memorandum notifying the date

- for filing of declaration under the Direct Tax Vivad Se Vishwas Scheme, 2020.
- (iii) S.O.471(E) published in Gazette of India dated 31<sup>st</sup> January, 2021, together with an explanatory memorandum notifying the date for filing of declaration under the Direct Tax Vivad Se Vishwas Scheme, 2020.
- (iv) S.O.1704(E) published in Gazette of India dated 27<sup>th</sup> April, 2021, together with an explanatory memorandum notifying the date for filing of declaration under the Direct Tax Vivad Se Vishwas Scheme, 2020.
- (v) S.O.2581(E) published in Gazette of India dated 25<sup>th</sup> June, 2021, together with an explanatory memorandum notifying the date for filing of declaration under the Direct Tax Vivad Se Vishwas Scheme, 2020.
- (vi) S.O.964(E) published in Gazette of India dated 26<sup>th</sup> February, 2021, together with an explanatory memorandum notifying the date for filing of declaration under the Direct Tax Vivad Se Vishwas Scheme, 2020.
- (4) A copy each of the following Notifications (Hindi and English versions) under the Taxation and other Laws (Relaxation of certain provisions) Act, 2020:-
  - (i) S.O.1703(E) published in Gazette of India dated 27<sup>th</sup> April, 2021, together with an explanatory memorandum notifying the date for filing of declaration.
  - (ii) S.O.2580(E) published in Gazette of India dated 25<sup>th</sup> June, 2021, together with an explanatory memorandum notifying the date for filing of declaration.
- (5) A copy of the Equalisation levy (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. S.O.3865(E) in Gazette of India

dated 28<sup>th</sup> October, 2020, under Section 179 of the Finance Tax Act, 2016, together with an explanatory memorandum.

- (6) A copy of the Guidelines (Hindi and English versions) together with an explanatory memorandum under Section 194Q of the Income-tax Act, 1961.
- (7) A copy of the Guidelines (Hindi and English versions) together with an explanatory memorandum under Section 9B and sub-section (4) of Section 45 of the Income-tax Act, 1961.
- (8) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-
  - (i) The Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations, 2021 published in Notification No. SE-BI/LAD-NRO/GN/2021/13 in Gazette of India dated 30<sup>th</sup> March, 2021.
  - (ii) The Securities and Exchange Board of India (Underwriters) (Repeal) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/15 in Gazette of India dated 30<sup>th</sup> March, 2021.
  - (iii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/18 in Gazette of India dated 5<sup>th</sup> May, 2021.
  - (iv) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/19 in Gazette of India dated 5<sup>th</sup> May, 2021.
  - (v) The Securities and Exchange Board of India (Alternative Investment Funds) (Second Amendment) Regulations, 2021 published in Notifi-

- cation No. SEBI/LAD-NRO/GN/2021/21 in Gazette of India dated 5<sup>th</sup> May, 2021.
- (vi) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Second Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/22 in Gazette of India dated 5<sup>th</sup> May, 2021.
- (vii) Notification No. SEBI/LAD-NRO/GN/2021/24 published in Gazette of India dated 12<sup>th</sup> May, 2021 specifying two entities, mentioned therein, as qualified financial market participants.
- (viii) The Securities and Exchange Board of India (Research Analysts) (Amendment) Regulations, 2021 published in Notification No. SE-BI/LAD-NRO/GN/2021/09 in Gazette of India dated 16<sup>th</sup> March, 2021.
- (ix) The Securities and Exchange Board of India (Investment Advisers) (Second Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/11 in Gazette of India dated 16<sup>th</sup> March, 2021.
- (x) The Securities and Exchange Board of India (Stock Brokers) (Amendment) Regulations, 2021 published in Notification No. SE-BI/LAD-NRO/GN/2021/14 in Gazette of India dated 30<sup>th</sup> March, 2021.
- (xi) The Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/17 in Gazette of India dated 26<sup>th</sup> April, 2021.
- (xii) The Securities and Exchange Board of India (Portfolio Managers) (Second Amendment) Regulations, 2021 published in Notification

- No. SEBI/LAD-NRO/GN/2021/16 in Gazette of India dated 26<sup>th</sup> April, 2021.
- (xiii) The Securities and Exchange Board of India (Payment of Fees and Mode of Payment) (Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/23 in Gazette of India dated 5<sup>th</sup> May, 2021.
- (xiv) The Securities and Exchange Board of India (Intermediaries) (Second Amendment) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021/20 in Gazette of India dated 5<sup>th</sup> May, 2021.
- (xv) The Securities and Exchange Board of India (Annual Report) Rules, 2021 published in Notification No. G.S.R. No.176(E) in Gazette of India dated 12<sup>th</sup> March, 2021.
- (xvi) The Securities and Exchange Board of India (Portfolio Managers) (Amendment) Regulations, 2021 published in Notification No. SE-BI/LAD-NRO/GN/2021/10 in Gazette of India dated 16<sup>th</sup> March, 2021.
- (9) A copy of the Securities Contracts (Regulation) (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.423(E) in Gazette of India dated 19<sup>th</sup> June, 2021 under sub-section (3) of Section 27 of the Securities Contracts (Regulation) Act, 1956.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956:-
  - (i) The Securities Contracts (Regulation)(Stock Exchanges and Clearing Corporations) (Amendment) Regulations, 2021 published in Notifica-

- tion No. SEBI/LAD-NRO/GN/2021/12 in Gazette of India dated 23<sup>rd</sup> March, 2021.
- (ii) The Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021 published in Notification No. SEBI/LAD-NRO/GN/2021-25 in Gazette of India dated 10<sup>th</sup> June, 2021.
- (11) A copy each of the following Notifications (Hindi and English versions) under Section 25 of the Coinage Act, 2011:-
  - (i) The Coinage (Issue of Commemorative coin on the occasion of 125<sup>th</sup> Birth Anniversary of Srila A. C. Bhaktivedanta Swami Prabhupada) Rules, 2021 published in Notification No. G.S.R.496(E) in Gazette of India dated 19<sup>th</sup> July, 2021.
  - (ii) The Coinage (Issue of Commemorative coin to commemorate the occasion of 400<sup>th</sup> Birth Anniversary of Shri Guru Tegh Bahadur Ji) Rules, 2021 published in Notification No. G.S.R.300(E) in Gazette of India dated 29<sup>th</sup> April, 2021.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:-
  - (i) The Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2021 published in Notification No. G.S.R.204(E) in Gazette of India dated 23<sup>rd</sup> March, 2021.
  - (ii) The Narcotic Drugs and Psychotropic Substances (Second Amendment) Rules, 2021 published in Notification No. G.S.R.490(E) in Gazette of India dated 16<sup>th</sup> July, 2021.
  - (iii) S.O.1274(E) published in Gazette of India dated 23<sup>rd</sup> March, 2021, together with an explanatory memorandum notifying six manufactured

- drugs, mentioned therein, salts and preparations thereof to be manufactured drugs.
- (iv) S.O.1275(E) published in Gazette of India dated 23<sup>rd</sup> March, 2021, together with an explanatory memorandum notifying fifteen manufactured drugs, mentioned therein, salts and preparations thereof to be manufactured drugs.
- (v) S.O.1276(E) published in Gazette of India dated 23<sup>rd</sup> March, 2021, together with an explanatory memorandum notifying 'small quantity' and 'commercial quantity' of thirty three narcotic drugs and psychotropic substances.
- (13) A copy of the Order No. F. No. 225/22/2021-ITA-II (Hindi and English versions) dated 15<sup>th</sup> April, 2021, under Section 119(2)(c) of the Income-tax Act, 1961.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) Notification No. 26/2021-Customs (N.T.) dated 4<sup>th</sup> March, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (ii) S.O.1068(E) published in Gazette of India dated 9<sup>th</sup> March, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (iii) S.O.1207(E) published in Gazette of India dated 15<sup>th</sup> March, 2021, together with an explanatory memorandum regarding revision of tariff

- value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (iv) Notification No. 31/2021-Customs (N.T.) dated 18<sup>th</sup> March, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (v) Notification No. 32/2021-Customs (N.T.) dated 24<sup>th</sup> March, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vi) S.O.1419(E) published in Gazette of India dated 31<sup>st</sup> March, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (vii) Notification No. 40/2021-Customs (N.T.) dated 1<sup>st</sup> April, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (viii) S.O.1628(E) published in Gazette of India dated 15<sup>th</sup> April, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (ix) Notification No. 43/2021-Customs (N.T.) dated 15<sup>th</sup> April, 2021, together with an explanatory memorandum regarding revised rates of

- exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (x) S.O.1728(E) published in Gazette of India dated 30<sup>th</sup> April, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xi) Notification No. 46/2021-Customs (N.T.) dated 6<sup>th</sup> May, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xii) S.O.1857(E) published in Gazette of India dated 13<sup>th</sup> May, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xiii) Notification No. 48/2021-Customs (N.T.) dated 20<sup>th</sup> May, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xiv) S.O.2097(E) published in Gazette of India dated 31<sup>st</sup> May, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xv) Notification No. 51/2021-Customs (N.T.) dated 3<sup>rd</sup> June, 2021, together with an explanatory memorandum regarding revised rates of

- exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xvi) S.O.2338(E) published in Gazette of India dated 15<sup>th</sup> June, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xvii) S.O.2349(E) published in Gazette of India dated 16<sup>th</sup> June, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xviii) Notification No. 54/2021-Customs (N.T.) dated 17<sup>th</sup> June, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xix) S.O.2644(E) published in Gazette of India dated 30<sup>th</sup> June, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xx) Notification No. 57/2021-Customs (N.T.) dated 1<sup>st</sup> July, 2021, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxi) Notification No. 59/2021-Customs (N.T.) dated 15<sup>th</sup> July, 2021, together with an explanatory memorandum regarding revised rates of

- exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxii) S.O.2845(E) published in Gazette of India dated 15<sup>th</sup> July, 2021, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xxiii) G.S.R.226(E) published in Gazette of India dated 30<sup>th</sup> March, 2021, together with an explanatory memorandum seeking to amend notification No. 69/2011-Customs dated 29<sup>th</sup> July, 2011 so as to deepen tariff concessions in respect of specified goods when imported from Japan as per the India-Japan Comprehensive Economic Partnership Agreement (CEPA) w.e.f.01.04 2021.
- (xxiv) G.S.R.235(E) published in Gazette of India dated 31<sup>st</sup> March, 2021, together with an explanatory memorandum seeking to amend Notification No. 50/2017-Customs, dated 30.06.2017 to (i) increase BCD on specified parts of x-ray machines as per PMP of x-ray machines (ii) increase BCD on specified goods used for manufacturing electric vehicles as per PMP of electric vehicles and (iii) carry out other related changes.
- (xxv) G.S.R.237(E) published in Gazette of India dated 31<sup>st</sup> March, 2021, together with an explanatory memorandum seeking to amend Notification No. 08/2020-Customs, dated 02.02.2020 to continue health cess exemption on specified parts of x-ray machines as per PMP of x-ray machines.
- (xxvi) G.S.R.236(E) published in Gazette of India dated 31st March, 2021, together with an explanatory memorandum seeking to amend notifi-

- cation No. 52/2017-Customs, dated 30-06-2017 so as to align it with amended First Schedule to Customs Tariff Act, 1975. The First Schedule to Customs Tariff Act, 1975 was amended vide Finance Act, 2021 (13 of 2021).
- (xxvii) G.S.R.241(E) published in Gazette of India dated 31<sup>st</sup> March, 2021, together with an explanatory memorandum seeking to notify 1st tranche of implementation of India-Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA) so as to extend tariff concessions in respect of specified goods when imported from Mauritius as per the India-Mauritius Comprehensive Economic Cooperation and Partnership Agreement (CECPA) w.e.f.01.04.2021.
- (xxviii) G.S.R.253(E) published in Gazette of India dated 8<sup>th</sup> April, 2021, together with an explanatory memorandum seeking to amend following notifications, so as to substitute references to Finance Bill, 2021(15 of 2021) with reference to relevant sections of the Finance Act, 2021, consequent to enactment of Finance Act, 2021(13 of 2021).
- (xxix) G.S.R.284(E) published in Gazette of India dated 20<sup>th</sup> April, 2021, together with an explanatory memorandum seeking to exempt customs duty leviable under the First Schedule to the Customs Tariff Act, 1975, on import of Remdesivir injection, Remdesivir API and Beta Cyclodextrin (SBEBCD) used in the manufacture of Remdesivir, up to 31st October, 2021 as a COVID-19 relief measure, based on recommendation of administrative Ministries.
- (xxx) G.S.R.286(E) published in Gazette of India dated 24<sup>th</sup> April, 2021, together with an explanatory memorandum seeking to exempt customs duty leviable under the First Schedule to the Customs Tariff Act, 1975

- and health cess leviable under section 141 of the Finance Act, 2020, on import of oxygen, oxygen related equipment and their specified parts, ventilators and specified accessories, and COVID-19 vaccines, up to 31st July, 2021, as a COVID-19 relief measure.
- (xxxi) G.S.R.303(E) published in Gazette of India dated 30<sup>th</sup> April, 2021, together with an explanatory memorandum seeking to amend notification No. 27/2021-Customs dated the 20<sup>th</sup> April, 2021, in order to exempt customs duty leviable under the First Schedule to the Customs Tariff Act, 1975, on import of specified Inflammatory Diagnostic (markers) kits, namely-116, D-Dimer, CRP(C-Reactive Protein), LDH (Lactate De-Hydrogenase), Ferritin, Pro Calcitonin (PCT) and blood gas reagents, up to 31st October, 2021, as a COVID-19 relief measure, based on recommendation of administrative Ministry.
- (xxxii) G.S.R.313(E) published in Gazette of India dated 1<sup>st</sup> May, 2021, together with an explanatory memorandum seeking to reduce IGST on Oxygen Concentrators when imported for personal use from 28% to 12% up to 30th June, 2021.
- (xxxiii) G.S.R.354(E) published in Gazette of India dated 31<sup>st</sup> May, 2021, together with an explanatory memorandum seeking to amend notification No. 28/2021-Customs dated 24<sup>th</sup> April, 2021 in order to exempt customs duty leviable under the First Schedule to the Customs Tariff Act, 1975 on import of Amphotericin B, and also to extend the exemptions under the said original notification up to 31st August, 2021, as a COVID-19 relief measure.
- (xxxiv) G.S.R.355(E) published in Gazette of India dated 31<sup>st</sup> May, 2021, together with an explanatory memorandum seeking to exempt the integrated tax leviable under sub-section(7) of section 3 of the Customs

Tariff Act, 1975 read with section 5 of the Integrated Goods and Services Tax Act, 2017, on import of goods specified in notification Nos. 27/2021-Customs dated 20<sup>th</sup> April, 2021 and 28/2021-Customs dated 24<sup>th</sup> April, 2021, upto 31<sup>st</sup> August, 2021, subject to conditions, as a COVID-19 relief measure, on recommendation of the 43<sup>rd</sup> GST council Meeting.

- (xxxv) G.S.R.401(E) published in Gazette of India dated 14<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to rescind notification No. 30/2021-Customs, dated 01.05.2021 as it became redundant after provision of lower IGST rate on oxygen concentrators *vide* notification No. 05/2021- Integrated Tax (Rate), dated 14.06.2021 as recommended by GST Council in its 44<sup>th</sup> meeting held on 12.06.2021.
- (xxxvi) G.S.R.449(E) published in Gazette of India dated 29<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to reduce the basic custom duty on Crude Palm Oil [1511 10] from 15% to 10% and Palm Oil other than Crude Palm Oil [1511 90] from 54% to 37.5% till 30th September 2021.
- (xxxvii)G.S.R.316(E) published in Gazette of India dated 3<sup>rd</sup> May, 2021, together with an explanatory memorandum seeking to exempt the integrated tax leviable under sub-section (7) of section 3 of the Customs Tariff Act, 1975 read with section 5 of the Integrated Goods Tax Act, 2017, on imports of good specified in notification Nos, 27/2021-Customs dated 20<sup>th</sup> April, 2021 and 28/2021-Customs dated 24<sup>th</sup> April, 2021, upto 30<sup>th</sup> June, 2021, subject to conditions, as a CO-VID-19 relief.
- (xxxviii) G.S.R.353(E) published in Gazette of India dated 31<sup>st</sup> May, 2021, together with an explanatory memorandum seeking to amend Ad hoc

Exemption Order No. 4/2021-Customs dated the 3rd May, 2021, in order to extend the validity of the said original ad hoc exemption order up to 31st August, 2021, as a COVID-19 relief measure, based on recommendation of the 43rd GST Council Meeting.

- (xxxix) G.S.R.487(E) published in Gazette of India dated 12<sup>th</sup> July, 2021, together with an explanatory memorandum seeking to exempt customs duty leviable under the First Schedule to the Customs Tariff Act, 1975 on imports of specified Active Pharmaceutical Ingredients (API)/ excipients for Amphotericin B for the period up to 31st August, 2021, and also on imports of raw materials for manufacturing COVID-19 test kits for the period up to 30th September, 2021, as Covid-19 relief measures.
- (xl) G.S.R.493(E) published in Gazette of India dated 19<sup>th</sup> July, 2021, together with an explanatory memorandum seeking amend notification No. 45/2017-Customs dated 30<sup>th</sup> June, 2017, to clarify leviability of IGST on goods re-imported after being exported abroad for repairs, on recommendation of the GST council.
- (xli) G.S.R.494(E) published in Gazette of India dated 19<sup>th</sup> July, 2021, together with an explanatory memorandum seeking to amend notification No. 46/2017-Customs dated 30<sup>th</sup> June, 2017, to clarify leviability of IGST on goods re-imported after being exported abroad for repairs, on recommendation of the GST council.
- (xlii) G.S.R.467(E) published in Gazette of India dated 1<sup>st</sup> July, 2021, together with an explanatory memorandum notifying agreements or arrangements on "Cooperation and Mutual Administrative Assistance in Customs matters' of India with other countries.

- (xliii) G.S.R.224(E) published in Gazette of India dated 30<sup>th</sup> March, 2021, together with an explanatory memorandum seeking to provide exemption from Integrated Tax and compensation cess on imports of specified goods by EOUs upto 31.03.2022.
- (xliv) G.S.R.232(E) published in Gazette of India dated 31<sup>st</sup> March, 2021, together with an explanatory memorandum seeking to extend the exemption from integrated Tax and Compensation Cess upto 31.03.2020 on goods imported under Advance Authorisation and Export Promotion Capital Goods schemes.
- (15) A copy of the Notification No. G.S.R.252(E) (Hindi and English versions) published in Gazette of India dated 8<sup>th</sup> April, 2021 together with an explanatory memorandum seeking to amend notifications, mentioned therein, so as to substitute references to Finance Bill, 2021(15 of 2021) with references to relevant sections of the Finance Act, 2021, consequent to enactment of Finance Act, 2021(13 of 2021) under sub-section (2) of Section 38 of the Central Excise Act, 1944.
- (16) A copy of the Customs Tariff (Determination of Origin of Goods under the Comprehensive Economic Cooperation and Partnership Agreement between the Republic of India and the Republic of Mauritius) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.239(E) in Gazette of India dated 31<sup>st</sup> March, 2021, together with an explanatory memorandum under sub-section (1) of Section 5 of the Customs Tariff Act, 1975.
- (17) A copy of the Customs Tariff (Determination of Origin of Goods under the Comprehensive Economic Cooperation and Partnership Agreement between the Republic of India and the Republic of Mauritius) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.163(E) in

Gazette of India dated 9<sup>th</sup> March, 2021, together with an explanatory memorandum under sub-section (8) of Section 9 of the Customs Tariff Act, 1975.

- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-
  - (i) G.S.R.167(E) published in Gazette of India dated 11<sup>th</sup> March, 2021, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Ciprofloxacin Hydrochloride originating in or exported from China PR, for period of five years from the date of imposition of provisional anti-dumping duty i.e. 2nd September, 2020, as recommended in the final findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (ii) G.S.R.199(E) published in Gazette of India dated 18<sup>th</sup> March, 2021, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of "Faced Glass Wool in Rolls" originating in or exported from People's Republic of China for a period of Five (5) years from the date of imposition of the definitive anti-dumping duty, that is, 18.03.2021.
- (iii) G.S.R.213(E) published in Gazette of India dated 26<sup>th</sup> March, 2021, together with an explanatory memorandum seeking to extend anti-dumping duty imposed on imports of "Tyre Curing Presses for Tyres" originating in or exported from China PR vide Notification No. 11/2016-Customs (ADD), dated 29th March, 2016, for further period till 30th September, 2021, on the request of Directorate General of Trade Remedies.
- (iv) G.S.R.214(E) published in Gazette of India dated 26<sup>th</sup> March, 2021, together with an explanatory memorandum seeking to rescind notifi-

cation No. 10/2016-Customs (ADD) dated 29.03.2016 except as respects things done or omitted to be done before such rescission, since the anti-dumping duty on imports of 2-Ethyl Hexanol originating in or exported from European Union, Indonesia, Korea RP, Malaysia, Taiwan and United States of America has been imposed by a separate notification for a period of 5 years, as recommended in the sunset review findings issued by the Designated Authority, Directorate General of Trade Remedies.

- (v) G.S.R.215(E) published in Gazette of India dated 26<sup>th</sup> March, 2021, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of 2-Ethyl hexanol originating in or exported from European Union, Indonesia, Korea RP, Malaysia, Taiwan and United States of America has been imposed by a separate notification for a period of further 5 years, as recommended in the sunset review findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (vi) G.S.R.216(E) published in Gazette of India dated 26<sup>th</sup> March, 2021, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Polyethylene Terephthalate (PET) resin originating in or exported from China PR for a period of 5 years, , as recommended in the sunset review findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (vii) G.S.R.233(E) published in Gazette of India dated 31<sup>st</sup> March, 2021, together with an explanatory memorandum seeking to further amend notification No. 2/2016-Customs (ADD) dated 28th January, 2016 to extend the levy of anti-dumping duty on Melamine originating in or exported from China PR for further period up to and inclusive of 30th

- September, 2021 in pursuance of the review initiated by the Designated Authority, Directorate General of Trade Remedies.
- (viii) G.S.R.251(E) published in Gazette of India dated 5<sup>th</sup> April, 2021, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Flexible Slabstock Polyol of molecular weight 3000-4000, originating in or exported from Saudi Arabia and United Arab Emirates for a period of five years, in pursuance of the final findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (ix) G.S.R.260(E) published in Gazette of India dated 12<sup>th</sup> April, 2021, together with an explanatory memorandum seeking to impose antidumping duty on imports of Normal Butanol or N-Butyl Alcohol originating in or exported from European Union, Malaysia, Singapore, South Africa and United States of America for a period of further five years, as recommended in the sunset review issued by the Designated Authority, Directorate General of Trade Remedies.
- (x) G.S.R.264(E) published in Gazette of India dated 15<sup>th</sup> April, 2021, together with an explanatory memorandum seeking to amend notification No. 14/2016-Customs (ADD), dated 21-04-2016, to extend the anti-dumping duty on the imports of "Barium Carbonate" originating in or exported from People's Republic of China, for further period up to and inclusive of 20th October, 2021, on the request of Directorate General of Trade Remedies (DGTR), in terms of sub-section (5) of Section 9A of the Customs Tariff Ac.
- (xi) G.S.R.281(E) published in Gazette of India dated 20<sup>th</sup> April, 2021, together with an explanatory memorandum seeking to amend notification No. 50/2018-Customs (ADD) dated 5th October, 2018 to exclude

goods of certain specification from the scope of the anti-dumping duty on imports of nylon filament yarn (multi-filament) originated in or exported from Vietnam and European Union, as recommended in the midterm review findings issued by the Directorate General of Trade Remedies.

- (xii) G.S.R.288(E) published in Gazette of India dated 26<sup>th</sup> April, 2021, together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Polytetrafluoroethylene (PTFE) originating in or exported from Korea RP, to prevent the circumvention of anti-dumping duty levied on Polytetrafluoroethylene (PTFE) originating in or exported from Russia vide notification No. 23/2016-Customs(ADD) dated 6th June, 2016 in pursuance of the anti-circumvention investigation final findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (xiii) G.S.R.290(E) published in Gazette of India dated 26<sup>th</sup> April, 2021, together with an explanatory memorandum seeking to levy antidumping duty on imports of Polytetrafluoroethylene (PTFE) Products originating in or exported from China PR, to prevent the circumvention of antidumping duty levied on Polytetrafluoroethylene (PTFE) originating in or exported from China PR vide notification No. 36/2017-Customs(ADD) dated 28 July, 2017, in pursuance of anticircumvention investigation final findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (xiv) G.S.R.294(E) published in Gazette of India dated 27<sup>th</sup> April, 2021, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on import of 1-phenyl-3-methyl-5-Pyrazolone originating in or exported from China PR , for a period of 5 years from

- the date of imposition of provisional anti-dumping duty, i.e. 9th June, 2020 in pursuance of the final findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (xv) G.S.R.298(E) published in Gazette of India dated 27<sup>th</sup> April, 2021, together with an explanatory memorandum seeking to rescind the notification No. 43/2020-Customs(ADD) dated the 2nd December, 2020, which imposed provisional anti-dumping duty on imports of Toluene Di-isocyanate having isomer content in the ratio of 80: 20, originating in or exported from European Union, Saudi Arabia, Chinese Taipei and UAE, in order to levy definitive anti-dumping duty on the said goods, in pursuance of the final findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (xvi) G.S.R.297(E) published in Gazette of India dated 27<sup>th</sup> April, 2021, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Toluene Di-isocyanate (TDI) having isomer content in the ratio of 80:20, originating in or exported from European Union, Saudi Arabia, Chinese Taipei and UAE, for a period of 5 years from the date of imposition of provisional ADD, i.e. 2nd Dec, 2020, in pursuance of the final findings issued by the Designated Authority, Directorate General of Trade Remedies.
- (xvii) G.S.R.324(E) published in Gazette of India dated 7<sup>th</sup> May, 2021, together with an explanatory memorandum seeking to further extend the levy of Anti-Dumping Duty on imports of 'Seamless Tubes, Pipes & Hollow Profiles of Iron, Alloy or Non-Alloy Steel' Originating in or exported from China PR, up to and inclusive of 31st October, 2021, by amending Notification No. 07/2017-Customs (ADD), dated 17-02-2017, on the request of Directorate General of Trade Remedies

- (DGTR) so as to enable it to complete the sunset review investigation concerning Anti-Dumping Duty on imports of the said goods.
- (xviii) G.S.R.339(E) published in Gazette of India dated 24<sup>th</sup> May, 2021, together with an explanatory memorandum seeking to amend notification No. 30/2016-Customs (ADD) dated 11<sup>th</sup> July, 2016 to extend the levy of anti-dumping duty on 1,1,1,2-Tetrafluoroethane or R-134a originating in or exported from China PR, for further period up to and inclusive of 10th January, 2022, in pursuance of the review initiated by the Designated Authority, Directorate General of Trade Remedies.
- (xix) G.S.R.350(E) published in Gazette of India dated 24<sup>th</sup> May, 2021, together with an explanatory memorandum seeking to impose antidumping duty on Methyl acetoacetate originating in or exported from China PR for a further period of five years in pursuance of the review initiated by the Designated Authority, Directorate General of Trade Remedies.
- (xx) G.S.R.388(E) published in Gazette of India dated 3<sup>rd</sup> June, 2021, together with an explanatory memorandum seeking to urther amend notification No. 23/2016-Customs (ADD) dated 6th June, 2016 to extend the levy of Anti-Dumping duty on Polytetrafluoroethylene originating in or exported from Russia, up to and inclusive of 31st October, 2021, in pursuance of the review initiated by the Designated Authority, Directorate General of Trade Remedies.
- (xxi) G.S.R.389(E) published in Gazette of India dated 3<sup>rd</sup> June, 2021, together with an explanatory memorandum seeking to further amend notification No. 6/2016-Customs (ADD) dated 8th March, 2016 to extend the levy of Anti-Dumping duty on Phenol originating in or exported from European Union and Singapore, up to and inclusive of

- 31st October, 2021, , in pursuance of the review initiated by the Designated Authority, Directorate General of Trade Remedies.
- (xxii) G.S.R.442(E) published in Gazette of India dated 28<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to extend the antidumping duty imposed on imports of 'Glazed/Unglazed Porcelain/Vitrified tiles in polished or unpolished finish with less than 3% water absorption" originating in or exported from China PR vide Notification No. 29/2017-Customs (ADD), dated the 14th June, 2017 for a further period till 31st December, 2021, on the request of Directorate General of Trade Remedies.
- (xxiii) G.S.R.444(E) published in Gazette of India dated 29<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to extend Anti-Dumping duty on imports of "Tyre Curing Presses for Tyre" originating in or exported from China PR, vide notification No. 11/2016-Customs (ADD), dated 29th March, 2016, for a further period till 30th November, 2021, on the request of Directorate General of Trade Remedies.
- (xxiv) G.S.R.445(E) published in Gazette of India dated 29<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to extend Anti-Dumping duty on imports on "Hot-Rolled flat products of alloy or non-alloy steel" originating in or exported from China PR, Japan, Korea RP, Russia, Brazil or Indonesia vide Notification No. 17/2017-Customs (ADD), dated 11th May, 2017, for a further period till 15th December, 2021, the request of Directorate General of Trade Remedies.
- (xxv) G.S.R.446(E) published in Gazette of India dated 29<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to extend Anti-Dumping duty on imports "Cold-Rolled flat products of alloy or non-

- alloy steel" originating in or exported from China PR, Japan, Korea RP or Ukraine vide Notification No. 18/2017-Customs (ADD), dated 12th May, 2017, for a further period till 15th December, 2021, the request of Directorate General of Trade Remedies.
- (xxvi) G.S.R.456(E) published in Gazette of India dated 30<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to further amend notification No. 42/2016-Customs (ADD) dated 8th August, 2016 to extend the levy of Anti-Dumping duty on PVC Flex Film originating in or exported from China PR, up to and inclusive of 31st January, 2022, in pursuance of the review initiated by the Directorate General of Trade Remedies.
- (xxvii) G.S.R.455(E) published in Gazette of India dated 30<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty imposed vide Notification No. 43/2016-Customs(ADD) dated 8th August, 2016 on imports of "Viscose Staple Fibre (VSF) excluding Bamboo Fibre, Dyed Fibre, Modal Fibre & Fireretardant Fibre" from China PR and Indonesia upto and inclusive of 31<sup>st</sup> October, 2021.
- (xxviii) G.S.R.451(E) published in Gazette of India dated 30<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to extend the antidumping duty imposed on imports of 'Plain Medium Density Fibre Board (MDF) having thickness of 6mm and above' originating in or exported from Vietnam vide Notification No. 34/2016 Customs (ADD), dated 14th July 2016, for a further period till 13th Mach, 2022, on the request of Directorate General of Trade Remedies.
- (19) A copy of the Statement (Hindi and English versions) on half yearly Review of the trends in receipts and expenditure in relation to the budget at

the end of the Financial year 2020-2021 and statement explaining deviations in meeting the obligations of the Government under the Fiscal Responsibility and Budget Management Act, 2003 under sub-section (1) of Section 7 of the said Act.

- (20) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-
  - (i) G.S.R.223(E) published in Gazette of India dated 30<sup>th</sup> March, 2021, together with an explanatory memorandum seeking to waive penalty payable for non-compliance of provisions of Notification No. 14/2020 dated 21st March 2020 which prescribes that specified category of taxpayers shall issue invoices bearing a dynamic QR code when making B 2 C supplies.
  - (ii) The Central Goods and Services Tax (Second Amendment) Rules, 2021 published in Notification No. G.S.R.292(E) published in Gazette of India dated 27<sup>th</sup> April, 2021, together with an explanatory memorandum.
  - (iii) G.S.R.304(E) published in Gazette of India dated 1<sup>st</sup> May, 2021, together with an explanatory memorandum seeking to provide relief by lowering of interest rate for the month of March and April, 2021.
  - (iv) G.S.R.305(E) published in Gazette of India dated 1<sup>st</sup> May, 2021, together with an explanatory memorandum seeking to amend notification no. 76/2018-Central Tax in order to provide waiver of late fees for specified taxpayers and specified tax periods.
  - (v) G.S.R.306(E) published in Gazette of India dated 1<sup>st</sup> May, 2021, together with an explanatory memorandum seeking to extend the due date for filing FORM GSTR-4 for financial year 2020-21 to 31.05.2021.

- (vi) G.S.R.307(E) published in Gazette of India dated 1<sup>st</sup> May, 2021, together with an explanatory memorandum seeking to extend the due date for furnishing of FORM ITC-04 for the period Jan-March, 2021 till 31st May, 2021.
- (vii) G.S.R.308(E) published in Gazette of India dated 1<sup>st</sup> May, 2021, together with an explanatory memorandum seeking to extend the due date of furnishing FORM GSTR-1 for April, 2021.
- (viii) The Central Goods and Services Tax (Third Amendment) Rules, 2021 published in Notification No. G.S.R.309(E) in Gazette of India dated 1<sup>st</sup> May, 2021, together with an explanatory memorandum.
- (ix) G.S.R.310(E) published in Gazette of India dated 1<sup>st</sup> May, 2021, together with an explanatory memorandum seeking to extend specified compliances falling between 15.04.2021 to 30.05.2021 till 31.05.2021 in exercise of powers under section 168A of CGST Act.
- (x) The Central Goods and Services Tax (Fourth Amendment) Rules, 2021 published in Notification No G.S.R.333(E) in Gazette of India dated 18<sup>th</sup> May, 2021, together with an explanatory memorandum.
- (xi) S.O.2129(E) published in Gazette of India dated 1<sup>st</sup> June, 2021, together with an explanatory memorandum seeking to appoint 01.06.2021 as the day from which the provisions of section 112 of Finance Act, 2021, relating to amendment of section 50 of the CGST Act, 2017 shall come into force.
- (xii) G.S.R.361(E) published in Gazette of India dated 1<sup>st</sup> June, 2021, together with an explanatory memorandum seeking to extend the due date for FORM GSTR-1 for May, 2021 by 15 days.
- (xiii) G.S.R.362(E) published in Gazette of India dated 1<sup>st</sup> June, 2021, together with an explanatory memorandum seeking to provide relief

- by lowering of interest rate for a specified time for tax periods March, 2021to May, 2021.
- (xiv) G.S.R.363(E) published in Gazette of India dated 1<sup>st</sup> June, 2021, together with an explanatory memorandum seeking to rationalize late fee for delay in filing of return in FORM GSTR-3B; and to provide conditional waiver of late fee for delay in filing FORM GSTR-3B from July, 2017 to April, 2021; and to provide waiver of late fees for late filing of return in FORM GSTR-3B for specified taxpayers and specified tax periods.
- (xv) G.S.R.364(E) published in Gazette of India dated 1<sup>st</sup> June, 2021, together with an explanatory memorandum seeking to rationalize late fee for delay in furnishing of the statement of outward supplies in FORM GSTR-1.
- (xvi) G.S.R.365(E) published in Gazette of India dated 1<sup>st</sup> June, 2021, together with an explanatory memorandum seeking to rationalize late fee for delay in filing of return in FORM GSTR-4.
- (xvii) G.S.R.366(E) published in Gazette of India dated 1<sup>st</sup> June, 2021, together with an explanatory memorandum seeking to rationalize late fee for delay in filing of return in FORM GSTR-7.
- (xviii) G.S.R.367(E) published in Gazette of India dated 1<sup>st</sup> June, 2021, together with an explanatory memorandum seeking to amend Notification no. 13/2020-Central Tax to exclude government departments and local authorities from the requirement of issuance of e-invoice.
- (xix) G.S.R.368(E) published in Gazette of India dated 1<sup>st</sup> June, 2021, together with an explanatory memorandum seeking to amend notification no. 14/2021-Central Tax in order to extend due date of com-

- pliances which fall during the period from "15.04.2021 to 29.06.2021" till 30.06.2021.
- (xx) G.S.R.369(E) published in Gazette of India dated 1<sup>st</sup> June, 2021, together with an explanatory memorandum seeking to extend the due date for filing FORM GSTR-4 for financial year 2020-21 to 31.07.2021.
- (xxi) G.S.R.370(E) published in Gazette of India dated 1<sup>st</sup> June, 2021, together with an explanatory memorandum seeking to extend the due date for furnishing of FORM ITC-04 for QE March, 2021 to 30.06.2021.
- (xxii) The Central Goods and Services Tax (Fifth Amendment) Rules, 2021 published in Notification No. G.S.R.371(E) in Gazette of India dated 1<sup>st</sup> June, 2021, together with an explanatory memorandum.
- (xxiii) G.S.R.450(E) published in Gazette of India dated 30<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to waive penalty payable for non-compliance of provisions of Notification No. 14/2020 dated 21st March 2020.
- (xxiv) G.S.R.374(E) published in Gazette of India dated 2<sup>nd</sup> June, 2021, together with an explanatory memorandum seeking to amend notification No. 1/2017-Central Tax (Rate) so as reduce rate of GST on Diethylcarbanazine from 12% to 5% and make other changes as recommended by the GST Council in the 43<sup>rd</sup> meeting held on 28.05.2021.
- (xxv) G.S.R.377(E) published in Gazette of India dated 2<sup>nd</sup> June, 2021, together with an explanatory memorandum seeking to amend notification No. 11/2017- Central Tax (Rate) so as to reduce GST on MRO services in respect of ships and other vessels from 18% to 5%

- and make other changes as recommended by GST Council in its 43<sup>rd</sup> meeting held on 28.05.2021.
- (xxvi) G.S.R.380(E) published in Gazette of India dated 2<sup>nd</sup> June, 2021, together with an explanatory memorandum seeking to amend notification No. 06/2019- Central Tax (Rate) so as to allow developer-promoter to pay GST on apartments constructed for landowner-promoter any time before or at the time of issuance of completion certificate as recommended by the GST Council in its 43<sup>rd</sup> meeting held on 28.05.2021.
- (xxvii) G.S.R.402(E) published in Gazette of India dated 14<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to amend notification No. 08/2017- Central Tax (Rate) so as to reduce GST on composite supply of works contract services in respect of a structure meant for funeral, burial or cremation of deceased from 12% to 5% during the period beginning from the 14<sup>th</sup>June, 2021 and ending with the 30<sup>th</sup>September, 2021 as recommended by GST Council in its 44<sup>th</sup>meeting held on 12.06.2021.
- (xxviii) G.S.R.405(E) published in Gazette of India dated 14<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to provide the concessional rate of CGST on Covid-19 relief supplies, up to and inclusive of 30<sup>th</sup>September 2021as recommended by GST Council in its 44<sup>th</sup> meeting held on 12.06.2021.
- (21) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
  - (i) G.S.R.311(E) published in Gazette of India dated 1<sup>st</sup> May, 2021, together with an explanatory memorandum seeking to provide relief by lowering of interest rate for the month of March and April, 2021.

- (ii) G.S.R.372(E) published in Gazette of India dated 1<sup>st</sup> June, 2021, together with an explanatory memorandum seeking to provide relief by lowering of interest rate for a specified time for tax periods March, 2021 to May, 2021.
- (iii) G.S.R.375(E) published in Gazette of India dated 2<sup>nd</sup> June, 2021, together with an explanatory memorandum seeking to amend notification No. 1/2017- Integrated Tax (Rate) to so as reduce rate of GST on Diethylcarbanazine from 12% to 5% and make other changes as recommended by the GST Council in the 43<sup>rd</sup> meeting held on 28.05.2021.
- (iv) G.S.R.378(E) published in Gazette of India dated 2<sup>nd</sup> June, 2021, together with an explanatory memorandum seeking to amend notification No. 08/2017- Integrated Tax (Rate) so as to reduce GST on MRO services in respect of ships and other vessels from 18% to 5% and make other changes as recommended by GST Council in its 43<sup>rd</sup> meeting held on 28.05.2021.
- (v) G.S.R.381(E) published in Gazette of India dated 2<sup>nd</sup> June, 2021, together with an explanatory memorandum seeking to amend notification No. 06/2019- Integrated Tax (Rate) so as to allow developer-promoter to pay GST on apartments constructed for landowner-promoter any time before or at the time of issuance of completion certificate as recommended by the GST Council in its 43<sup>rd</sup> meeting held on 28.05.2021.
- (vi) G.S.R.403(E) published in Gazette of India dated 14<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to amend notification No. 08/2017- Integrated Tax (Rate) so as to reduce GST on composite supply of works contract services in respect of a structure

- meant for funeral, burial or cremation of deceased from 12% to 5% during the period beginning from the 14<sup>th</sup>June, 2021 and ending with the 30<sup>th</sup>September, 2021 as recommended by GST Council in its 44th meeting held on 12.06.2021.
- (vii) G.S.R.406(E) published in Gazette of India dated 14<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to provide the concessional rate of IGST on Covid-19 relief supplies, up to and inclusive of 30<sup>th</sup> September 2021as recommended by GST Council in its 44<sup>th</sup> meeting held on 12.06.2021.
- (viii) G.S.R.383(E) published in Gazette of India dated 2<sup>nd</sup> June, 2021, together with an explanatory memorandum seeking to amend Notification No. 4/2019-Integrated Tax dated. 30.09.2019 to change the place of supply for B2B MRO services in respect of ships/vessels, to the location of the recipient.
- (22) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
  - (i) G.S.R.312(E) published in Gazette of India dated 1<sup>st</sup> May, 2021, together with an explanatory memorandum seeking to provide relief by lowering of interest rate for the month of March and April, 2021.
  - (ii) G.S.R.373(E) published in Gazette of India dated 1<sup>st</sup> June, 2021, together with an explanatory memorandum seeking to provide relief by lowering of interest rate for a specified time for tax periods March, 2021 to May, 2021.
  - (iii) G.S.R.376(E) published in Gazette of India dated 2<sup>nd</sup> June, 2021, together with an explanatory memorandum seeking to amend notification No. 1/2017- Union Territory Tax (Rate) so as to reduce rate of GST on

- Diethylcarbanazine from 12% to 5% and make other changes as recommended by the GST Council in the 43<sup>rd</sup> meeting held on 28.05.2021.
- (iv) G.S.R.379(E) published in Gazette of India dated 2<sup>nd</sup> June, 2021, together with an explanatory memorandum seeking to amend notification No. 11/2017- Union Territory Tax (Rate) so as to reduce GST on MRO services in respect of ships and other vessels from 18% to 5% and make other changes as recommended by GST Council in its 43<sup>rd</sup> meeting held on 28.05.2021.
- (v) G.S.R.382(E) published in Gazette of India dated 2<sup>nd</sup> June, 2021, together with an explanatory memorandum seeking to amend notification No. 06/2019- Union Territory Tax (Rate) so as to allow developer-promoter to pay GST on apartments constructed for landowner-promoter any time before or at the time of issuance of completion certificate as recommended by the GST Council in its 43<sup>rd</sup> meeting held on 28.05.2021.
- (vi) G.S.R.404(E) published in Gazette of India dated 14<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to amend notification No. 11/2017- Union Territory Tax (Rate) so as to reduce GST on composite supply of works contract services in respect of a structure meant for funeral, burial or cremation of deceased from 12% to 5% during the period beginning from the 14<sup>th</sup>June, 2021 and ending with the 30<sup>th</sup>September, 2021 as recommended by GST Council in its 44th meeting held on 12.06.2021.
- (vii) G.S.R.407(E) published in Gazette of India dated 14<sup>th</sup> June, 2021, together with an explanatory memorandum seeking to provide the concessional rate of UTGST on Covid-19 relief supplies, up to and inclusive

- of 30<sup>th</sup>September 2021as recommended by GST Council in its 44<sup>th</sup> meeting held on 12.06.2021.
- (23) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the International Financial Services Centres Authority Act, 2019:-
  - (i) Notification No. IFSCA/2020-21/India INX/120 published in Gazette of India dated 23<sup>rd</sup> December, 2021 regarding renewal of recognition under Regulation 12 of the Securities Contracts (Regulation 12 of the Securities Contracts (Regulation)(Stock Exchanges and Clearing Corporations) Regulations, 2018 by India International Exchange Limited.
  - (ii) Notification No. IFSCA/2020-21/India ICC/126 published in Gazette of India dated 23<sup>rd</sup> December, 2021 regarding renewal of recognition under Regulation 12 of the Securities Contracts (Regulation 12 of the Securities Contracts (Regulation)(Stock Exchanges and Clearing Corporations) Regulations, 2018 by India International Clearing Corporation Limited.
  - (iii) The International Financial Services Centres Authority (Bullion Exchange) (Amendment) Regulations, 2021 published in Notification No. IFSCA/2021-22/GN/REG014 in Gazette of India dated 6<sup>th</sup> July, 2021.
  - (iv) The International Financial Services Centres Authority (Banking) (Second Amendment) Regulations, 2021 published in Notification No. IFSCA/2021-22/GN/REG013 in Gazette of India dated 6<sup>th</sup> July, 2021.
  - (v) The International Financial Services Centres Authority (Procedure for making Regulations) Regulations, 2021 published in Notification No. IFSCA/2021-22/GN/REG012 in Gazette of India dated 6<sup>th</sup> July, 2021.

- (vi) The International Financial Services Centres Authority (Market Infrastructure Institutions) Regulations, 2021 published in Notification No. IFSCA/2021-22/GN/REG011 in Gazette of India dated 16<sup>th</sup> April, 2021.
- (vii) The International Financial Services Centres Authority (Finance Company) Regulations, 2021 published in Notification No. IFSCA/2020-21/GN/REG010 in Gazette of India dated 31<sup>st</sup> March, 2021 containing corrigendum thereto published in Notification No. IFSCA/2020-21/GN/REG010 dated 16<sup>th</sup> April, 2021.
- (viii) The International Financial Services Centres Authority (Banking)(Amendment) Regulations, 2021 published in Notification No. IFS-CA/2020-21/GN/REG009 in Gazette of India dated 31<sup>st</sup> March, 2021.
- (ix) Notification No. IFSCA/2020-21/GN/008 published in Gazette of India dated 5<sup>th</sup> February, 2021 designating the Qualified financial contract.
- (x) Notification No. IFSCA/2020-21/GN/REG004 published in Gazette of India dated 12<sup>th</sup> May, 2021 containing corrigendum to the Notification No. IFSCA/2020-21/GN/REG004 dated 20<sup>th</sup> November, 2020.
- (xi) Notification No. IFSCA/2020-21/NSE-IFSC/262 published in Gazette of India dated 24<sup>th</sup> May, 2021 regarding renewal of recognition under Regulation 12 of the International Financial Services Centres Authority (Market Infrastructure Institutions) Regulations, 2021 by NSE IFSC Limited.
- (xii) Notification No. IFSCA/2020-21/NSE-NICCL/245 published in Gazette of India dated 24<sup>th</sup> May, 2021 regarding renewal of recognition under Regulation 12 of the International Financial Service Centres Authority (Market Infrastructure Institutions) Regulations, 2021 by NSE IFSC Clearing Corporation Limited.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Labour and Employment (Shri Rameswar Teli) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Amethi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2018-2019.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the Quarter ended 31.03.2021.
  - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders of IIBI), Kolkata, for the Quarter ended 31.03.2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2020-2021 under sub-section (3) of Section 18 of the Securities and Exchange Board of India Act, 1992.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Securities and Exchange Board of India, Mumbai, for the year 2020-2021.
- (4) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-
  - (i) The Life Insurance Corporation of India Class I Officers (Special Allowance for Passing Examinations of Insurance Institute of India) Rules, 2021 published in Notification No. G.S.R.267(E) in Gazette of India dated 15<sup>th</sup> April, 2021.
  - (ii) The Life Insurance Corporation of India Class I Officers' (Revision of Terms and Conditions of Service) Amendment Rules, 2021 published in Notification No. G.S.R.268(E) in Gazette of India dated 15<sup>th</sup> April, 2021.
  - (iii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2021 published in Notification No. G.S.R.269(E) in Gazette of India dated 15<sup>th</sup> April, 2021.
  - (iv) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2021 published in Notification No. G.S.R.270(E) in Gazette of India dated 15<sup>th</sup> April, 2021.
  - (v) The Life Insurance Corporation of India Class III Employees (Special Allowance for Passing Examination) Amendment Rules, 2021 published in Notification No. G.S.R.271(E) in Gazette of India dated 15<sup>th</sup> April, 2021.

- (vi) The Life Insurance Corporation of India (Special Allowance for In-House Development of Actuarial Capability) Amendment Rules, 2021 published in Notification No. G.S.R.272(E) in Gazette of India dated 15<sup>th</sup> April, 2021.
- (vii) The Life Insurance Corporation of India (Special Area Allowance)
  Amendment Rules, 2021 published in Notification No. G.S.R.273(E) in
  Gazette of India dated 15<sup>th</sup> April, 2021.
- (viii) The Life Insurance Corporation of India (Staff) Amendment Rules, 2021 published in Notification No. G.S.R.459(E) in Gazette of India dated 30<sup>th</sup> June, 2021.
- (ix) The Life Insurance Corporation of India (Special Allowance for In-House Development of Actuarial Capability) Second Amendment Rules, 2021 published in Notification No. G.S.R.474(E) in Gazette of India dated 7<sup>th</sup> July, 2021.
- (x) The Life Insurance Corporation of India Information Technology Specialist Group (Selection, terms and conditions of service and payment of Allowance) Amendment Rules, 2021 published in Notification No. G.S.R.475(E) in Gazette of India dated 7<sup>th</sup> July, 2021.
- (xi) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2021 published in Notification No. G.S.R.476(E) in Gazette of India dated 7<sup>th</sup> July, 2021.
- (xii) The Life Insurance Corporation of India Class III and Class IV employees (Promotion) Amendment Rules, 2021 published in Notification No. G.S.R.477(E) in Gazette of India dated 7<sup>th</sup> July, 2021.
- (xiii) The Life Insurance Corporation of India (Payment of Gratuity to the Chairman and Managing Directors) (Amendment) Rules, 2021 pub-

- lished in Notification No. G.S.R.478(E) in Gazette of India dated 7<sup>th</sup> July, 2021.
- (xiv) The Life Insurance Corporation of India (certain Terms and Conditions of Service) (Amendment) Rules, 2021 published in Notification No. G.S.R.479(E) in Gazette of India dated 7<sup>th</sup> July, 2021.
- (xv) The Life Insurance Corporation of India Managing Directors (Revision of Certain Terms and Conditions of Service) (Amendment) Rules, 2021 published in Notification No. G.S.R.480(E) in Gazette of India dated 7<sup>th</sup> July, 2021.
- (xvi) The Life Insurance Corporation (Staff) Second Amendment Rules, 2021 published in Notification No. G.S.R.481(E) in Gazette of India dated 7<sup>th</sup> July, 2021.
- (xvii) The Life Insurance Corporation of India (Employees') Pension (Amendment) Rules, 2021 published in Notification No. G.S.R.482(E) in Gazette of India dated 7<sup>th</sup> July, 2021.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 114 of the Insurance Act, 1938 and Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-
  - (i) The Insurance Regulatory and Development Authority of India (Preparation of Financial Statements and Auditor's Report of Insurance Companies) (First Amendment) Regulations, 2021 published in Notification No. F. No. IRDAI/Reg/5/177/2021 in Gazette of India dated 11<sup>th</sup> May, 2021.
  - (ii) The Insurance Regulatory and Development Authority of India (Regulatory Sandbox) (Amendment) Regulations, 2021 published in Notification No. F. No. IRDAI/Reg/3/175/2021 in Gazette of India dated 9<sup>th</sup> April, 2021.

- (iii) The Insurance Regulatory and Development Authority of India (Indian Insurance Companies) (Amendment) Regulations, 2021 published in Notification No. F. No. IRDAI/Reg/6/178/2021 in Gazette of India dated 8<sup>th</sup> July, 2021.
- (iv) The Insurance Regulatory and Development Authority of India (Insurance Advertisements and Disclosure) Regulations, 2021 published in Notification No. F. No. IRDAI/Reg/2/174/2021 in Gazette of India dated 9<sup>th</sup> April, 2021.
- (v) The Insurance Regulatory and Development Authority of India (Manner of Assessment of Compensation to Shareholders or Members on Amalgamation) Regulations, 2021 published in Notification No. F. No. IR-DAI/Reg/4/176/2021 in Gazette of India dated 22<sup>nd</sup> April, 2021.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 114 of the Insurance Act, 1938:-
- (i) The Insurance (Appeal to Securities Appellate Tribunal) Amendment Rules, 2021 published in Notification No. G.S.R.262(E) in Gazette of India dated 15<sup>th</sup> April, 2021.
- (ii) The Insurance Ombudsman (Second Amendment) Rules, 2021 published in Notification No. G.S.R.334(E) in Gazette of India dated 18<sup>th</sup> May, 2021.
- (iii) The Indian Insurance Companies (Foreign Investment) Amendment Rules, 2021 published in Notification No. G.S.R.337(E) in Gazette of India dated 19<sup>th</sup> May, 2021.
- (7) A copy of the Actuaries (Procedure for Inquiry of Professional and Other Misconduct) Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.417(E) in Gazette of India dated 18<sup>th</sup> June, 2021 under Section 58 of the Actuaries Act, 2006.

## **6.** Report of Standing Committee on Commerce

Shri Magunta Sreenivasulu Reddy laid on the Table the 163<sup>rd</sup> Report (Hindi and English versions) on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its One Hundred and Fifty-eighth Report on 'Attracting Investment in Post-Covid Economy: Challenges and Opportunities for India' of the Standing Committee on Commerce.

### 7. Report of Standing Committee on Transport, Tourism and Culture

Shri Rajiv Pratap Rudy laid on the Table the Two Hundred Ninety-seventh Report (Hindi and English versions) on 'Functioning of Airports Authority of India' of the Standing Committee on Transport, Tourism and Culture.

# 8. Statements by Ministers

(1) The Minister of State in the Ministry of Finance (Shri Pankaj Chaowdhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 25<sup>th</sup> Report of the Standing Committee on Finance on Demands for Grants (2021-22) pertaining to the Department of Economic Affairs, Expenditure, Financial Services and Department of Investment and Public Asset Management, Ministry of Finance.

- (2) The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of the recommendations contained in the 18<sup>th</sup> Report of the Standing Committee on Coal and Steel on "Demands for Grants (2021-22)" pertaining to the Ministry of Steel.
  - (ii) the status of implementation of the recommendations contained in the 20<sup>th</sup> Report of the Standing Committee on Coal and Steel on "Development of Leased out Iron Ore Mines and Optimum Capacity Utilization" pertaining to the Ministry of Steel.
- (3) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of the recommendations contained in the 190<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Development of Tourism in Darjeeling and Sikkim pertaining to the Ministry of Tourism.
  - (ii) the status of implementation of the recommendations contained in the 270<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Development of Tourism in Jammu and Kashmir pertaining to the Ministry of Tourism.
- (4) The Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of the recommendations contained in the 322<sup>nd</sup> Report of the Standing Committee on Education,

Women, Children, Youth and Sports on Demands for Grants (2020-21) pertaining to the Department of Higher Education, Ministry of Education.

(ii) the status of implementation of the recommendations contained in the 324<sup>th</sup> Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2021-22) pertaining to the Department of Higher Education, Ministry of Education.

#### 9. Motion

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion:-

"That this House do agree with the Twenty-third Report of the Business Advisory Committee presented to the House on 30<sup>th</sup> July, 2021."

The motion was adopted.

#### 12.07 P.M.

#### 10. Government Bill – Withdrawn

The Tribunals Reforms (Rationalisation and Conditions of Service) Bill, 2021

#### 11. Government Bill – Introduced

The Tribunals Reforms Bill, 2021

(Due to interruptions, Lok Sabha adjourned at 12.10 P.M. and re-assembled at 2.00 P.M.)

### 2.00 P.M.

### 12. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 30<sup>th</sup> July, 2021, Rajya Sabha passed the Coconut Development Board (Amendment) Bill, 2021.

# 13. Bill as passed by Rajya Sabha — Laid on the Table

The Coconut Development Board (Amendment) Bill, 2021

#### 2.02 P.M.

#### 14. Matters under Rule 377

- 1) Shri Sumedhanand Saraswati raised a matter regarding need to upgrade State Highway 37 B (Kotputli-Sikar) as a National Highway.
- 2) Shri Kunar Hembram raised a matter regarding setting up of a Santhali channel in Doordarshan.
- 3) Shri Janardan Singh Sigriwal raised a matter regarding need to develop vacant railway land around Railway stations at Ekma, Chainwa and Maharajganj in Bihar.
- 4) Shri Pratap Chandra Sarangi raised a matter regarding need to set up a Plastic Park at Balasore, Odisha.
- 5) Shri Nayab Singh raised a matter regarding need to develop road between Patiala and Haridwar via Pehowa as a four lane road.
- 6) Shri Chhedi Paswan raised a matter regarding need to provide stoppage of Rajdhani Express at Sasaram Railway junction, Bihar and also expedite construction of proposed railway line from Dehri-on-sone to Banjari.
- 7) Shri Rattan Lal Kataria raised a matter regarding development of Ambala as Industrial Hub.

- 8) Smt. Keshari Devi Patel raised a matter regarding need to establish AIIMS in Prayagaraj district, Uttar Pradesh.
- 9) Shri G.S. Basavaraj raised a matter regarding setting up of regional campus of Morarji Desai Institute of Yoga and Naturopathy in Mysuru.
- 10) Shri Mohan Mandavi raised a matter regarding need to provide residential facilities to health workers in Primary Health Centres.
- 11) Shri Tirath Singh Rawat raised a matter regarding need to declare Tharali Ghat road as a National Highway.

# (Due to interruptions, Lok Sabha adjourned at 2.21 and re-assembled at 3.30 P.M.)

## 3.30 P.M.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Dilip Saikia regarding need to set up a Commission to resolve border disputes between States.
- 2) Shri Rahul Kaswan regarding implementation of works under Jal Jeevan Mission.
- 3) Shri Chhatar Singh Darbar regarding need to strengthen police and intelligence agencies to curb crimes against girls.
- 4) Shri Sushil Kumar Singh regarding need to provide benefits of Pradhan Mantri Awas Yojana and Ayushman Bharat Yojana to all the eligible families.
- 5) Shri Mukesh Rajput regarding inclusion of potato in free ration.

- 6) Smt. Raksha Nikhil Khadse regarding relieving of employees selected to the post of Track maintainers and 'Khalasi' in Railways.
- 7) Shri Ve. Vaithilingam regarding construction of a Dam across Cauvery river at Mekedatu in Karnataka.
- 8) Shri (Adv.) Adoor Prakash regarding compensation to land oustees for Attingal bypass.
- 9) Shri Manicka Tagore regarding establishment of export Centre for fire crackers in Sivakasi.
- 10) Shri Lavu Srikrishna Devarayalu regarding water management plan for Andhra Pradesh.
- 11) Shri Rahul Ramesh Shewale regarding reservation to Maratha community.
- 12) Shri Santosh Kumar regarding need to undertake caste census in Census 2021.
- 13) Shri (Adv.) A.M. Ariff regarding judicial inquiry into the death of a Jesuit priest and activist

## 3.31 P.M.

#### 15. Government Bill – Passed

The General Insurance Business (Nationalisation) Amendment Bill, 2021

Time Taken: 8 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

## 3.39 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Tuesday, the 3<sup>rd</sup> August, 2021.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

**Tuesday, August 3, 2021/Sravana 12, 1943 (Saka)** 

No. 125

11.00 A.M.

## 1. Starred Questions

Question Nos. 201–203, 205 and 206 were orally answered. Reply to Question No. 204 was laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.40 A.M. and re-assembled at 12.00 Noon)

Replies to Question Nos. 207–220 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

# **3**<sup>#</sup> Observation by the Speaker

The Speaker made an observation regarding maintaining Parliamentary tradition in the House.

#Made at 11.39 A.M. Original in Hindi. For details, please see the debate for the day.

### **12.00 Noon**

# 4. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Health and Family Welfare; and Minister of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Karnataka Antibiotics and Pharmaceuticals Limited and the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers, for the year 2020-2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Rao Inderjit Singh) laid on the Table a copy of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.396(E) in Gazette of India dated 9<sup>th</sup> June, 2021 under sub-section (4) of Section 469 of the Companies Act, 2013.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table a copy of the Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2021 (Hindi and English versions) published in Notification No. S.O.2871(E) in Gazette of India dated 19<sup>th</sup>

July, 2021 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2019-2020.
  - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Sugar Development Fund (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.210(E) in Gazette of India dated 26<sup>th</sup> March, 2021, under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.
- (4) A copy of the Sugarcane (Control) Amendment Order, 2021 (Hindi and English versions) published in Notification No. S.O.2071(E) in Gazette of India dated 31<sup>st</sup> May, 2021 under Section 3 of the Essential Commodities Act, 1955.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 45 of the Food Corporations Act, 1964:-

- (i) The Food Corporation of India (Staff) (Second Amendment) Regulations, 2021 published in Notification No. EP-17(1)2020 in Gazette of India dated 7<sup>th</sup> June, 2021.
- (ii) The Food Corporation of India (Staff) (First Amendment) Regulations, 2021 published in Notification No. EP.14(1)/2017 in Gazette of India dated 7<sup>th</sup> June, 2021.
- (iii) The Food Corporation of India (Staff) (Third Amendment) Regulations, 2021 published in Notification No. EP.1(1)/2015(Pt.) in Gazette of India dated 18<sup>th</sup> June, 2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Dr. Sanjeev Kumar Balyan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Chennai, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Welfare Board of India, Chennai, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under subsection (2) of Section 394 of the Companies Act, 2013:-
  - (i) Statement regarding Review by the Government of the working of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the year 2018-2019.
  - (ii) Annual Report of the Chandigarh Industrial and Tourism Development Corporation Limited, Chandigarh, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
  - (3) A copy of the Annual Report (Hindi and English versions) of the Coalition for Disaster Resilient Infrastructure, New Delhi, for the year 2019-2020, alongwith Audited Accounts.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the years 2001-2002 to 2010-2011.
  - (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the

- years 2001-2002 to 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the years 2004-2005 to 2014-2015.
  - (ii) Annual Report of the Jammu and Kashmir State Agro Industries

    Development Corporation Limited, Srinagar, for the years 20042005 to 2014-2015, alongwith Audited Accounts and comments of
    the Comptroller and Auditor General thereon.
- (2) Twenty-one statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the Andhra Pradesh
  State Agro Industries Development Corporation Limited,
  Hyderabad, for the year 2019-2020.
  - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna, for the years 2017-2018 and 2018-2019.
  - (ii) Annual Report of the Bihar State Agro Industries Development Corporation Limited, Patna, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts and comments of the

- Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the Maharashtra Agro Industries Development Corporation Limited, Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955:-
  - (i) S.O.1542(E) published in Gazette of India dated 9<sup>th</sup> April, 2021, constituting the Central Biostimulant Committee consisting 8 members, mentioned therein.
  - (ii) The Fertiliser (Inorganic, Organic or Mixed)(Control) Third Amendment Order, 2021 published in Notification No. S.O.2126(E) in Gazette of India dated 1<sup>st</sup> June, 2021, together with a corrigendum thereto published in Notification No. S.O.2416(E) in Gazette of India dated 18<sup>th</sup> June, 2021.
  - (iii) S.O.2127(E) published in Gazette of India dated 1<sup>st</sup> June, 2021, notifying the specifications of the fertilizers, mentioned therein, for a period one year from the date of publication of the notification .
  - (iv) The Fertiliser (Inorganic, Organic or Mixed)(Control) Amendment Order, 2021 published in Notification No. S.O.2333(E) in Gazette of India dated 15<sup>th</sup> June, 2021.

(v) The Fertiliser (Inorganic, Organic or Mixed)(Control) Fifth Amendment Order, 2021 published in Notification No. S.O.2671(E) in Gazette of India dated 2<sup>nd</sup> July, 2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2019-2020, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Rani Lakshmi Bai Central Agricultural University, Jhansi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Shri A. Narayanaswamy) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2019-2020.
- (2) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2019-2020, alongwith

Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank Limited, Chennai, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the REPCO Bank Limited, Chennai, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri Bhagwanth Khuba) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Ahmedabad, for the year 2019-2020, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2019-2020, alongwith Audited Accounts.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hajipur, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Guwahati, for the year 2019-2020, alongwith Audited Accounts.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

## 5. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 2<sup>nd</sup> August, 2021, Rajya Sabha agreed without any amendment to the Inland Vessels Bill, 2021, as passed by the Lok Sabha.

# 12.03 P.M.

## **6.** Reports of Committee of Privileges

Shri Sunil Kumar Singh laid on the Table the Second and Third Reports (Hindi and English versions) of the Committee of Privileges.

# 7. Reports of Committee on Government Assurances

Shri Rajendra Agrawal presented the following Reports (Hindi and English versions) of the Committee on Government Assurances: -

- (1) Forty-fifth Report (17<sup>th</sup> Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Railways'.
- (2) Forty-sixth Report (17<sup>th</sup> Lok Sabha) regarding "Requests for Dropping of Assurances (Acceded to)'.
- (3) Forty-seventh Report (17<sup>th</sup> Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

# 8. Reports of Standing Committee on Finance

Shri Jayant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

(1) Thirty-second Report on the subject 'Implementation of Insolvency and Bankruptcy Code-Pitfalls and solutions' of the Ministry of Corporate Affairs.

- (2) Thirty-third Report on Action Taken by the Government on Recommendations contained in 68th Report (Sixteenth Lok Sabha) on subject 'Banking Sector in India Issues, Challenges and the Way Forward with specific reference to NPAs/ Stressed Assets in Banks/Financial Institutions' of the Ministry of Finance (Department of Financial Services).
- (3) Thirty-fourth Report on Action Taken by the Government on Recommendations contained in 12th Report on 'Financing the Startup Ecosystem' of the Ministry of Finance (Departments of Economic Affairs and Revenue) and Ministry of Commerce (Department for Promotion of Industry and Internal Trade).
- (4) Thirty-fifth Report on Action taken by the Government on the recommendations contained in 25<sup>th</sup> Report on Demands for Grants (2021-22) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, and Investment and Public Asset Management).
- (5) Thirty-sixth Report on Action taken by the Government on the recommendations contained in 26<sup>th</sup> Report on Demands for Grants (2021-22) of the Ministry of Finance (Department of Revenue).
- (6) Thirty-seventh Report on Action taken by the Government on the recommendations contained in 27<sup>th</sup> Report on Demands for Grants (2021-22) of the Ministry of Corporate Affairs.
- (7) Thirty-eighth Report on Action taken by the Government on the recommendations contained in 28th Report on Demands for Grants (2021-22) of the Ministry of Planning.

(8) Thirty-ninth Report on Action taken by the Government on the recommendations contained in 29<sup>th</sup> Report on Demands for Grants (2021-22) of the Ministry of Statistics and Programme Implementation.

# 9. Report of Standing Committee on Labour

Shri Subhash Chandra Baheria presented the Twenty-fifth Report (Hindi and English versions) of the Standing Committee on Labour on 'Impact of Covid-19 on Rising Unemployment and Loss of Jobs/ Livelihoods in Organised and Unorganised Sectors'.

## **10.** Statement of Standing Committee on Water Resources

Dr. Sanjay Jaiswal laid on the Table, the Statements (Hindi and English versions) of the Standing Committee on Water Resources showing Further Action Taken by the Government on the Observations/Recommendations contained in the Sixth and Eighth Reports on Action Taken on Observations/Recommendations contained in the First and Third Reports on the subject 'Demands for Grants (2019-20) and (2020-21)' respectively of the Ministry of Jal Shakti – Department of Water Resources, River Development & Ganga Rejuvenation.

# 11. Statements of Standing Committee on Social Justice and Empowerment

Smt. Rama Devi laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

(1) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Sixty-sixth Report

(Sixteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2018-19) on action taken by the Government on the observations/recommendations contained in the Sixty-second Report of the Committee (2017-18) on 'Implementation of Scheme of Multisectoral Development Programme (MsDP)/Pradhan Mantri Jan Vikas Karyakram (PMJVK)' of the Ministry of Minority Affairs.

- (2) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Thirteenth Report (Seventeenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2019-20) on action taken by the Government on the observations/recommendations contained in the Fourth Report of the Committee on 'Demands for Grants (2019-20)' of the Ministry of Minority Affairs.
- (3) Statement showing Final Action Taken by the Government on the observations/recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment (2020-21) on action taken by the Government on the observations/recommendations contained in the Eighth Report of the Committee on 'Demands for Grants (2020-21)' of the Ministry of Minority Affairs.

# 12. Report of Standing Committee on Transport, Tourism and Culture

Shri Ramdas Chandrabhanji Tadas laid on the Table the Two Hundred Ninety Eighth Report on the 'Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Two Hundred Eighty-eighth Report on Demands for Grants (2021-22) of Ministry of

Tourism' (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture.

### 12.05 P.M.

## 13. Statements by Ministers

- (1) The Minister of Agriculture and Farmers Welfare (Shri Narendra Singh Tomar) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 25<sup>th</sup> Report of the Standing Committee on Agriculture on Demands for Grants (2021-2022) pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture and Farmers Welfare.
- (2) The Minister of Social Justice and Empowerment (Dr. Virendra Kumar) laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of the recommendations/ observations contained in the 1<sup>st</sup> Report of the Standing Committee on Social Justice & Empowerment on Demands for Grants (2019-2020) pertaining to the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment.
  - (ii) the status of implementation of the recommendations/ observations contained in the 6<sup>th</sup> Report of the Standing Committee on Social Justice & Empowerment on Demands for Grants (2020-2021) pertaining to the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment.
- (3) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid a statement (Hindi and English versions) regarding the status of implementation of the

recommendations contained in the 10<sup>th</sup> Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2021-2022) pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.

- (4) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 9<sup>th</sup> Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2021-2022) pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.
- (5) The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 228<sup>th</sup> Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/observations contained in 222<sup>nd</sup> Report of the Committee on the 'Management of Worsening Traffic situation in Delhi' pertaining to the Ministry of Home Affairs.
- (6) The Minister of State in the Ministry of Home Affairs (Shri Ajay Kumar) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 224<sup>th</sup> Report of the Standing Committee on Home Affairs on Demands for Grants (2020-2021) pertaining to the Ministry of Home Affairs.
- (7) The Minister of State in the Ministry of New and Renewable Energy; and Minister of State in the Ministry of Chemicals and Fertilizers (Shri

Bhagwanth Khuba) laid the following statements (Hindi and English versions) regarding:-

- (i) the status of implementation of the recommendations contained in the 3<sup>rd</sup> Report of the Standing Committee on Chemicals & Fertilizers on Demands for Grants (2019-2020) pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.
- (ii) the status of implementation of the recommendations contained in the 7<sup>th</sup> Report of the Standing Committee on Chemicals & Fertilizers on Demands for Grants (2020-2021) pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.
- (8)\* The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 12<sup>th</sup> Report of the Standing Committee on Agriculture on Demands for Grants (2020-2021) pertaining to the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.

(Due to interruptions, Lok Sabha adjourned at 12.11 P.M. and re-assembled at 2.02 P.M.)

<sup>\*</sup>Laid at 4 P.M.

#### 2.02 P.M.

### 14. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Khagen Murmu regarding implementation of Ayushman Bharat Yojana in West Bengal.
- (2) Dr. Ramapati Ram Tripathi regarding need to provide stoppage of train Nos. 05113/14 and 55007/08 at Taraiya Sujan Railway Station, in Deoria district, Uttar Pradesh.
- (3) Shri Ram Kripal Yadav regarding need to enhance the minimum pension under Employees' Pension Scheme.
- (4) Shri Bidyut Baran Mahato regarding implementation of 'Patmada Pump Nahar' scheme in Jharkhand.
- (5) Dr. Umesh G. Jadhav regarding establishment of a Postal Head office at Yadagir city, Karnataka.
- (6) Shri Sudhakar Tukaram Shrangre regarding need to construct pit line at Latur Railway Station, Maharashtra.
- (7) Shri Raju Bista regarding reinstating the 11 left-out Gorkha sub-tribes as STs.
- (8) Shri Dharambir Singh regarding need to set up a Mini Food Park in Bhiwani-Mahendragarh parliamentary constituency, Haryana.
- (9) Shri Arun Sao regarding need to develop Ratanpur in Bilaspur district, Chhattisgarh as a tourist place.
- (10) Shri Satyadev Pachauri regarding enhancement of Pension under EPS-1995.
- (11) Shri Jagannath Sarkar regarding financial assistance to hand-woven textile industry in West Bengal.
- (12) Shri Ramdas C. Tadas regarding increase in import duty on oranges exported to Bangladesh.
- (13) Shri Komati Reddy Venkat Reddy regarding allocation for funds for development of Bhongir Fort in Bhongir parliamentary constituency, Telangana.
- (14) Shri V. Kalanidhi regarding alleged irregularity in appointment to the post of Secretary, National Medical Commission.

- (15) Shri C.N. Annadurai regarding promotion of eco-tourism in Tiruvannamalai district of Tamil Nadu.
- (16) Prof. Saugata Roy regarding repeal of farm laws.
- (17) Smt. Chinta Anuradha regarding sanction of funds to Andhra Pradesh to combat the menace of climate change.
- (18) Shri Dileshwar Kamait regarding need to undertake caste census in Census 2021.
- (19) Shri N.K. Premachandran regarding electrification of Kollam-Punalur and Punalur-Schenkottah Railway line.
- (20) Shri Narendra Kumar regarding need to upgrade ESIC DCBO in Jhunjhunu parliamentary constituency, Rajasthan into a 30-bedded hospital.
- (21) Shri K. Ram Mohan Naidu regarding disinvestment of RINL.
- (22) Shri Hanuman Beniwal regarding need to cover employees appointed before 1.1.2004 in Jawahar Navodaya Vidyalaya under CCS Pension Rules, 1972.
- (23) Shri Sukhbir Singh Jaunapuria regarding need to establish a Kendriya Vidyalaya in Niwai in Tonk-Sawai Madhopur Lok Sabha Constituency, Rajasthan.

#### 2.04 P.M.

# 15. (i) Statutory Resolution – Not Moved

(ii) The Essential Defence Services Bill, 2021-Passed

Time Taken: 12 Mts.

The motion for consideration of the Bill was moved by Shri Ajay Bhatt on behalf of Shri Raj Nath Singh.

The following members took part in the debate:-

- 1. Shri N.K. Premachandran
- 2. Shri Adhir Ranjan Chowdhury
- 3. Prof. Sougata Ray

Shri Raj Nath Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 19 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Ajay Bhatt.

The motion was adopted and the Bill, as amended, was passed.

(Due to interruptions, Lok Sabha adjourned at 2.16 P.M. and re-assembled at 4.00 P.M.)

## 4.00 P.M.

# 16. (i) Statutory Resolution – Not Moved

(ii) The Tribunals Reforms Bill, 2021-Passed

Time Taken: 09 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clauses 3 to 35 were adopted.

The First and Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

## 4.09 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Wednesday, the 4<sup>th</sup> August, 2021.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, August 4, 2021/Sravana 13, 1943 (Saka)

No. 126

11.00 A.M.

## 1. Obituary References\*

The Speaker made references to the passing away of Shri Khelan Ram Jangde, member of the Eighth and Tenth Lok Sabhas; Shri Surendra Yadav, member of the Eleventh Lok Sabha; Shri Damodar Barku Shingada, member of the Seventh, Eighth, Ninth, Tenth and Fourteenth Lok Sabhas; Shri Dahyabhai Vallabhbhai Patel, member of the Thirteenth and Fourteenth Lok Sabhas; Shri Shivraj Singh Lodhi, member of the Fifteenth Lok Sabha; Shri Babagouda Patil, member of the Twelfth Lok Sabha; Shri G. Madegowda, member of the Ninth and Tenth Lok Sabhas and; Shri Parasram Meghwal, member of the Eleventh Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

#### 11.06 A.M.

# 2. Starred Questions

Question No. 221 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.13 A.M. and re-assembled at 11.30 A.M.)

<sup>\*</sup>Original in Hindi. For details, please see the debate of the day.

### 11.30 A.M.

Reply to Question No. 222 was laid on the Table.

(Due to continued interruptions, Lok Sabha adjourned at 11.31 A.M. and re-assembled at 12.00 Noon)

Replies to Question Nos. 223–240 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

# 4. \*Observation by Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House.

### 12.00 Noon

## 5. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Defence (Shri Raj Nath Singh) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2018-2019.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

<sup>\*</sup>Made at 11.12 A.M. Original in Hindi. For details, please see the debate for the day.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

# FIFTEENTH LOK SABHA

FIFTEENTH LOK SABHA		
1.	Statement No. 34	Fifth Session, 2010
2.	Statement No. 29	Thirteenth Session, 2013
3.	Statement No. 24	Fourteenth Session, 2013
4.	Statement No. 25	Fifteenth Session, 2013-14
SIXTEENTH LOK SABHA		
5.	Statement No. 24	Second Session, 2014
6.	Statement No. 24	Third Session, 2014
7.	Statement No. 23	Fourth Session, 2015
8.	Statement No. 20	Fifth Session, 2015
9.	Statement No. 20	Sixth Session, 2015
10.	Statement No. 18	Eighth Session, 2016
11.	Statement No. 17	Ninth Session, 2016
12.	Statement No. 15	Tenth Session, 2016
13.	Statement No.15	Eleventh Session, 2017
14.	Statement No. 13	Twelfth Session, 2017
15.	Statement No. 12	Thirteenth Session, 2017-18
16.	Statement No. 11	Fourteenth Session, 2018
17.	Statement No. 10	Fifteenth Session, 2018
18.	Statement No. 8	Sixteenth Session, 2018-19
19.	Statement No. 7	Seventeenth Session, 2019
SEVENTEENTH LOK SABHA		
20.	Statement No. 6	First Session, 2019
21.	Statement No. 5	Second Session, 2019
22.	Statement No. 4	Third Session, 2020
23.	Statement No. 3	Fourth Session, 2020
24.	Statement No. 1	Fifth Session, 2021

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the RITES Limited and the Ministry of Railways for the year 2020-2021.
  - (ii) Memorandum of Understanding between the Indian Railway Finance Corporation Limited and the Ministry of Railways for the year 2020-2021.
  - (iii) Memorandum of Understanding between the Rail Vikas Nigam Limited and the Ministry of Railways for the year 2020-2021.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
  - (i) S.O.2807(E) published in Gazette of India dated 13<sup>th</sup> July, 2021, authorising the Officers, mentioned therein, of the Atomic Minerals Directorate for Exploration and Research to exercise all or any of the powers specified in Part B of the First Schedule to the Mines and Minerals (Development and Regulation) Act, 1957.
  - (ii) S.O.2805(E) published in Gazette of India dated 13<sup>th</sup> July, 2021, authorising the Officers, mentioned therein, of the Atomic Minerals Directorate for Exploration and Research to prefer complaints in writing in respect of any offence punishable as specified in Part B of the First Schedule to the Mines and Minerals (Development and Regulation) Act, 1957.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2020-2021.
- (2) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2019-2020.
  - (ii) Annual Report of the PEC Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Special Economic Zones (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.424(E) in Gazette of India dated 21<sup>st</sup> June, 2021 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005, together with an explanatory note.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-
  - (i) S.O.1372(E) published in Gazette of India dated 26<sup>th</sup> March, 2021, regarding annual quota of 4 lakh MT of Urad to be imported for the fiscal year 2021-22 by Millers/Refiners/Traders has been notified.

- (ii) S.O.1858(E) published in Gazette of India dated 15<sup>th</sup> May, 2021, regarding import policy for Tur, Moong and Urad is revised from "Restricted" to "Free" with immediate effect and for the period upto 31<sup>st</sup> October, 2021.
- (iii) S.O.4741(E) published in Gazette of India dated 29<sup>th</sup> December, 2020, regarding amendment in Policy condition of Sl. No. 55 & 57, Chapter 10 Schedule-2, ITC(HS) Export Policy, 2018.
- (iv) S.O.1145(E) published in Gazette of India dated 11<sup>th</sup> March, 2021, regarding export of Red Sanders wood by Government of Andhra Pradesh - Extension of time .
- (v) S.O.1548(E) published in Gazette of India dated 11<sup>th</sup> April, 2021, regarding amendment in Export Policy of Injection Remdsivir and Remdesivir API.
- (vi) S.O.2070(E) published in Gazette of India dated 31<sup>st</sup> May, 2021, regarding export of Red Sanders wood by Directorate of Revenue Intelligence - Extension of time.
- (vii) S.O.2103(E) published in Gazette of India dated 1<sup>st</sup> June, 2021, regarding amendment in Export Policy of Amphotericin-B injections.
- (viii) S.O.2332(E) published in Gazette of India dated 14<sup>th</sup> June, 2021, regarding amendment in Export Policy of Injection Remdesivir and Remdesivir API.
- (ix) S.O.2663(E) published in Gazette of India dated 1<sup>st</sup> July, 2021, regarding amendment in Policy condition of Sl.No. 55 & 57, Chapter 10 Schedule-2, ITC (HS) Export Policy, 2018.
- (x) S.O.2803(E) published in Gazette of India dated 12<sup>th</sup> July, 2021, regarding supply of essential commodities to the Republic of Maldives during Year 2021-22 to 2023-24.

- (xi) S.O.638(E) published in Gazette of India dated 10<sup>th</sup> February, 2021, regarding Food Import entry Points.
- (xii) S.O.656(E) published in Gazette of India dated 12<sup>th</sup> February, 2021, regarding amendment of Importer-Exporter Code (IEC) related provisions under Chapter-1 and Chapter-2 of Foreign Trade Policy, 2015-2020.
- (xiii) S.O.1427(E) published in Gazette of India dated 31<sup>st</sup> March, 2021, regarding amendment in Import Policy of Copper and Aluminium under Chapter-74 and Chapter-76 of ITC (HS), 2017, schedule-I (Import Policy).
- (xiv) S.O.1699(E) published in Gazette of India dated 26<sup>th</sup> April, 2021, regarding amendment in import policy and incorporation of a Policy Condition under HS Code 85167920 and 85167990 of Chapter-85 of ITC (IIS), 2017, Schedule-I (Import Policy).
- (xv) S.O.1700(E) published in Gazette of India dated 26<sup>th</sup> April, 2021, regarding other under HS Code 12077090 of Chapter-12 of ITC (HS), 2017, Schedule-I (Import Policy).
- (xvi) S.O.1723(E) published in Gazette of India dated 30<sup>th</sup> April, 2021, regarding amendment in Para 2.25 of Foreign Trade Policy, 2015-20.
- (xvii) S.O.1840(E) published in Gazette of India dated 10<sup>th</sup> May, 2021, regarding amendment in import policy of Integrated Circuit s (1Cs) and incorporation of policy condition for HS Codes 85423100, 85423900, 85423200, 85429000, and 85423300, of Chapter 85 of ITC (HS), 2017, Schedule I (Import Policy).
- (xviii) S.O.2608(E) published in Gazette of India dated 28<sup>th</sup> June, 2021, regarding amendment of import policy conditions for items under

- Exim code 07019000 of Chapter 07 of ITC (HS), 2017 Schedule I (Import Policy).
- (xix) S.O.2621(E) published in Gazette of India dated 30<sup>th</sup> June, 2021, regarding amendment in import policy of items under HS Code 151190 of Chapter 15 of ITC (HS), 2017, Schedule I (Import Policy).
- (xx) S.O.2659(E) published in Gazette of India dated 1<sup>st</sup> July, 2021, regarding extension in period of modification of IEC till 31.07.2021 and waiver of fees for IEC updation during July, 2021.
- (xxi) S.O.2783(E) published in Gazette of India dated 12<sup>th</sup> July, 2021, regarding amendment of Policy conditions of Chapter-48 of ITC (HS), 2017, Schedule-I (Import Policy).
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Tobacco Board Act, 1975:-
  - (i) S.O.2304(E) published in Gazette of India dated 14<sup>th</sup> June, 2021, authorising the Tobacco Board to allow the traders/dealers of the Tobacco to purchase the excess unauthorized tobacco at the auction platforms by charging penalties as fixed by the Government in the State of Andhra Pradesh and relaxing the operation of the provisions of Section 10(1) of the Tobacco Board Act, 1975 in the State of Andhra Pradesh.
  - (ii) S.O.2305(E) published in Gazette of India dated 14<sup>th</sup> June, 2021, relaxing the operation of the provisions of Section 10(1) of the Tobacco Board Act, 1975 in the State of Andhra Pradesh for the period commencing from the publication of the notification and ending on 30<sup>th</sup> November, 2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Law and Justice (Prof. S. P. Singh Baghel) laid on the Table a copy of the Supreme Court Legal Services Committee (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.198(E) in Gazette of India dated 18<sup>th</sup> March, 2021 under sub-section (1) of Section 30 of the Legal Services Authorities Act, 1987.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table a copy of Notification No. S.O.2710(E) (Hindi and English versions) published in Gazette of India dated 6<sup>th</sup> July, 2021, establishing a Development Council for Cement Industry and appointing the persons, mentioned therein, to be the members of the said Council for a period of two years from the date of publication of this Order issued under Section 6 of the Industries (Development and Regulation) Act, 1951.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table a copy of the Notification No. S.R.O.18 (Hindi and English versions) published in weekly Gazette of India dated 26<sup>th</sup> June, 2021 notifying that an individual eligible to receive the pension benefits can use Aadhaar authentication on voluntary basis for identification in SPARSH, subject to guidelines, mentioned therein, issued under sub-section (4) of Section 4 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Communications (Shri Devusinh Chauhan) laid on the Table a copy of the Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Third Amendment) Regulations, 2021 (1 of 2021) (Hindi and English versions) published in Notification No. F. No. RG-1/2(3)/2021-B and CS(2) in Gazette of India dated 11<sup>th</sup> June, 2021 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

# 6. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 3<sup>rd</sup> August, 2021, Rajya Sabha agreed without any amendment to the Insolvency and Bankruptcy Code (Amendment) Bill, 2021, as passed by Lok Sabha.
- (ii)<sup>#</sup> That at its sitting held on the 4<sup>th</sup> August, 2021, Rajya Sabha passed the Limited Liability Partnership (Amendment) Bill, 2021
- (iii)<sup>#</sup> That at its sitting held on the 4<sup>th</sup> August, 2021, Rajya Sabha passed the Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021.

# 7<sup>#</sup> Bills as passed by Rajya Sabha — Laid on the Table

- (ii) The Limited Liability Partnership (Amendment) Bill, 2021
- (ii) The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021.

## 8. Reports of Committee on Welfare of Other Backward Classes

Shri Rajesh Verma presented the following Reports (Hindi and English versions) of the Committee on Welfare of Other Backward Classes:-

- (1) Ninth Report of the Committee (2021-22) on Action Taken by the Government on the observations/recommendations contained in the First Report (17<sup>th</sup> Lok Sabha) of the Committee on Welfare of OBCs on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in NHPC Ltd.' pertaining to the Ministry of Power.
- (2) Tenth Report of the Committee (2021-22) on Action Taken by the Government on the Observations/Recommendations contained in their Second Report (17th Lok Sabha) on 'Measures undertaken to secure representation of OBCs in admissions and employment in Kendriya Vidyalayas/Navodaya Vidyalayas and Sainik Schools/Rashtriya Military Schools' pertaining to the Ministry of Education.
- (3) Eleventh Report of the Committee (2021-22) on Action Taken by the Government on the Observations/ Recommendations contained in the Fifth Report of the Committee (17th Lok Sabha) on 'Measures Undertaken to Secure Representation of OBCs in Employment and for their Welfare in National Fertilizers Limited (NFL)' pertaining to the Ministry of Chemicals & Fertilizers.

# 9. Statement of Standing Committee on External Affairs

Shri P.P. Chaudhary laid on the Table the Statement (Hindi and English versions) showing Further Action Taken by the Government on the Observations/Recommendations contained in the Fifth Report of the Committee on External Affairs on the replies to the Observations/

Recommendations contained in the First Report on `Demands for Grants of the Ministry of External Affairs for the year 2019-20'.

## 10. Report of Standing Committee on Chemicals and Fertilizers

Shri Uday Pratap Singh presented the Twenty-third Report (Hindi and English versions) on 'The National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2021' of the Standing Committee on Chemicals and Fertilizers (2020-21).

# 11. Reports of Standing Committee on Transport, Tourism and Culture

Shri Tapir Gao laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Two Hundred Ninety-ninth Report on the 'Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Two Hundred Eighty-ninth Report on Demands for Grants (2021-22) of Ministry of Culture'.
- (2) Three Hundredth Report on 'Promotion of Infrastructure in India's Maritime Sector'.

# 12. Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid a statement (Hindi and English versions) regarding the status of

- implementation of the recommendations/ observations contained in the 106<sup>th</sup> Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2021-2022) pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (2) The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 7<sup>th</sup> Report of the Standing Committee on Railways on Demands for Grants (2021-2022) pertaining to the Ministry of Railways.
- (3) The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of the recommendations contained in the 4<sup>th</sup> Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2019-20 on 'Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (demand nos. 19 & 20)' pertaining to the Ministry of Defence.
  - (ii) the status of implementation of the recommendations contained in the 6<sup>th</sup> Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2020-21 on ' Army, Navy, Air Force and Joint Staff (demand nos. 19 & 20)' pertaining to the Ministry of Defence.
  - (iii) the status of implementation of the recommendations contained in the 8<sup>th</sup> Report of the Standing Committee on

Defence on Demands for Grants of the Ministry of Defence for the year 2020-21 on 'Ordnance Factories, Defence Research and Development Organisation, Directorate General of Quality Assurance and National Cadet Corps (demand nos. 19 & 20)' pertaining to the Ministry of Defence.

(iv) the status of implementation of the recommendations contained in the 41<sup>st</sup> Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2018-19 on 'Army, Navy and Air Force (demand no. 20)' pertaining to the Ministry of Defence.

# 13. Motion regarding the Appointment of new Members to the Joint Committee on the Personal Data Protection Bill, 2019

Shri P.P. Chaudhary moved the following motion:-

"That this House do appoint Thiru Dayanidhi Maran, Dr. Satya Pal Singh and Smt. Aparajita Sarangi to the Joint Committee on the Personal Data Protection Bill, 2019 in the vacancies caused by the resignation of Smt. Kanimozhi Karunanidhi from the Joint Committee and induction of Smt. Meenakashi Lekhi and Shri Ajay Bhatt to the Union Council of Ministers."

The motion was adopted.

# 14. Motion regarding the appointment of new Members to the Joint Committee on the Personal Data Protection Bill, 2019.

Shri P.P. Chaudhary moved the following motion:-

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint four Members of Rajya Sabha to the Joint Committee on the Personal Data Protection Bill, 2019 in the vacancies caused by the

retirement of Prof. Ram Gopal Yadav from Rajya Sabha and resignation of Shri Bhupender Yadav, Shri Rajeev Chandrasekhar and Shri Ashwini Vaishnaw from the Joint Committee on the Personal Data Protection Bill, 2019 and communicate to this House the names of the Members so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

(Due to interruptions, Lok Sabha adjourned at 12.07 P.M. and re-assembled at 2.00 P.M.)

#### 2.00 P.M.

#### 15. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Vishnu Dayal Ram regarding need to construct railway line on Gaya-Rafiganj via Sherghati and Daltonganj.
- (2) Shri Ramesh Bidhuri regarding providing electronic gadgets to school children for online education in Delhi.
- (3) Shri Vivek Narayan Shejwalkar regarding supply of covid-19 vaccines on scientific basis.
- (4) Shri Ganesh Singh regarding need to provide funds for development of Chitrakoot in Madhya Pradesh and set up a Development Board for Chitrakoot.
- (5) Smt. Mala Rajya Laxmi Shah regarding grievances of people displaced due to Tehri dam project.
- (6) Shri Ashok Mahadeorao Nete regarding Pradhan Mantri Awas Yojana in Maharashtra.
- (7) Shri Ashok Kumar Rawat regarding flood control measures in Misrikh parliamentary constituency, Uttar Pradesh.

- (8) Smt. Sangeeta Kumari Singh Deo regarding opening of bank branches in Aspirational District of Odisha including Bolangir parliamentary Constituency.
- (9) Dr. Heena Vijaykumar Gavit regarding irrigation projects under PMKSY in Nandurbar, Maharashtra.
- (10) Dr. Nishikant Dubey regarding establishment of a Sanskrit University at Deoghar, Jharkhand.
- (11) Dr. Sanjay Jaiswal regarding need to construct hydro power project and barrage on rivers flowing through Champaran, Bihar.
- (12) Shri Ratansinh Magansinh Rathod regarding need to set up a Medical College in Mahisagar district, Gujarat.
- (13) Shri Janardan Mishra regarding need to establish Kendriya Vidyalayas in Teonthar and Mauganj Tehsils in Rewa district, Madhya Pradesh.
- (14) Shri Arun Kumar Sagar regarding need to probe alleged shoddy construction work on NH-24 (Bareilly-Sahjahanpur-Sitapur) and also construct a Railway overbridge and an overbridge on the National Highway.
- (15) Shri Su. Thirunavukkarasar regarding improvement of basic facilities in CGHS Wellness Centre, Tiruchirappalli, Tamil Nadu.
- (16) Shri V.K. Sreekandan regarding deaths caused by wild animal in Palakkad district, Kerala.
- (17) Shri Kotagiri Sridhar regarding Railway project from Kovvur to Bhadrachalam.
- (18) Shri V. Balashowry regarding bringing co-operative banks, NBFCs and FMIs under RBI PCA frame work.
- (19) Shri Bhartruhari Mahtab regarding increasing Credit Deposit Ratio of Odisha by Commercial Banks operating in the State.
- (20) Shri Kunwar Danish Ali regarding need to ensure refund to all the investors who invested their money in PACL Ltd.

- (21) Shri B.B. Patil regarding availability of soyabean as a livestock feed.
- (22) Shri M. Selvaraj regarding opening of a Central School in Nagapattinam, Tamil Nadu.
- (23) Shri Naba Kumar Sarania regarding inclusion of people belonging to certain communities of Assam in the Central List of Scheduled Tribes.
- (24) Dr. T. Sumathy (a) Thamizhachi Thangapandian regarding establishment of a permanent Regional Bench of the Supreme Court at Chennai.

#### 2.02 P.M.

- 16. (i) Statutory Resolution Not Moved
  - (ii) The Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021— Government Bill —Passed

Time Taken: 09 Mts.

The motion for consideration of the Bill was moved by Shri Bhupender Yadav.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 and 5 were adopted.

Clauses 6 to 10 were adopted.

Clause 11 was adopted.

Clauses 12 to 31 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Bhupender Yadav.

The motion was adopted and the Bill was passed.

(Due to interruptions, Lok Sabha adjourned at 2.11 P.M. and re-assembled at 3.30 P.M.)

#### 3.31 P.M.

#### 17. Government Bill – Passed

The Coconut Development Board (Amendment) Bill, 2021, as passed by Rajya Sabha

Time Taken: 05 Mts.

The motion for consideration of the Bill was moved by Shri Narendra Singh Tomar.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha be passed, was moved by Shri Narendra Singh Tomar.

The motion was adopted and the Bill was passed.

#### 3.36 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Thursday, the 5<sup>th</sup> August, 2021.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

**Thursday, August 5, 2021/Sravana 14, 1943 (Saka)** 

No. 127

#### 11.00 A.M.

### 1. \*Felicitations by the Speaker

The Speaker, on behalf of the House, congratulated Men's Hockey Team for winning Bronze Medal in Tokyo Olympics.

He also congratulated Ms Lovlina Borgohain for winning bronze medal in Boxing in Tokyo Olympics.

#### 11.02 A.M.

# 2. Starred Questions

Question Nos. 241, 242, 244, 245, 247 and 251 were orally answered.

Replies to Question Nos. 243, 246, 248–250, 252 were laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.27 A.M. and re-assembled at 12.00 Noon.)

Replies to Question Nos. 253–260 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

<sup>\*</sup>Original in Hindi. For details, please see the debate of the day.

# 4. **\*Observation by Speaker**

The Speaker appealed to the Members to maintain Parliamentary tradition in the House.

#### **12.00 Noon**

#### 5. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Jal Shakti (Shri Gajendra Singh Shekhawat) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (a) (i) Statement regarding Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2019-2020.
  - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2019-2020.
  - (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

<sup>\*</sup>Made at 11.26 A.M. Original in Hindi. For details, please see the debate for the day.

- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2019-2020, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Mission for Clean Ganga, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Polavaram Project Authority, Hyderabad, for the year 2019-2020.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Polavaram Project Authority, Hyderabad, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Power; and Minister of New and Renewable Energy (Shri Raj Kumar Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bengaluru, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bengaluru, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (1) above.

- (3) A copy of the Damodar Valley Corporation (salaries, allowances and other conditions of service of the Chairman, Members and Member-Secretary of the Corporation) (Amendment) Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.106(E) in Gazette of India dated 11<sup>th</sup> February, 2020 issued under sub-section (1) of Section 59 of the Damodar Valley Corporation Act, 1948.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-
  - (i) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff)(First Amendment) Regulations, 2020 published in Notification No. L-1/236/2018/CERC in Gazette of India dated 3<sup>rd</sup> February, 2021.
  - (ii) The Central Electricity Regulatory Commission (Payment of Fee)(Second Amendment) Regulations, 2020 published in Notification No. L-1/160/2020/CERC in Gazette of India dated 2<sup>nd</sup> November, 2020.
  - (iii) The Central Electricity Regulatory Commission (Regulation of Power Supply)(First Amendment) Regulations, 2021 published in Notification No. L-1/42/2010/CERC in Gazette of India dated 12<sup>th</sup> April, 2021.
  - (iv) The Central Electricity Regulatory Commission (Recruitment, Control and Service Conditions of Staff)(Fifth Amendment) Regulations, 2021 published in Notification No. 2/2(2)/2011-Estt./CERC in Gazette of India dated 23<sup>rd</sup> March, 2021.
  - (v) The Central Electricity Regulatory Commission (Power Market) Regulations, 2021 published in Notification No. L-1/257/2020/CERC in Gazette of India dated 16<sup>th</sup> June, 2021.

- (vi) The Electricity (Amendment) Rules, 2020 published in Notification No. G.S.R.817(E) in Gazette of India dated 31<sup>st</sup> December, 2020.
- (vii) The Electricity (Late Payment Surcharge) Rules, 2021 published in Notification No. G.S.R.128(E) in Gazette of India dated 22<sup>nd</sup> February, 2021.
- (viii) The Joint Electricity Regulatory Commission for Union Territories except Delhi (Salary, Allowances and other Conditions of Service of Chairperson and Members) Amendment Rules, 2021 published in Notification No. G.S.R.488(E) in Gazette of India dated 15<sup>th</sup> July, 2021.
- (ix) The Electricity (Rights of Consumers) Amendment Rules, 2021 published in Notification No. G.S.R.448(E) in Gazette of India dated 29<sup>th</sup> June, 2021.
- (x) G.S.R.43(E) (in Hindi version only) published in Gazette of India dated 25<sup>th</sup> January, 2021, containing corrigendum to the Notification No. G.S.R.818(E) dated 31<sup>st</sup> December, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Ports, Shipping and Waterways; and Minister of State in the Ministry of Tourism (Shri Shripad Yesso Naik) laid on the Table a copy of the Notification No. G.S.R.359(E) (Hindi and English versions) published in Gazette of India dated 1<sup>st</sup> June, 2021, approving the Deendayal Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2021 under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Road Transport and Highways; and Minister of

State in the Ministry of Civil Aviation (General (Retd.) V. K. Singh) laid on the Table a copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-

- (1) The Aircraft (Second Amendment) Rules, 2021 published in Notification No. G.S.R.327(E) in Gazette of India dated 13<sup>th</sup> May, 2021, together with an explanatory note.
- (2) The Aircraft (Investigation of Accidents and Incidents) Amendment Rules, 2021 published in Notification No. G.S.R.222(E) in Gazette of India dated 30<sup>th</sup> March, 2021, together with an explanatory note.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Housing and Urban Affairs (Shri Kaushal Kishore) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. G.S.R.471(E) (Hindi and English versions) published in Gazette of India dated 6<sup>th</sup> July, 2021, notifying the predetermined rates of premium chargeable for different uses/locations, mentioned therein, for the year 2020-21 under Section 58 of the Delhi Development Act, 1957.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs; and Minister of State in the Ministry of Youth Affairs and Sports (Shri Nisith Pramanik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. F. No. NSU/Ordinances/2021 (Hindi and English versions) published in Gazette of India dated 24<sup>th</sup> March, 2021 regarding 26 Ordinances and 2 regulations of National Sports University, Imphal, approved by the Executive Council dated 18.01.2021 issued under sub-section (2) of Section 26 of the National Sports University Act, 2018.

# 6. Report of Committee on Absence of Members from the Sittings of the House

Shri Ravneet Singh presented the Fifth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

# **7.** Report of Committee on Estimates

Shri Girish Bhalchandra Bapat presented the Eleventh Report (Hindi and English Versions) of the Committee on Estimates (2021-22) on the subject

'Review of Performance of Pradhan Mantri Gramin Awaas Yojana' pertaining to the Ministry of Rural Development.

# 8. Reports of Committee on Subordinate Legislation

Shri Suresh Pujari presented the following reports (Hindi and English versions) of the Committee on Subordinate Legislation:-

- (1) The Twelfth Report on the Prevention of Money-Laundering (Maintenance of Records) Amendment Rules, 2018 [G.S.R.No.456(E) of 2018]-framed under the Prevention of Money Laundering Act, 2002.
- (2) The Thirteenth Report on the Ministry of Law and Justice, Legislative Department, Official Languages Wing, (Group 'A' Posts Regional Languages) Recruitment Rules, 2020 [G.S.R.No.39(E) of 2020].
- (3) The Fourteenth Report on action taken by the Government on the Observations/Recommendations contained in the Sixth Report of the Committee on Subordinate Legislation (Seventeenth Lok Sabha) on the Insurance Regulatory and Development Authority of India (Assets, Liabilities and Solvency Margin of General Insurance Business) Regulations, 2016.

# 9. Statements of Standing Committee on Information Technology

Smt. Locket Chatterjee laid the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Information Technology (2020-21):-

- (1) Thirteenth Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their First Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Communications (Department of Telecommunications).
- (2) Fourteenth Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their Second Report (17<sup>th</sup> Lok Sabha) 'Demands for Grants (2019-20)' of the Ministry of Information and Broadcasting.
- (3) Fifteenth Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their Third Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2019-20) of the Ministry of Communications (Department of Posts).
- (4) Sixteenth Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their Fourth Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2019-20) of the Ministry of Electronics and Information Technology'.
- (5) Seventeenth Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their Eighth Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Information and Broadcasting.
- (6) Eighteenth Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their Fifth Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Electronics and Information Technology.
- (7) Nineteenth Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their Sixth Report (17<sup>th</sup>

- Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Communications (Department of Telecommunications).
- (8) Twentieth Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their Seventh Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Communications (Department of Posts).

#### 10. Reports of Standing Committee on Energy

Shri Shivkumar Chanabasappa Udasi presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2020-21):-

- (1) Eighteenth Report on the subject 'Development of Coal Block allocated to Power Sector Companies'.
- (2) Nineteenth Report on the subject 'Delay in execution/ completion of Power Projects by Power Sector Companies'.
- (3) Twentieth Report on the subject 'Tidal Power Development in India'.

# 11. Statements of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Sudip Bandyopadhyay laid on the Table the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution:-

(1) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 5<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in 1<sup>st</sup> Report (17<sup>th</sup> Lok Sabha) on Demands for Grants

- (2019-20) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 6<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in 2<sup>nd</sup> Report (17<sup>th</sup> Lok Sabha) on Demands for Grants (2019-20) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (3) Statement showing Action Taken by the Government on the recommendations contained in Chapter I of the 7<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in 3<sup>rd</sup> Report (17<sup>th</sup> Lok Sabha) on Demands for Grants (2020-21) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (4) Statement showing Action Taken by the Government on the recommendations contained in Chapters I and V of the 8<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in 4<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) on Demands for Grants (2020-21) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

# 12. Report of Standing Committee on Water Resources

Shri Vijay Baghel presented the Twelfth Report (Hindi and English versions) of the Standing Committee on Water Resources (2020-21) on "Flood Management in the Country including International Water Treaties in the field

of Water Resource Management with particular reference to Treaty/Agreement Entered into with China, Pakistan and Bhutan".

# 13. Final Action Taken Statements of Standing Committee on Chemicals and Fertilizers

Shri Arun Kumar Sagar laid on the Table the following Five Final Action Taken Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Chemicals and Fertilizers (2020-21):-

- (1) 1<sup>st</sup> Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their 54<sup>th</sup> Report (16<sup>th</sup> Lok Sabha) on subject 'Pricing of Drugs with special reference to Drugs (Prices control) Order 2013' (Department of Pharmaceuticals).
- (2) 9<sup>th</sup> Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their 2<sup>nd</sup> Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2019-20)' (Department of Chemicals and Petrochemicals).
- (3) 11<sup>th</sup> Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their 4<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2019-20)' (Department of Pharmaceuticals).
- (4) 13<sup>th</sup> Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their 6<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2020-21)' (Department of Chemicals and Petrochemicals).
- (5) 15<sup>th</sup> Action Taken Report (17<sup>th</sup> Lok Sabha) on the recommendations of the Committee contained in their 8<sup>th</sup> Report (17<sup>th</sup> Lok Sabha) on 'Demands for Grants (2020-21)' (Department of Pharmaceuticals).

#### 14. Reports of Standing Committee on Rural Development

Shri Prataprao Jadhav presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) Sixteenth Report on Pradhan Mantri Awaas Yojana Gramin (PMAY-G).
- Seventeenth Report on Action Taken on the Recommendations contained in the Thirteenth Report on Demands for Grants (2021-22) pertaining to Department of Rural Development (Ministry of Rural Development).
- (3) Eighteenth Report on Action Taken on the Recommendations contained in the Fourteenth Report on Demands for Grants (2021-22) pertaining to the Department of Land Resources (Ministry of Rural Development).
- (4) Nineteenth Report on Action Taken on the Recommendations contained in the Fifteenth Report on Demands for Grants (2021-22) pertaining to the Ministry of Panchayati Raj.

# 15. Statements by Ministers

(1) The Minister of Jal Shakti (Shri Gajendra Singh Shekhawat) laid statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 10<sup>th</sup> Report of the Standing Committee on Water Resources on Demands for Grants (2021-2022) pertaining to the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti.

- (2) The Minister of Petroleum and Natural Gas; and Minister of Housing and Urban Affairs (Shri Hardeep Singh Puri)laid the following statements (Hindi and English versions) regarding:
  - (i) the status of implementation of the recommendations contained in the 3<sup>rd</sup> Report of the Standing Committee on Urban Development on Demands for Grants (2019-2020) pertaining to the Ministry of Housing and Urban Affairs.
  - (ii) the status of implementation of the recommendations contained in the 4<sup>th</sup> Report of the Standing Committee on Urban Development on Demands for Grants (2020-2021) pertaining to the Ministry of Housing and Urban Affairs.
- (3) The Minister of Information and Broadcasting; and Minister of Youth Affairs and Sports (Shri Anurag Singh Thakur) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 325<sup>th</sup> Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2021-2022) pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports.
- (4) The Minister of State in the Ministry of Micro, Small and Medium Enterprises (Shri Bhanu Pratap Singh Verma) laid a statement (Hindi and English versions)regarding the status of implementation of the recommendations contained in the 300<sup>th</sup> Report of the Standing Committee on Industry on Demands for Grants (2020-2021) pertaining to the Ministry of Micro, Small and Medium Enterprises.

(Due to interruptions, Lok Sabha adjourned at 12.09 P.M. and re-assembled at 2.01 P.M.)

#### 2.01 P.M.

#### 16. Government Bills – Introduced

- (i) The Central Universities (Amendment) Bill, 2021
- %(ii) The Taxation Laws (Amendment) Bill, 2021

#### 2.03 P.M.

#### 17. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Devji M. Patel regarding CBI Inquiry into alleged kidnapping of a youth in Pali, Rajasthan.
- (2) Shri Suresh Pujari regarding environmental pollution in Jharsuguda district in Bargarh parliamentary constituency, Odisha.
- (3) Shri Jugal Kishore Sharma regarding damage caused to agricultural produce by heavy rains and flood in Jammu & Kashmir.
- (4) Shri Ravindra Kushawaha regarding need to appoint trained technicians for maintenance of water tanks under 'Har Ghar Nal, Har Ghar Jal' Yojana.
- (5) Shri Prabhubhai Nagarbhai Vasava regarding need to construct Community Halls named after 'Birsa Munda'.
- (6) Shri Kunwar Pushpendra Singh Chandel regarding need to promote biogas fuel based public transport system in the country particularly in Bundelkhand region.

<sup>&</sup>lt;sup>%</sup>At 5.00 P.M.

- (7) Shri P.P. Chaudhary regarding need to set up a Mega Textile Park in Pali District, Rajasthan.
- (8) Shri Mansukhbhai D. Vasava regarding need to set up an AIIMS in Baroda, Gujarat.
- (9) Shri Arjunlal Meena regarding repair of Badipal dam on Lake Pichola in Udaipur, Rajasthan.
- (10) Smt. Rama Devi regarding need to construct Chakia Bairgania road in Sheohar parliamentary constituency, Bihar.
- (11) Shri Gopal Jee Thakur regarding need to depute Central Armed Police Forces in Darbhanga, Bihar keeping in view the increasing terrorist activities in the region.
- (12) Shri Kuldeep Rai Sharma regarding CGHS facilities for serving employees/pensioners of Union Territories.
- (13) Shri Benny Behanan regarding inclusion of Malayalam in the list of approved languages.
- (14) Shri S. Ramalingam regarding need to restore railway services between Mayiladuthurai and Tharangambadi in Tamil Nadu.
- (15) Shri Arvind Sawant regarding need to take appropriate legislative action to relax the 50% limit of reservation.
- (16) Dr. Alok Kumar Suman regarding need to repair approach roads to various railway stations under the control of railways in Gopalganj parliamentary constituency, Bihar.
- (17) Shri Ram Shiromani Verma regarding need to ensure payment to sugarcane farmers of Balrampur, Uttar Pradesh.
- (18) Shri Kotha Prabhakar Reddy regarding skill upgradation of Weavers in Medak parliamentary constituency.

(19) Smt. Navnit Ravi Rana regarding need to provide a relief package for people affected due to heavy rains and flood in Maharashtra and help people rebuild their damaged homes under PMAY.

(Due to interruptions, Lok Sabha adjourned at 2.03 P.M. and re-assembled at 4.00 P.M.)

#### 4.00 P.M.

# 18. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 4<sup>th</sup> August, 2021, Rajya Sabha agreed without any amendment to the Airports Economic Regulatory Authority of India (Amendment) Bill, 2021, as passed by Lok Sabha.
- (ii) That at its sitting held on the 5<sup>th</sup> August, 2021, Rajya Sabha passed the Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021.

# 19. Bill as passed by Rajya Sabha — Laid on the Table

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021

(Due to continued interruptions, Lok Sabha adjourned at 4.03 P.M. and re-assembled at 5.00 P.M.)

#### 5.03 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M., Friday, the 6<sup>th</sup> August, 2021.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Friday, August 6, 2021/Sravana 15, 1943 (Saka)

No. 128

#### 11.00 A.M.

### 1. \*Reference by the Speaker

The Speaker made reference to the  $76^{th}$  anniversary of the dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki on  $6^{th}$  and  $9^{th}$  August, 1945, respectively.

#### 11.03 A.M.

# 2. \*Felicitation by the Speaker

The Speaker, on behalf of the House, congratulated Shri Ravi Kumar Dahiya for winning Silver Medal in Wrestling in the ongoing Tokyo Olympics.

#### 11.04 A.M.

# 3. Starred Questions

Question Nos. 261, 262 (279 clubbed with 262) and 266 were orally answered.

Replies to Question Nos. 263–265 were laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.21 A.M. and re-assembled at 12.00 Noon.)

Replies to Question Nos. 267-278 and 280 were laid on the Table.

<sup>\*</sup>Original in Hindi. For details, please see the debate of the day.

#### 4. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

# 5. \*Observation by Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House.

#### **12.00 Noon**

#### 6. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Ports, Shipping and Waterways; and Minister of AYUSH (Shri Sarbananda Sonowal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2019-2020.

<sup>\*</sup>Made at 11.26 A.M. Original in Hindi. For details, please see the debate for the da

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Ayurveda, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Ayurveda, New Delhi, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 56 of the National Commission for Indian System of Medicine Act, 2020:-
  - (i) The National Commission for Indian System of Medicine (Submission of List of the Medical Practitioners) Rules, 2021 published in Notification No. G.S.R.357(E) in Gazette of India dated 1<sup>st</sup> June, 2021.
  - (ii) The National Commission for Indian System of Medicine (Annual Statement of Accounts, Submission of Annual Report and other Reports and Statements) Rules, 2021 published in Notification No. G.S.R.145(E) in Gazette of India dated 2<sup>nd</sup> March, 2021.
- (8) A copy of the National Commission for Homoeopathy (Annual Statement of Accounts, Submission of Annual Report and other Reports and Statements) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.146(E) in Gazette of India dated 2<sup>nd</sup> March, 2021 under Section 56 of the National Commission for Homoeopathy Act, 2020.

(9) A copy of the Homoeopathy Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Amendment Regulations, 2021 (Hindi and English versions) published in Notification No. 12-15/2012-CCH(Pt.I) in Gazette of India dated 14<sup>th</sup> June, 2021, under subsection (2) of Section 33 of the Homoeopathy Central Council Act, 1973.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh)laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Corporate Affairs, Gurgaon, for the year 2019-2020, alongwith Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy of the Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum (Amendment) Rules, 2021 (Hindi and English

versions) published in Notification No. G.S.R.67 in weekly Gazette of India dated 3<sup>rd</sup> July, 2021 under section 33 of the Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum Act, 1980.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Environment, Forest and Climate Change (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute,

- Bengaluru, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bengaluru, for the years 2018-2019 and 2019-2020.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
  - (i) The Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2021 published in Notification No. G.S.R.47(E) in Gazette of India dated 27<sup>th</sup> January, 2021.
  - (ii) The Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2020 published in Notification No. G.S.R.641(E) in Gazette of India dated 16<sup>th</sup> October, 2020.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 35 of the National Green Tribunal Act, 2010:-

- (i) The National Green Tribunal (Recruitment, Salaries and other Terms and Conditions of Service of Officers and other Employees) (Amendment) Rules, 2017 published in Notification No. G.S.R.1362(E) in Gazette of India dated 2<sup>nd</sup> November, 2017.
- (ii) The National Green Tribunal (Recruitment, Salaries and other Terms and Conditions of Service of Senior Accountant) Rules, 2018 published in Notification No. G.S.R.589(E) in Gazette of India dated 27<sup>th</sup> June, 2018.
- (iii) The National Green Tribunal (Recruitment, Salaries and other Terms and Conditions of Service of Officers and other Employees) (Amendment) Rules, 2019 published in Notification No. S.O.1027(E) in Gazette of India dated 26<sup>th</sup> February, 2019.
- (iv) The National Green Tribunal (Practices and Procedure)

  Amendment Rules, 2017 published in Notification No.

  G.S.R.1473(E) in Gazette of India dated 1<sup>st</sup> December, 2017.
- (11) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, and its subsidiaries for the year

2017-2018.

- (ii) Annual Report of the British India Corporation Limited, Kanpur, and its subsidiaries for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2019-2020.
  - (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table a copy (Hindi and English versions) of the Public Enterprises Survey, 2019-2020 (Volume I & II).

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Health and Family Welfare (Dr. Bharati Pravin Pawar) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Utkal University), Bhubaneswar, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Utkal University), Bhubaneswar, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre (Mohanlal Sukhadia University), Udaipur, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre (Mohanlal Sukhadia University), Udaipur, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2019-2020.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Kolkata, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Kolkata, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Nagpur, for the year 2019-2020, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical

- Sciences, Nagpur, for the year 2019-2020.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Raipur, for the year 2019-2020, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Raipur, for the year 2019-2020.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Pharmacy Practice (Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. 14-148/2020-PCI in Gazette of India dated 5<sup>th</sup> July, 2021, under sub-section (4) of Section 18 of the Pharmacy Act, 1948.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 16 of the Indian Nursing Council Act, 1947:-
  - (i) The Indian Nursing Council {Nurse Practitioner in Midwifery (NPM) Program, Corrigendum} Regulations, 2020 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 22<sup>nd</sup> February, 2021.
  - (ii) The Indian Nursing Council (Post Basic Diploma in Neonatal Specialty Nursing-Residency Program) Regulations, 2020 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 22<sup>nd</sup> February, 2021.

- (iii) The Post Basic Diploma in Hematology Nursing (including Stem Cell Transplant)-Residency Program, 2019 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 5<sup>th</sup> March, 2020.
- (iv) The Indian Nursing Council (Minimum pre-requisites for granting suitability to Nursing Programs) Regulations, 2020 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 12<sup>th</sup> March, 2021.
- (v) The Post Basic Diploma in Burns and Reconstructive Surgery Specialty Nursing-Residency Program, 2019 published in Notification No. F. No. 11-1/2019-INC in Gazette of India dated 25<sup>th</sup> September, 2020.
- (vi) The Indian Nursing Council {Nurse Practitioner in Midwifery (NPM) Program} Regulations, 2020 published in Notification No.
   F. No. 11-1/2019-INC in Gazette of India dated 6<sup>th</sup> January, 2021.
- (17) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Drugs (3<sup>rd</sup> Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.258(E) in Gazette of India dated 12<sup>th</sup> April, 2021 under Section 38 of the Drugs and Cosmetics Act, 1940.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Women and Child Development; and Minister of State in the Ministry of AYUSH (Dr. Munjapara

Mahendrabhai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Authority, New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the National Commission for Homoeopathy (Submission of List of the Homoeopathy Practitioners) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.358(E) in Gazette of India dated 1<sup>st</sup> June, 2021 under Section 56 of the National Commission for Homoeopathy Act, 2020.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2019-2020.
  - (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

# 7. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

(i) That at its sitting held on the 5<sup>th</sup> August, 2021, Rajya Sabha concurred in the recommendation of the Lok Sabha to appoint

four members to the Joint Committee on the Personal Data Protection Bill, 2019 in the vacancies caused by the retirement of Prof. Ram Gopal Yadav from Rajya Sabha and resignation of Shri Bhupender Yadav, Shri Rajeev Chandrasekhar and Shri Ashwini Vaishnaw and also communicated the names of Prof. Ram Gopal Yadav, Shri Rakesh Sinha, Dr. Vinay P. Sahasrabuddhe and Dr. Sudhanshu Trivedi, members of Rajya Sabha who had been duly appointed to the said Committee.

- (ii) That at its sitting held on the 5<sup>th</sup> August, 2021, Rajya Sabha agreed without any amendment to the Commission for Air Quality Management in National Capital Region and Adjoining Areas Bill, 2021, as passed by Lok Sabha.
- (iii) That at its sitting held on the 5<sup>th</sup> August, 2021, Rajya Sabha agreed without any amendment to the Essential Defence Services Bill, 2021, as passed by Lok Sabha.

# 8. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1)	Smt. Sonia Gandhi	14.09.2020 to 23.09.2020;
		29.01.2021 to 13.02.2021;
		08.03.2021 to 25.03.2021; and
		19.07.2021 to 30.07.2021
(2)	Shri K. Subbarayan	19.07.2021 to 13.08.2021
(3)	Dr. Farooq Abdullah	19.07.2021 to 13.08.2021

(4)	Shri Atul Kumar Singh alias Atul Rai	19.07.2021 to 13.08.2021
(5)	Shri Sanjay Shamrao Dhotre	19.07.2021 to 13.08.2021
(6)	Dr. Ramesh Pokhriyal Nishank	19.07.2021 to 13.08.2021
(7)	Shri Sisir Kumar Adhikari	19.07.2021 to 13.08.2021
(8)	Shri Rajbahadur Singh	19.07.2021 to 13.08.2021
(9)	Smt. Kirron Kher	20.03.2020 to 23.03.2020;
		14.09.2020 to 23.09.2020;
		29.01.2021 to 13.02.2021;
		08.03.2021 to 25.03.2021; and
		19.07.2021 to 29.07.2021
(10)	Shri Choudhury Mohan Jatua	14.09.2020 to 23.09.2020;
		29.01.2021 to 13.02.2021;
		08.03.2021 to 25.03.2021; and
		19.07.2021 to 02.08.2021

# 9. Reports of Standing Committee on Petroleum and Natural Gas

Shri Ramesh Bidhuri presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) Seventh Report on Action Taken by the Government on the recommendations contained in the Fifth Report (Seventeenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2020-21) on 'Demands for Grants (2021-22) of MoPNG'.
- (2) Eighth Report on the subject 'Allotment of Retail Outlets and LPG Distributorships'.

### 10. Reports of Standing Committee on Urban Development

Shri Shankar Lalwani presented the Eighth Report (Hindi and English versions) on 'Implementation of Street Vendors Act (Protection of Livelihood and Regulation of Street Vending Act, 2014)' and Ninth Action Taken Report (Hindi and English versions) on 'Demands for Grants (2021-22) of the Ministry of Housing and Urban Affairs' of the Standing Committee on Urban Development.

# 11. Reports of Standing Committee on Coal And Steel

Shri Rakesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Twenty-first Report on the subject 'Safety Management and Practices in Steel PSUs' relating to the Ministry of Steel.
- (2) Twenty-second Report on Action Taken by the Government on the Observations/ Recommendations contained in the 16<sup>th</sup> Report (Seventeenth Lok Sabha) on Demands for Grants (2021-22) relating to the Ministry of Coal.
- (3) Twenty-third Report on Action Taken by the Government on the Observations/ Recommendations contained in the 17<sup>th</sup> Report (Seventeenth Lok Sabha) on Demands for Grants (2021-22) relating to the Ministry of Mines.
- (4) Twenty-fourth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 18<sup>th</sup> Report (Seventeenth Lok Sabha) on Demands for Grants (2021-22) relating to the Ministry of Steel.
- (5) Twenty-fifth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 19<sup>th</sup> Report (Seventeenth Lok Sabha) on 'Coal Conservation and Development of

- Infrastructure for Transportation of Coal Across the Country' relating to the Ministry of Coal.
- (6) Twenty-sixth Report on Action Taken by the Government on the Observations/ Recommendations contained in the 20<sup>th</sup> Report (Seventeenth Lok Sabha) on 'Development of Leased Out Iron Ore Mines and Optimum Capacity Utilization' relating to the Ministry of Steel.

# 12. Reports of Standing Committee on Social Justice and Empowerment

Shrimati Rama Devi presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment:-

- (1) Twenty-third Report on the subject of 'Assessment of Scheme for Implementation of the Rights of Persons with Disabilities Act, 2016 (SIPDA)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (2) Twenty-fourth Report on Action taken by the Government on the observations/recommendations contained in the 64<sup>th</sup> Report of the Committee on 'Assessment of the working of Scheme of Special Central Assistance to Scheduled Castes Sub-Plan (SCA to SCSP)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (3) Twenty-fifth Report on Action taken by the Government on the observations/recommendations contained in the 22<sup>nd</sup> Report of the Committee on 'Demands for Grants (2021-22)' of the Ministry of Minority Affairs.

# 13. Reports of Standing Committee on Education, Women, Children, Youth and Sports

Shri Anubhav Mohanty laid the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:-

- (1) 327<sup>th</sup> Report on Action Taken by the Government on the Recommendations of the Committee contained in its Three Hundred and Seventeenth Report on the Subject 'Preparation for Olympic Games, 2021' of the Department of Sports, Ministry of Youth Affairs and Sports.
- (2) 328<sup>th</sup> Report on the Subject 'Plans for Bridging the Learning Gap caused due to School Lockdown as well as Review of Online and Offline Instructions and Examinations and Plans for re-opening of Schools'.
- (3) 329<sup>th</sup> Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Three Hundred and Twenty-fourth Report on the Demands for Grants 2021-22 of the Department of Higher Education, Ministry of Education.
- (4) 330<sup>th</sup> Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Three Hundred and Twenty-third Report on the Demands for Grants 2021-22 of the Department of School Education and Literacy, Ministry of Education.

#### 12.07 P.M.

# **14.** Statements by Ministers

- (1) The Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines (Shri Pralhad Joshi) laid a statement (Hindi and English versions) correcting the reply given on 28.07.2021 to Unstarred Question No. 1398 by Shri Vinod Kumar Sonkar, MP and others regarding Carbon Emission in mining operation.
- (2) The Minister of Ports, Shipping and Waterways; and Minister of AYUSH (Shri Sarbananda Sonowal) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 120<sup>th</sup> and 122<sup>nd</sup> Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2020-2021) (Demand No. 4) pertaining to the Ministry of Ayush.
- (3) The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of the recommendations contained in the 1<sup>st</sup> Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2019-20 on 'General Defence Budget, BRO, ICG, MES, DGDE, DPSUs, CSD, Welfare of Ex-servicemen, ECHS, Defence Pensions and Sainik Schools (demand nos. 18 & 21)' pertaining to the Ministry of Defence.
  - (ii) the status of implementation of the recommendations contained in the 3<sup>rd</sup> Report of the Standing Committee on Defence on

Demands for Grants of the Ministry of Defence for the year 2019-20 on 'Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (demand no. 20)' pertaining to the Ministry of Defence.

- (iii) the status of implementation of the recommendations contained in the 7<sup>th</sup> Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2020-21 on 'Capital Outlay on Defence Services, Procurement Policy, Defence Planning and Married Accommodation Project (demand no. 20)' pertaining to the Ministry of Defence.
- (4) The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/ observations contained in the 25<sup>th</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2021-2022) pertaining to the Ministry of Information and Broadcasting.

#### 12.09 P.M.

# Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the week commencing Monday, the 9<sup>th</sup> August, 2021.

#### 12.11 P.M.

#### 16. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Gopal Chinayya Shetty regarding need to frame provisions to tackle various objections received after approval of development projects.
- (2) Shri Rajesh Verma regarding need to establish an additional Kendriya Vidyalaya in Sitapur parliamentary constituency, Uttar Pradesh.
- (3) Shri Sunil Kumar Singh regarding need to include people belonging to 'Bhogta' community in the list of Scheduled Tribes.
- (4) Smt. Diya Kumari regarding revamping the scope of CSR policy.
- (5) Dr. Sukanta Majumdar regarding rail connectivity in Balurghat parliamentary constituency.
- (6) Shri Rajendra Agrawal regarding need to utlilise vacant houses of Income Tax Department lying in dilapidated condition in Shastrinagar, Meerut.
- (7) Dr. Sujay Radhakrishna Vikhepatil regarding service conditions of causal and daily workers working under Archaeological Survey of India.
- (8) Shri Chunni Lal Sahu regarding unhygienic conditions created by Hatcheries in Mahasamund district, Chhattisgarh.
- (9) Shri Jagdambika Pal regarding need to reopen Bheemapar level crossing in Siddharthnagar district, Uttar Pradesh and also construct an underbridge near the level crossing.

- (10) Shri Subrat Pathak regarding setting up of a solar plant in Kannauj parliamentary constituency, Uttar Pradesh.
- (11) Shri Sanjay Bhatia regarding need to construct Panipat Meerut railway line.
- (12) Smt. Jaskaur Meena regarding need to protect the interests of tribal people evicted from their natural dwellings in Dausa parliamentary constituency, Rajasthan.
- (13) Smt. Queen Oja regarding need to ensure safety of people of North East States in Delhi.
- (14) Shri Nihal Chand Chauhan regarding need to set up a washing line and solar energy panel at railway station in Hanumangarh, Rajasthan.
- (15) Shri Basanta Kumar Panda regarding need to start construction of Medical College at Bhawanipatna in Kalahandi district, Odisha.
- (16) Shri (Adv.) Dean Kuriakose regarding issue of Human Animal conflict in Idukki parliamentary constituency.

#### 12.11 P.M.

#### 17. Government Bills – Passed

# (i) The Taxation Laws (Amendment) Bill, 2021

Time Taken: 6 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

#### 12.17 P.M.

## (ii) The Central Universities (Amendment) Bill, 2021

Time Taken: 7 Mts.

The motion for consideration of the Bill was moved by Shri Dharmendra Pradhan.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Dharmendra Pradhan.

The motion was adopted and the Bill was passed.

#### 12.24 P.M.

(Due to interruptions, Lok Sabha adjourned till 11.00 A.M., Monday, the 9<sup>th</sup> August, 2021.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, August 9, 2021/Sravana 18, 1943 (Saka)

No. 129

#### 11.00 A.M.

# 1. \*Reference by the Speaker

The Speaker made reference to the 79<sup>th</sup> anniversary of the 'Quit India' movement launched on the 9<sup>th</sup> August, 1942 under the leadership of Mahatma Gandhi.

He also made reference to Azadi ka Amrit Mahotsav.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of those who sacrificed their lives during the freedom struggle.

#### 11.03 A.M.

# 2. \*Felicitations by the Speaker

The Speaker, on behalf of the House, congratulated Shri Neeraj Chopra for winning Gold Medal in Men's Javelin Throw and Shri Bajrang Punia for winning Bronze Medal in freestyle wrestling under 65 Kg category in Tokyo Olympics.

<sup>\*</sup>Original in Hindi. For details, please see the debate of the day.

#### 11.04 A.M.

# 3. Starred Questions

Question No. 281 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 11.30 A.M.)

#### 11.30 A.M.

Question No. 283 was orally answered. Replies to Question No. 282 and 284 were laid on the Table.

(Due to interruptions, Lok Sabha adjourned at 11.34 A.M. and re-assembled at 12.00 Noon)

Replies to Question Nos. 285–300 were laid on the Table.

### 4. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

#### 12.00 Noon

# 5. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of Education; and Minister of Skill Development and Entrepreneurship (Shri Dharmendra Pradhan) laid on the Table a copy of the Apprenticeship (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.436(E) in Gazette of India dated 24<sup>th</sup> June, 2021 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Corporate Affairs (Shri Rao Inderjit Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
  - (i) The Companies (Incorporation) Third Amendment Rules, 2021 published in Notification No. G.S.R.158(E) in Gazette of India dated 8<sup>th</sup> March, 2021.
  - (ii) The Companies (Management and Administration) Amendment Rules, 2021 published in Notification No. G.S.R.159(E) in Gazette of India dated 8<sup>th</sup> March, 2021.
  - (iii) The Companies (Accounts) Amendment Rules, 2021 published in Notification No. G.S.R.205(E) in Gazette of India dated 24<sup>th</sup> March, 2021.
  - (iv) The Companies (Audit and Auditors) Amendment Rules, 2021 published in Notification No. G.S.R.206(E) in Gazette of India dated 24<sup>th</sup> March, 2021.
  - (v) The Companies (Accounts) Second Amendment Rules, 2021 published in Notification No. G.S.R.247(E) in Gazette of India dated 1<sup>st</sup> April, 2021.
  - (vi) The Companies (Audit and Auditors) Amendment Rules, 2021 published in Notification No. G.S.R.248(E) in Gazette of India dated 1<sup>st</sup> April, 2021.

- (vii) The Companies (Incorporation) Fourth Amendment Rules, 2021 published in Notification No. G.S.R.392(E) in Gazette of India dated 7<sup>th</sup> June, 2021.
- (viii) The Companies (Meetings of Board and its Powers) Amendment Rules, 2021 published in Notification No. G.S.R.409(E) in Gazette of India dated 15<sup>th</sup> June, 2021.
- (ix) The Companies (Creation and Maintenance of data bank of Independent Directors) Amendment Rules, 2021 published in Notification No. G.S.R.418(E) in Gazette of India dated 18<sup>th</sup> June, 2021.
- (x) The Companies (Indian Accounting Standards) Amendment Rules, 2021 published in Notification No. G.S.R.419(E) in Gazette of India dated 18<sup>th</sup> June, 2021.
- (xi) The Companies (Accounting Standards) Rules, 2021 published in Notification No. G.S.R.432(E) in Gazette of India dated 23<sup>rd</sup> June, 2021.
- (xii) The Companies (Incorporation) Fifth Amendment Rules, 2021 published in Notification No. G.S.R.503(E) in Gazette of India dated 22<sup>nd</sup> July, 2021.
- (xiii) The Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Rules, 2015 published in Notification No. G.S.R.692(E) in Gazette of India dated 10<sup>th</sup> September, 2015.
- (2) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (vi) & (xiii) of (1) above.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 467 of the Companies Act, 2013:-
  - (i) S.O.1256(E) published in Gazette of India dated 18<sup>th</sup> March, 2021 making amendments to Schedule V of the Companies Act, 2013.
  - (ii) G.S.R.207(E) published in Gazette of India dated 24<sup>th</sup> March, 2021 making amendments to Schedule III of the Companies Act, 2013.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-
  - (i) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2021 published in Notification No. IBBI/2020-21/GN/REG075 in Gazette of India dated 14<sup>th</sup> July, 2021.
  - (ii) The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Third Amendment) Regulations, 2021 published in Notification No. IBBI/2020-21/GN/REG076 in Gazette of India dated 22<sup>nd</sup> July, 2021.
  - (iii) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Second Amendment) Regulations, 2021 published in Notification No. IBBI/2020-21/GN/REG077 in Gazette of India dated 22<sup>nd</sup> July, 2021.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid on the Table:-

 (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Kolkata, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Asiatic Society, Kolkata, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
  - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
  - (7) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2019-2020, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public

Library, Patna, for the year 2019-2020.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Shri Pankaj Chaowdhary) laid on the Table:-

- (1) A copy of the Statement (Hindi and English versions) of the Market Borrowings by Central Government during 2020-2021.
- (2) A copy of the Draft Notification No. File No. 10/6/2010-ECB-Part(1) (Hindi and English versions) directing that certain provisions of the Companies Act, 2013 as specified in Column 2 of the notification shall apply with such exceptions, modifications and adaptations as specified in Column No. 3 of the notification to financial products, financial services or financial institutions in an International Financial Services Centre under sub-section (2) of Section 31 of the International Financial Services Centres Authority Act, 2019.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the years 2018-2019 and 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the years 2018-2019 and 2019-2020.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2019-2020.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the State Education Mission Authority of Meghalaya (Samagra Shiksha Abhiyan), Shillong, for the year 2019-2020.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the State Education Mission Authority of Meghalaya (Samagra Shiksha Abhiyan), Shillong, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
  - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Tripura, Agartala, for the years 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Tripura, Agartala, for the years 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Assam, Guwahati, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Assam, Guwahati, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Nagaland, Kohima, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Nagaland, Kohima, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha UT of Jammu and Kashmir, Srinagar, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha UT of

Jammu and Kashmir, Srinagar, for the year 2019-2020.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Andhra Pradesh, Vijayawada, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Andhra Pradesh, Vijayawada, for the year 2019-2020.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha UT of Chandigarh, Chandigarh, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha UT of Chandigarh, Chandigarh, for the year 2019-2020.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha School Education Programme Authority (Samagra Shiksha), Bhubaneswar, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Odisha School Education Programme Authority (Samagra Shiksha), Bhubaneswar, for the

year 2019-2020.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Telangana, Hyderabad, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Telangana, Hyderabad, for the year 2019-2020.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2019-2020.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Goa, Alto-Betin, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Samagra Shiksha Goa, Alto-Betin, for the year 2019-2020.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council (Samagra Shiksha), Patna, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council (Samagra Shiksha), Patna, for the year 2019-2020.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha, Sikkim, Gangtok, for the year 2018-2019.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha, Sikkim, Gangtok, for the year 2018-2019.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Education (Dr. Subhas Sarkar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Mizoram University, Aizawl, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2019-2020.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
  - (3) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2019-2020.
    - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Prayagraj, for the year 2019-2020, together with Audit Report thereon.
    - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Prayagraj, for the year 2019-2020.
  - (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
  - (5) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2019-2020.
    - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2019-2020, together with Audit Report thereon.
    - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2019-2020.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
  - (9) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part-I & II), Delhi, for the year 2019-2020.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2019-2020.
  - (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
  - (11) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2019-2020.
    - (ii) A copy of the Annual Accounts of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2019-2020, together with Audit Report thereon.
    - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas

Vishwavidyalaya, Bilaspur, for the year 2019-2020.

- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2019-2020, together with Audit Report thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2019-2020, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the years 2017-2018 and 2018-2019, together with Audit report thereon.
- (18) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Suryamaninagar, for the year 2019-2020.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2019-2020.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2019-2020.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Dharwad, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Dharwad, for the year 2019-2020.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Tiruchirappalli, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Tiruchirappalli, for the years 2017-2018 and 2018-2019.
- (28) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kancheepuram, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kancheepuram, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Design and Manufacturing, Kancheepuram, for the year 2019-2020.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2019-2020, together with Audit Report thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in

- laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jammu, Jammu, for the year 2019-2020.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Vedvidya Pratishthan, Ujjain, for the year 2019-2020.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2019-2020.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central University of Kashmir, Srinagar, for the year 2019-2020.

- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2019-2020.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Shastri Indo-Canadian Institute, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shastri Indo-Canadian Institute, New Delhi, for the year 2019-2020.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts of the Central University of

- Gujarat, Gandhinagar, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2019-2020.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2019-2020.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendragarh, for the year 2019-2020.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2019-2020, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Kalaburagi, for the year 2019-2020.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvarur, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvarur, for the year 2019-2020.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2019-2020.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok,

for the year 2019-2020.

- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2018-2019.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Orissa, Koraput, for the year 2019-2020, together with Audit Report thereon.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2019-2020, together with Audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Central University of Punjab, Bathinda, for the year 2019-2020.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Sonepat, for the years 2017-2018 and 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Information Technology, Sonepat, for the years 2017-2018 and 2018-2019.
- (62) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Bhopal, for the years 2017-2018 and 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Bhopal, for the years 2017-2018 and 2019-2020, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Bhopal, for the years 2017-2018 and 2019-2020.
- (64) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the

- Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2019-2020.
- (ii) A copy of the Annual Accounts of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2019-2020.
- (66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2019-2020.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2019-2020.
- (70) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (69) above.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2019-2020.
- (72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, guwahati, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, guwahati, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Information Technology, guwahati, for the year 2019-2020.

- (74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Guwahati, Guwahati, for the year 2019-2020.
- (76) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kota, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kota, for the year 2018-2019.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Kottayam, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Kottayam, for the year 2019-2020.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2019-2020.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (83) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2019-2020, together with Audit Report thereon.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project

Council, Ranchi, for the year 2019-2020.

- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2019-2020.
- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.
- (89) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2019-2020.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) A copy of the Annual Accounts (Hindi and English versions) of the Indira

- Gandhi National Open University, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2019-2020.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Kolkata, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Kolkata, for the year 2019-2020.
- (94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.
- (95) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Berhampur, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Berhampur, for the year 2019-2020.
- (96) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (95) above.
- (97) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2019-2020.
- (98) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (97) above.
  - (99) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2019-2020, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2019-2020.
- (100) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (99) above.
  - (101) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2019-2020, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2019-2020.
- (102) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (101) above.
  - (103) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for

- the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2019-2020.
- (104) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (103) above.
  - (105) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2019-2020, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 2019-2020.
- (106) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (105) above.
- (107) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2019-2020.
- (108) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (107) above.
- (109) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Technology, Kokrajhar, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Central Institute of Technology, Kokrajhar, for the year 2019-2020.
- (110) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (109) above.
- (111) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Ranchi, Ranchi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology Ranchi, Ranchi, for the year 2018-2019.
- (112) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (111) above.
- (113) A copy of the UGC (Institutions of Eminence Deemed to be Universities (Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. 1-4/2016 (IoE) published in Gazette of India dated 1<sup>st</sup> January, 2021 under Section 28 of the University Grants Commission Act, 1956.
- (114) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (113) above.
- (115) A copy of the All India Council for Technical Education (Reduressal of Grievances of Faculty/Staff Member) Regulations, 2021 (Hindi and English versions) published in Notification No. F. No. 1-103/AICTE/PGRC//Regulation/2021 in Gazette of India dated 25<sup>th</sup> March, 2021 under Section 24 of the All India Council for Technical Education Act, 1987.
  - (116) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (115) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance (Dr. Bhagwat Kishanrao Karad) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2020-2021.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-
  - (i) The Pension Fund Regulatory and Development Authority (Employees' Service) (Amendment) Regulations, 2021 published in Notification No. PFRDA/12/RGL/139/11 in Gazette of India dated 24<sup>th</sup> March, 2021.
  - (ii) The Pension Fund Regulatory and Development Authority (Pension Fund) (Fifth Amendment) Regulations, 2021 published in Notification No. PFRDA/12/RGL/139/9 in Gazette of India dated 25<sup>th</sup> May, 2021.
  - (iii) The Pension Fund Regulatory and Development Authority (Pension Fund) (Sixth Amendment) Regulations, 2021 published in Notification No. PFRDA/12/RGL/139/9 in Gazette of India dated 15<sup>th</sup> July, 2021.
  - (iv) The Pension Fund Regulatory and Development Authority (Pension Fund) (Fourth Amendment) Regulations, 2021 published in

- Notification No. PFRDA/12/RGL/139/9 in Gazette of India dated 1<sup>st</sup> April, 2021.
- (v) The Pension Fund Regulatory and Development Authority (Point of Presence) (Amendment) Regulations, 2021 published in Notification No. PFRDA/12/RGL/139/3 in Gazette of India dated 14<sup>th</sup> June, 2021.
- (vi) The Pension Fund Regulatory and Development Authority (Exits and Withdrawals under the National Pension System) (Amendment) Regulations, 2021 published in Notification No. PFRDA/12/RGL/139/8 in Gazette of India dated 14<sup>th</sup> June, 2021.
- (vii) The Pension Fund Regulatory and Development Authority (Central Recordkeeping Agency) (Amendment) Regulations, 2021 published in Notification No. PFRDA/12/RGL/139/7 in Gazette of India dated 14<sup>th</sup> June, 2021.
- (viii) The Pension Fund Regulatory and Development Authority (National Pension System Trust) (Amendment) Regulations, 2021 published in Notification No. PFRDA/12/RGL/139/5 in Gazette of India dated 14<sup>th</sup> June, 2021.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income-tax Act, 1961:-
  - (i) The Income-tax (21<sup>st</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.514(E) in Gazette of India dated 29<sup>th</sup> July, 2021, together with an explanatory memorandum.
  - (ii) The Income-tax (8<sup>th</sup> Amendment) Rules, 2021 published in Notification No. G.S.R.246(E) in Gazette of India dated 1<sup>st</sup> April, 2021, together with an explanatory memorandum.

- (4) A copy of the Actuaries (Election to the Council) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.384(E) in Gazette of India dated 3<sup>rd</sup> June, 2021 under Section 58 of the Actuaries Act, 2006.
- (5) A copy of the Small Industries Development Bank of India (Staff) [Amendment] Regulations, 2019 (Hindi and English versions) published in Notification No. HRV No. L001181723/Staff.Gen.(2) in Gazette of India dated 9<sup>th</sup> December, 2019 under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-
  - (i) The Debts Recovery Appellate Tribunals and Debts Recovery Appellate Tribunals Electronic Filing (Amendment) Rules, 2021 published in Notification No. G.S.R.501(E) in Gazette of India dated 22<sup>nd</sup> July, 2021.
  - (ii) The Debts Recovery Tribunals (Procedure) Rules, 2020 published in Notification No. G.S.R.537(E) in Gazette of India dated 27<sup>th</sup> August, 2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (7) above.
- (9) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of Section 49 of the Life Insurance Corporation Act, 1956:-
  - (i) The Life Insurance Corporation (Amendment) Regulations, 2021 published in Notification No. G.S.R.460(E) in Gazette of India dated 30<sup>th</sup> June, 2021.

- (ii) The Life Insurance Corporation of India Development Officers (Revision of Certain Terms and Conditions)(Amendment) Regulations, 2021 published in Notification No. G.S.R.497(E) in Gazette of India dated 19<sup>th</sup> July, 2021.
- (iii) The Life Insurance Corporation General Regulations, 2021 published in Notification No. F. No. I-13011/03/2021-Ins.I in Gazette of India dated 22<sup>nd</sup> July, 2021.
- (iv) The Life Insurance Corporation of India (Recruitment of Apprentice Development Officers) (Amendment) Regulations, 2021 published in Notification No. F. No. I-13011/03/2021-Ins.I in Gazette of India dated 22<sup>nd</sup> July, 2021.
- (v) The Life Insurance Corporation of India (Agents) (Amendment) Regulations, 2021 published in Notification No. F. No. I-13011/03/2021-Ins.I in Gazette of India dated 22<sup>nd</sup> July, 2021.

# 6. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit P. Solanki presented the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2021-22):-

(1) Sixth Report on Action taken by the Government on the recommendations contained in the Second Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Implementation of Reservation Policy for Scheduled Castes and Scheduled Tribes in Coal India Limited and its subsidiaries'. (2) Seventh Report on Action taken by the Government on the recommendations contained in the Twenty Sixth Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject 'Monitoring of Scheduled Tribes Sub Plan (STSP) now called as Scheduled Tribes Component (STC) by Ministry of Tribal Affairs and its implementation for development and welfare of Scheduled Tribes'.

# 7. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Sudip Bandyopadhyay presented the Thirteenth Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (Seventeenth Lok Sabha) on the subject 'Procurement, Storage and Distribution of Foodgrains by Food Corporation of India' of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

## 8. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Twenty-fourth Report of the Business Advisory Committee.

## 9. Statements by Ministers

- (1) The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) laid (Hindi and English versions) the following statements regarding:-
  - (i) the status of implementation of the recommendations contained in the 277<sup>th</sup> Report of the Standing Committee on Transport,

- Tourism and Culture on Demands for Grants (2020-2021) pertaining to the Ministry of Culture.
- (ii) the status of implementation of the recommendations contained in the 282<sup>nd</sup> Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the Recommendations/Observations contained in 277<sup>th</sup> Report of the Committee on Demands for Grants (2020-2021) pertaining to the Ministry of Culture.
- (2) The Minister of State in the Ministry of Education (Smt. Annpurna Devi) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 323<sup>rd</sup> Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2021-2022) pertaining to the Department of School Education and Literacy, Ministry of Education.
- (3) The Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 288<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2021-2022) pertaining to the Ministry of Tourism.

#### 12.05 P.M.

#### 10. Government Bills – Introduced

(i) The National Commission for Homoeopathy (Amendment) Bill, 2021

Shri Adhir Ranjan Chowdhury, Shri Manish Tewari and Prof. Sougata Ray opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Ports, Shipping and Waterways; and Minister of AYUSH (Shri Sarbananda Sonowal) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

#### 12.07 P.M.

(ii) The National Commission for Indian System of Medicine (Amendment) Bill, 2021

Shri Adhir Ranjan Chowdhury opposed the introduction of the Bill and sought clarification from the Minister.

The Minister of Ports, Shipping and Waterways; and Minister of AYUSH (Shri Sarbananda Sonowal) replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

#### 12.09 P.M.

(iii) The Constitution (One Hundred and Twenty-Seventh Amendment) Bill, 2021

Shri Adhir Ranjan Chowdhury opposed the introduction of the Bill and sought clarification from the Minister.

The Minister of Social Justice and Empowerment (Dr. Virendra Kumar) replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

(Due to interruptions, Lok Sabha adjourned at 12.13 P.M. and re-assembled at 12.30 P.M.)

#### 12.30 P.M.

#### 11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Nishikant Dubey regarding setting up of a Sainik School in Godda parliamentary constituency.
- (2) Dr. Sujay Radhakrishna Vikhepatil regarding maintenance/construction of building lying near protected monuments construction of ASI.
- (3) Shri Devendra Singh alias Bhole Singh regarding need to grant the status of Central University to Harcourt Butler Technical Institute, Kanpur, Uttar Pradesh.
- (4) Shri Gopal Jee Thakur regarding need to start construction of AIIMS in Darbhanga, Bihar.
- (5) Smt. Mala Rajya Laxmi Shah regarding need to develop Uttarkashi Kamad Ayarkhal Budha Kedar- Ghanshali Mayali -Tilwara road into an all weather National Highway.
- (6) Shri Dharambir Singh regarding need to set up a dispensary each in Narnaul, Charkhi Dadri and Bhiwani in Haryana for armed forces personnel.
- (7) Smt. Raksha Nikhil Khadse regarding need to review the new parameters fixed for insurance of banana crop.

- (8) Shri Ashok Kumar Rawat regarding need to construct railway overbridge on level crossing No. 249C near Sandila Railway Station in Hardoi district, Uttar Pradesh.
- (9) Shri Anurag Sharma regarding need to confer Bharat Ratna Award on Major Dhyan Chand.
- (10) Shri Nihal Chand Chauhan regarding need to ensure benefit of Fasal Bima Yojana to farmers of Hanumangarh and Sriganganagar districts in Rajasthan.
- (11) Shri Ramcharan Bohra regarding need to sanction & implement scheme for supply of piped natural gas in Jaipur, Rajasthan.
- (12) Dr. Dhal Singh Bisen regarding need to review tender process for awarding government projects.
- (13) Smt. Jaskaur Meena regarding rapid growth of Julie Flora (Vilayati Babul) in Rajasthan particularly in Dausa parliamentary constituency, Rajasthan.
- (14) Shri Kanakmal Katara regarding need to set up a bench of Rajasthan High Court at Udaipur in the State.
- (15) Shri Deepak Baij regarding need to review the decision to privatise NMDC's Nagarnar Steel Plant in Bastar District, Chhattisgarh.
- (16) Shri Su Thirunavukkarasar regarding early commissioning of Pudukottai-Thanjavur via Gandarvakottai new railway line.
- (17) Smt. Aparupa Poddar regarding Covid-19- vaccination drive in the country.
- (18) Dr. B.V Satyavathi regarding 6 laning of Anakapalli-Annavaram-Diwancheruvu section.
- (19) Shri Rajan Baburao Vichare regarding need to extend the benefit of pension to employees of Jawahar Navodaya Vidyalaya.
- (20) Shri Dileshwar Kamait regarding need to provide funds for Araria Galgalia Railway line Project in Bihar.

- (21) Shri Bhartruhari Mahtab regarding improvement and modernization of stormwater drainage system of Cuttack.
- (22) Shri Ram Shiromani Verma regarding need to make available fertilizers & seeds to farmers and also set up procurement centres for wheat and paddy in Shrawasti parliamentary constituency, Uttar Pradesh.
- (23) Shri Kotha Prabhakar Reddy regarding new BG line between Patancheeru (Negulapalli)-Sangareddy-Jogipet-Medak stations.
- (24) Smt. Supriya Sule regarding release of socio-economic and caste census-2011.
- (25) Shri Srinivas Kesineni regarding inclusion of Subabul and Eucalyptus under Non-GST Items.

#### 12.31 P.M.

#### 12. Government Bills – Passed

# (i) The Limited Liability Partnership (Amendment) Bill, 2021, as passed by Rajya Sabha

Time Taken: 5 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 29 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

#### 12.36 P.M.

# (ii) The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 2021, as passed by Rajya Sabha

Time Taken: 5 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

#### 12.41 P.M.

# (iii) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2021, as passed by Rajya Sabha

Time Taken: 10 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Munda.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Shri Sudip Bandyopadhyay

- 3. Shri Vinayak Bhaurao Raut
- 4. Shri N.K. Premachandran
- 5. Shri T.R. Baalu
- 6. Shri Ritesh Pandey
- 7. Smt. Supriya Sule
- 8. <sup>@</sup>Shri Kiren Rijiju (intervened)
- 9. \*Shri Pralhad Joshi (intervened)

Shri Arjun Munda replied to the debate.

The motion that the Bill, as passed by Rajya Sabha be passed, was moved by Shri Arjun Munda.

The motion was adopted and the Bill was passed.

(Due to interruptions, Lok Sabha adjourned at 12.51 P.M. and re-assembled at 2.00 P.M.)

#### 2.02 P.M.

(Due to continued interruptions, Lok Sabha adjourned till 11.00 A.M., Tuesday, the 10<sup>th</sup> August, 2021.)

UTPAL KUMAR SINGH Secretary General

<sup>&</sup>lt;sup>®</sup> Minister of Law and Justice

<sup>\*</sup> Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Tuesday, August 10, 2021/Sravana 19, 1943 (Saka)

No. 130

#### 11.00 A.M.

#### 1. Starred Questions

Question No. 301 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.16 A.M. and re-assembled at 12.00 Noon)

Replies to Question Nos. 302–320 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 3451–3680 were laid on the Table.

# 3. \*Reference by the Speaker

The Speaker made reference to the Adivasi Diwas which was celebrated on 9<sup>th</sup> August, 2021.

### 4. \*Observation by the Speaker

The Speaker appealed to the Members to maintain decorum and dignity of the House.

<sup>\*</sup>Made at 11.15 A.M. Original in Hindi. For details, please see the debate of the day.

#### 12.00 Noon

#### 5. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Power; and Minister of State in the Ministry of Heavy Industries (Shri Krishan Pal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Statement regarding Review by the Government of the working of the NEPA Limited, Nepanagar, for the year 2019-2020.
  - (ii) Annual Report of the NEPA Limited, Nepanagar, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Rural Development (Sadhvi Niranjan Jyoti) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Corporation of India,

New Delhi, for the year 2019-2020.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Food Security (Assistance to State Governments)(Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.420(E) in Gazette of India dated 18<sup>th</sup> June, 2021 under sub-section (3) of Section 39 of the National Food Security Act, 2013.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-
  - (i) S.O.1270(E) published in Gazette of India dated 23<sup>rd</sup> March,
     2021 making certain amendments in Notification No.
     S.O.371(E) dated 8<sup>th</sup> February, 2017.
  - (ii) S.O.2586(E) published in Gazette of India dated 28<sup>th</sup> June,
     2021 making certain amendments in Notification No.
     S.O.371(E) dated 8<sup>th</sup> February, 2017.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Land Ports Authority of India, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
  - (i) The Indo-Tibetan Border Police Force, Deputy Commandant (Accounts Officer) Recruitment Rules, 2020 published in Notification No. G.S.R.348(E) in Gazette of India dated 4<sup>th</sup> June, 2020.
  - (ii) The Indo-Tibetan Border Police Force, Additional Director General (General Duty) Recruitment Rules, 2020 published in Notification No. G.S.R.552(E) in Gazette of India dated 11<sup>th</sup> September, 2020 together with a corrigendum thereto published in Notification No. G.S.R.280(E) dated 19<sup>TH</sup> April, 2021.
  - (iii) The Indo-Tibetan Border Police Force, Assistant Commandant (Pioneer), Group 'A' Post Recruitment Rules, 2021 published in Notification No. G.S.R.414(E) in Gazette of India dated 16<sup>th</sup> June, 2021.
- (4) A copy of the Central Reserve Police Force, (Combatised Group 'C' Ministerial posts) Recruitment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.68 in weekly Gazette of India dated 10<sup>th</sup> July, 2021 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.
- (5) A copy each of the following Notifications (Hindi and English versions) issued under Rule 3 of the Passport (Entry into India) Rules, 1950:-

- (i) S.O.927(E) published in Gazette of India dated 2<sup>nd</sup> March, 2020, declaring Agartala Land Check Post of Tripura State as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.
- (ii) S.O.929(E) published in Gazette of India dated 2<sup>nd</sup> March, 2020, declaring Ghojadanga Land Check Post, District North 24 Parganas of West Bengal State as an authorized Immigration Check Post for entry into/exit from India with valid travel documents for all classes of passengers.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under sub-clause (2) of Clause 2 of the Foreigners Act, 1946:-
  - (i) S.O.928(E) published in Gazette of India dated 2<sup>nd</sup> March, 2020, appointing the Senior Immigration Officer (Bureau of Immigration) as the "Civil Authority" for the purpose of the said Order for the Agartala Land Immigration Check Post located at West Tripura District of Tripura State with effect from 02.03.2020.
  - (ii) S.O.930(E) published in Gazette of India dated 2<sup>nd</sup> March, 2020, appointing the Senior Immigration Officer (Bureau of Immigration) as the "Civil Authority" for the purpose of the said Order for the Ghojadanga Land Immigration Check Post located at North 24 Parganas District of West Bengal State with effect from 02.03.2020.
- (7) A copy of the Civil Defence (Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. G.S.R.69 in weekly Gazette of India dated 30<sup>th</sup> June, 2020, under Section 20 of the Civil Defence Act, 1968.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Agriculture and Farmers Welfare (Sushri Shobha Karandlaje) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
  - (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2019-2020.
    - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2019-2020, together with Audit Report thereon.
    - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Defence; and Minister of State in the Ministry of Tourism (Shri Ajay Bhatt) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Social Justice and Empowerment (Sushri Pratima Bhoumik) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
  - (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2019-2020.
  - (ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya National Institute for persons with Physical Disabilities (Divyangjan), New Delhi, for the year 2019-

- 2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Deendayal Upadhyaya National Institute for persons with Physical Disabilities (Divyangjan), New Delhi, for the year 2019-2020.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Intellectual Disabilities (Divyangjan), Secunderabad, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Empowerment of Persons with Intellectual Disabilities, Secunderabad (Divyangjan), for the year 2019-2020.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Sign Language Research and Training Center, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Sign Language Research and Training Center, New Delhi, for the year 2019-2020.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2019-2020.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities (Divyangjan), Chennai, for the year 2019-2020.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the

- Empowerment of Persons with Visual Disabilities (Divyangjan), Dehradun, for the year 2019-2020.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Locomotor Disabilities (Divyangjan), Kolkata, for the year 2019-2020.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities, Mumbai, for the year 2019-2020, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute of Speech and Hearing Disabilities, Mumbai, for the year 2019-2020.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for

- the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities, New Delhi, for the year 2019-2020.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

The Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Culture (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Information and Broadcasting (Dr. L. Murugan) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section 1(b) of Section 394 of the Companies Act, 2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

#### 6. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 9<sup>th</sup> August, 2021, Rajya Sabha agreed without any amendment to the Tribunals Reforms Bill, 2021, as passed by Lok Sabha.
- (ii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Taxation Laws (Amendment) Bill, 2021, passed by the Lok Sabha on the 6<sup>th</sup> August, 2021.
- (iii) That at its sitting held on the 9<sup>th</sup> August, 2021, Rajya Sabha agreed without any amendment to the Central Universities (Amendment) Bill, 2021, as passed by Lok Sabha.
- (iv) That at its sitting held on the 2<sup>nd</sup> August, 2021, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate two members from Rajya Sabha *vice* Shri Bhupender Yadav and Shri Rajeev Chandrasekhar, appointed as Ministers w.e.f. 7<sup>th</sup> July, 2021, to associate with the Committee on Public Accounts for the unexpired portion of the term of the Committee and also communicated the names of Shri V. Vijayasai Reddy and Dr. Sudhanshu Trivedi, Members of Rajya Sabha who have been elected to the said Committee.

### 7. Reports of Committee on Papers laid on the Table

Choudhary Mehboob Ali Kaiser presented the Thirty-eighth and Thirtyninth Reports (Original) and the Fortieth to Forty-fifth Reports (Action Taken) (Hindi and English versions) of the Committee on Papers Laid on the Table (2020-2021).

#### 8. Reports of Standing Committee on Agriculture

Shri P.C. Gaddigoudar presented the following Reports (Hindi and English versions) (Seventeenth Lok Sabha) of Standing Committee on Agriculture (2020-21):-

- (1) 29<sup>th</sup> Report on the Subject 'Pradhan Mantri Fasal Bima Yojana An Evaluation' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).
- (2) 30<sup>th</sup> Report on the Subject 'Status of Veterinary Services and Availability of Animal Vaccine in the Country' of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

#### 9. Statements of Standing Committee on Agriculture

Shri P.C. Gaddigoudar laid the Statements (Hindi and English versions) showing further action taken by the Government on the following Reports:-

- (1) 14<sup>th</sup> Report on action taken by the Government on the Observations/Recommendations contained in the 3<sup>rd</sup> Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (2) 15<sup>th</sup> Report on action taken by the Government on the Observations/Recommendations contained in the 4<sup>th</sup> Report (Seventeenth Lok Sabha) on 'Demands for Grants (2019-20)' of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

- (3) 20<sup>th</sup> Report on the action taken by the Government on the Observations/Recommendations contained in the 10<sup>th</sup> Report on 'Demands for Grants (2020-21)' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (4) 21<sup>st</sup> Report on action taken by the Government on the Observations/Recommendations contained in the 11<sup>th</sup> Report (Seventeenth Lok Sabha) on 'Demands for Grants (2020-21)' of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

#### 10. Reports of Standing Committee on Home Affairs

Shri Vishnu Dayal Ram laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) 233<sup>rd</sup> Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred Thirtieth Report on 'Atrocities and Crimes against Women and Children'.
- (2) 234<sup>th</sup> Report on Action Taken by Government on the Recommendations/Observations contained in the Two Hundred Thirty-second Report on 'Demands for Grants (2021-22) of the Ministry of DoNER'.

#### 11. Statement by Minister

The Minister of State in the Ministry of Steel; and Minister of State in the Ministry of Rural Development (Shri Faggansingh Kulaste) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 14<sup>th</sup> Report of the Standing Committee on Rural Development on Demands for Grants (2021-2022) pertaining to the Department of Land Resources, Ministry of Rural Development.

#### 12. Motion

Shri Arjun Ram Meghwal on behalf of Shri Pralhad Joshi moved the following motion:-

"That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on 9<sup>th</sup> August, 2021."

The motion was adopted.

#### 12.06 P.M.

#### 13. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Sunil Kumar Singh regarding need to establish a Kendriya Vidyalaya in Latehar district, Jharkhand.
- (2) Shri Ravindra Kushawaha regarding need to run a Shatabdi Express or a Superfast train on Gorakhpur-Bhatni-Varanasi-Prayagraj route.

- (3) Shri Mansukhbhai D. Vasava regarding need to provide employment to local youth in industrial units in Bharuch parliamentary constituency, Gujarat and check pollution caused by industrial units in the region.
- (4) Shri Rodmal Nagar regarding need to start classes in Kendriya Vidyalaya, Narsinghgarh, Rajgarh district, Madhya Pradesh.
- (5) Shri Bhola Singh regarding formation of Delhi NCR Air Pollution Control Commission.
- (6) Shri Jayant Sinha regarding completion of Merger process for Ramgarh Cantonment, Jharkhand.
- (7) Shri Ramdas C Tadas regarding need to confer Bharat Ratna Award on Lokshahir Annabhau Sathe, a great writer of Maharashtra.
- (8) Shri Brijendra Singh regarding need to set up a Mainline Electric Multiple Unit maintenance shed or Electric Loco Shed in Hisar parliamentary constituency, Haryana.
- (9) Shri Unmesh Bhaiyyasaheb Patil regarding need to set up a 'Coordination/Common Centre for Welfare of families of paramilitary forces' in every district in the country.
- (10) Dr. Ramapati Ram Tripathi regarding need to develop the Surya Mandir in Kushinagar district, Uttar Pradesh as a tourist place.
- (11) Shri Guharam Ajgalley regarding Mahatma Gandhi National Rural Employment Guarantee Scheme in Janjgir-Champa district, Chhattisgarh.
- (12) Shri Vijay Baghel regarding representation of Member of Parliament in 'Shasak Mandal' in educational institutions.
- (13) Dr. Mohammad Jawed regarding grant of compensation and alternative land to flood affected victims in Kishanganj, Bihar.
- (14) Shri M. K. Raghavan regarding proposal to connect Beypore Port of Kozhikode to Malaparamaba junction, Kerala under Bharatmala Pariyojana.
- (15) Shri K. Muraleedharan regarding semi High speed Railway Project from Trivandrum to Kasaragod.
- (16) Shri D. Ravikumar regarding grant of citizenship to Tamil refugees.

- (17) Shri C.N. Annadurai regarding inclusion of the synonyms of Kurumans tribe in the Scheduled Tribe list.
- (18) Smt. Vanga Geetha Viswanath regarding release of MGNREGA funds for Andhra Pradesh.
- (19) Prof. Sougata Ray regarding alleged rape and murder of a nine year old girl in Delhi.
- (20) Shri Rahul Ramesh Shewale regarding amendments in relief norms under SDRF/NDRF.
- (21) Shri Mahabali Singh regarding need to undertake enumeration of all castes in Census 2021.
- (22) Shri Hanuman Beniwal regarding need to provide adequate compensation to farmers of Rajasthan for their land being acquired for Bharat Mala Project.
- (23) Shri Vinod Kumar Sonkar regarding examination of historical facts regarding Purana Quila.
- (24) Shri Parvesh Sahib Singh regarding grant of compensation, jobs and houses to families affected by anti-sikh riots of 1984.
- (25) Shri Ramesh Bidhuri regarding drinking water, sewerage and stormwater management system in Delhi.
- (26) Shri S. Venkatesan regarding setting up of National Institute of Pharmaceutical Education and Research (NIPER) in Madurai, Tamil Nadu.

#### 12.06 P.M.

### **14.** \*Observation by the Speaker

The Speaker appealed to the Members to maintain the dignity of the House.

<sup>\*</sup>Original in Hindi. For details, please see the debate of the day.

#### 12.07 P.M.

# 15. The Constitution (One Hundred and Twenty-Seventh Amendment) Bill, 2021

Time Taken: 7 Hrs. 54 Mts.

The motion for consideration of the Bill was moved by Dr. Virendra Kumar.

The following members took part in the debate:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Dr. Sanghamitra Maurya
- 3. Shri T.R. Baalu
- 4. Shri Sudip Bandyopadhyay
- 5. Shri Chandra Sekhar Bellana
- 6. Shri Vinayak Bhaurao Raut
- 7. Shri Rajiv Ranjan Singh alias Lalan Singh
- 8\* Shri Bhupender Yadav
- 9. Shri Ramesh Chandra Majhi
- 10. Shri B.B. Patil
- 11. Shri Prince Raj
- 12. Smt. Supriya Sule
- 13. Shri Ritesh Pandey
- 14. Shri Akhilesh Yadav
- 15. Shri Balubhau Narayanrao alias Suresh Dhanorkar
- 16. Dr. Sanjay Jaiswal
- 17. Shri Kalyan Banerjee
- 18. Adv. A.M. Ariff

<sup>\*</sup> Minister of Environment, Forest and Climate Change; and Minister of Labour and Employment (Shri Bhupender Yadav)

19.	Shri E.T.	Mohammed	Basheer
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- 20. Shri Hasnain Masoodi
- 21 Shri Ganesh Singh
- .22. Ms. S. Jothi Mani
- 23. Shri Bharat Ram Margani
- 24. Shri Nama Nageswara Rao
- 25. Shri M. Selvaraj
- 26. Smt. Harsimrat Kaur Badal
- 27. Shri Prataprao Jadhav
- 28. Shri Rajesh Verma
- 29. Shri Kinjarapu Ram Mohan Naidu
- 30. Shri Asaduddin Owaisi
- 31. Dr. Pritam Gopinath Rao Munde
- 32. Shri Chandeshwar Prasad
- 33<sup>%</sup> Smt. Anupriya Patel
- 34. Shri Malook Nagar
- 35. Shri Hanuman Beniwal
- 36. Shri Thiru Dayanidhi Maran
- 37. Shri N.K. Premachandran
- 38. Smt. Navneet Ravi Rana
- 39. Shri Achyutananda Samanta
- 40. Shri Vijay Kmar Hansdak
- 41. Shri Thomas Chazhikadan
- 42. Shri Tholkappiyan Thirumaavalavan
- 43. Shri Bhagwant Mann

% Minister of State in the Ministry of Commerce and Industry

Dr. Virendra Kumar replied to the debate.

The motion for consideration of the Constitution (One Hundred and Twenty-seventh Amendment) Bill, 2021 was adopted.

On the motion for consideration of the Bill, the House divided and result of Division was: "Ayes 386, "Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was taken up.

On the amendment No. 1 moved by Shri Vinayak Bhaurao Raut to Clause 2, the House divided and result of Division was: \*Ayes 71, \*Noes 305. The amendment No. 1 was accordingly negatived.

On the motion for adoption of Clause 2, the House divided and result of Division was: "Ayes 372, "Noes Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clauses 3 and 4, the House divided and result of Division was: \*Ayes 386, \*Noes Nil.

Clauses 3 and 4 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Amendment No. 6 to Clause 1 was put to vote and adopted.

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<sup>\*</sup>Subject to correction

On the motion for adoption of Clause 1, as amended, the House divided and result of Division was: \*Ayes 380, \*Noes Nil.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Virendra Kumar.

On the motion the House divided and result of Division was: \*Ayes 385, \*Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

<sup>\*</sup>Subject to correction

#### 8.01 P.M.

#### 16. Government Bills – Passed

# (i) The National Commission for Homoeopathy (Amendment) Bill, 2021

Time Taken: 6 Mts.

The motion for consideration of the Bill was moved by Shri Sarbananda Sonowal.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Sarbananda Sonowal.

The motion was adopted and the Bill was passed.

#### 8.07 P.M.

# (ii) The National Commission for Indian System of Medicine (Amendment) Bill, 2021.

Time Taken: 5 Mts.

The motion for consideration of the Bill was moved by Shri Sarbananda Sonowal.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Sarbananda Sonowal.

The motion was adopted and the Bill was passed.

#### 8.12 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 11th August, 2021.)

UTPAL KUMAR SINGH Secretary General

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, August 11, 2021/Sravana 20, 1943 (Saka)

No. 131

#### 11.00 A.M.

#### 1. \*Obituary References

The Speaker made references to the passing away of Shri Virbhadra Singh, member of the Third, Fourth, Fifth, Seventh and Fifteenth Lok Sabhas; Shri Nityananda Misra, member of the Seventh and Eighth Lok Sabhas; Prof. Gopalrao Mayekar, member of the Ninth Lok Sabha and; Shri Sudarsan Ray Chaudhuri, member of the Ninth and Tenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

#### 11.04 A.M.

## 2. Valedictory Reference

The Speaker made Valedictory Reference on the conclusion of the Sixth Session of the Seventeenth Lok Sabha.

#### 1106 A.M.

### 3. National Song

The National Song was played.

#### 11.07 A.M.

(Lok Sabha adjourned sine-die at 11.07 A.M.)

UTPAL KUMAR SINGH Secretary General

<sup>\*</sup>Original in Hindi. For details, please see the debate for the day.